Report

of the

Joint Committee Constituted by Hon'ble NGT,

Central Zone Bench, Bhopal

In reference to

Original Application No.52/2025

Mahesh Kumar Dhidaria

Vs

Union of India & Ors.

Members of the Joint Committee: -

1. **Shri Sunil Kumar Meena, Scientist E, Regional Directorate, CPCB, Bhopal.**
2. **Shri Rajkumar Meena, Regional Officer, RSPCB, Nagaur**

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Report in compliance of Hon'ble National Green Tribunal, Central Zone Bench, Bhopal order dated 30-04-2025 in the matter of Original Application No. 52/2025 Mahesh Kumar Dhidaria Versus Union of India & Ors.

1.0 Introduction: -

Hon'ble National Green Tribunal, Central Zone Bench, Bhopal vide order dated 30-04-2025 issued following order/instructions in the matter of OA No. 52/2025 Mahesh Kumar Dhidaria Versus Union of India & Ors: -

"1. The issues raised in this application are with regard to blatant disregard for the conditions stipulated in the Environmental Clearance (EC) and Consent to Operate (CTO) by private respondent No.7. These private respondent have been engaged in the extraction of minor minerals, specifically masonry stone, in and around Tanwara, Tehsil Ladnu, District Nagaur (now District Didwana-Kuchaman), Rajasthan. The mining operations, particularly deep-hole blasting, are being carried out perilously close to residential households and sensitive locations within the village. The mining sites are located between 6 meters to 300 meters from various village structures, including schools, temples, and residential homes, leading to severe environmental pollution and posing significant health risks to the applicant and fellow villagers. The Environmental Clearance conditions stipulated by the SEIAA include a number of mandatory measures designed to minimize the adverse impacts of mining, such as the implementation of dust extraction systems for drills, water sprinkling, greenbelt development around the lease area, and restrictions on blasting activities. However, as documented by the applicant, none of these conditions have been complied with by the private respondent. Mining is being conducted without the required dust extraction or water injection systems, the greenbelt has not been developed around the lease boundaries, and blasting is carried out too close to sensitive locations. In particular, the mining activities are being carried out near a cremation ground, a playground, a girls' school, a temple, and residential homes, with blasting causing

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structural damage to buildings and instilling fear among the local community, including animals and birds. Despite these violations, authorities have failed to enforce the conditions of the EC and CTOs.

2 The submissions of the learned counsel for the applicant are that the conditions as stipulated by the SEIAA in the EC has not been strictly complied with and are violated.

6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the CPCB integrated office at Jaipur (Rajasthan)

(ii) One Representative from State Pollution Control Board (Rajasthan)

7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

Copy of Hon'ble National Green Tribunal, Central Zone Bench, Bhopal order dated 30-04-2025 is enclosed at **Annexure-I**.

Hon'ble National Green Tribunal, Central Zone Bench, Bhopal vide dated 07-07-2025 also issued following order in the matter of OA No. 52/2025 Mahesh Kumar Dhidaria Versus Union of India & Ors :-

"1. Leaned Counsel for the CPCB Mr. Prashant Sthapak moved an application in O.A. No. 52/2025 titled as Mahesh Kumar Dhidaria vs. Union of India with the prayer that in that case vide order dated 30.04.2025 a committee was constituted consisting the members with one representative from the CPCB integrated office at Jaipur (Rajasthan). He has submitted that integrated office is not situated in Jaipur.

2 Accordingly, word "integrated office at Jaipur (Rajasthan)" is deleted and after CPCB the word "through Regional Director, Bhopal" be added."

Copy of Hon'ble National Green Tribunal, Central Zone Bench, Bhopal order dated 07-07-2025 is enclosed at **Annexure-II**

2.0 Constitution of the Joint Committee: -

In compliance of above Hon'ble National Green Tribunal order dated 30-04-2025 and 07-07-2025, the following officials have been nominated as members of Joint Committee by respective departments: -

a) Regional Director, CPCB, Bhopal has nominated Shri Sunil Kumar Meena, Scientist E, Regional Directorates, CPCB, Bhopal as committee member from District Collector, Bikaner.

b) Member Secretary, Rajasthan State Pollution Control Board, has nominated Shri Rajkumar Meena, Regional Officer, Regional Office, RSPCB, Nagaur as committee member from State Board.

Copies of the nomination letters are enclosed at **Annexure-III.**

3.0 Brief Information: -

i. Tehsil Ladnu of District Didwana-Kuchaman is rich in non-metallic minerals, majorly masonry stone. Area under reference has mines and stone crushers of major economic activity. Seven mining lease is situated adjacent to each other at near Village Tanwara, Tehsil: Ladnu, District: - Didwana-Kuchaman.

ii. Applicant, Shri Mahesh Kumar Dhidaria resident of Village Tanwara, Tehsil Ladnu, District Didwana-Kuchaman filed an application before Hon'ble National Green Tribunal related to illegality & non-compliances of respondent mine lease i.e. M/s Parmeshwari Devi (ML No. 323/1997, Village Tawara, Tehsil: - Ladnu, District: - Didwana-Kuchaman). The major contention made are as following:

   i. Illegal mining beyond mining leases.

ii. Violation of Consent to Operate and Environmental Clearance by mining leases.

iii. Operating mining lease without valid Environmental Clearance and other necessary permissions from concerned departments.

iv. Damage to nearby located public and private property in the vicinity of the lease area.

4.0 Field Visit by the Joint Committee: -

i. The Joint Committee was visited the mining area situated near Village: Tanwara, Tehsil: Ladnu, District: Didwana-Kuchaman on 23-07-2025 for the verification of status of illegality & non-compliances of respondent mining lease. During visit following Officials from Revenue Department and Department of Mines and Geology were also present: -

   a. Shri Anirudh Dev Pandey, Tehsildar, Ladnu
   b. Shri Satish, Surveyor, Department of Mines and Geology, Nagaur
   c. Shri Om Prakash Khichar, Patwari, Tanwara

ii. During filed visit, applicant Shri Mahesh Kumar Dhidaria and some residents of Village Tanwara was also present. Attendance sheet is enclosed at **Annexure-IV**.

5.0 Factual Observations During the Visit Are Mentioned as Under:

i. During the inspection of single respondent mine lease i.e. M/s Parmeshwari Devi (ML No. 323/1997, Village Tanwara), it was

observed that the said lease is a part of a mining cluster comprising 07 masonry stone mining leases allotted way back from 1990 to 2010. M/s Parmeshwari Devi, share physically contiguous and adjacent boundaries with other mines and are operating within a common mining pit (total area is 6.7136 hectare). In order to ensure a complete, comprehensive, and holistic assessment of the environmental and operational impacts of the cluster, the joint committee considered it necessary and prudent to inspect all 07 leases sharing the common pit as non-compliances stated by the applicant viz. heavy blasting, damage to the public & private property etc can't be assessed in isolation as the respondent mine lease shares the common boundary. This approach has adopted to avoid a fragmented or piecemeal evaluation, which may otherwise render the findings incomplete or non-representative of the actual on-ground situation. Furthermore, the applicant apprised the committee that he is in the process of initiating separate proceedings concerning the remaining leases. Therefore, as the mines are geographically and operationally integrated—the Committee undertook a composite inspection in the interest of administrative efficiency and avoiding duplication of efforts. The inspection was thus conducted in a manner consistent with the intent and spirit of the Hon'ble Tribunal's directions, without exceeding the scope of the mandate entrusted to the Committee. The satellite images of mine pit & nearby public & private property showing since 2008 to 2023.

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May 2008 – No cricket ground, School & temple was at 300m distance	**Oct 2012** – No cricket ground
	
Feb 2021 – Cricket ground boundary seen	**Nov 2022** - Cricket ground boundary with cement pitch seen first time



Dec, 2023 – The latest available satellite image showing Mine pit, M/s Parmeshwari devi mine, cricket ground, primary school & temple

ii. During the day of joint inspection i.e. 23/07/2025, all mining lease were found non-operational due to the ongoing monsoon season & rainwater in mining pit.

6.0 Status Of Environmental Clearance (EC) And Consent To Operate (CTO) From Rajasthan SPCB

i. As per the records of Mining Engineer Office, Nagaur, and Rajasthan SPCB, following are the brief details of all 07 masonry stone mining leases:

S. No.	Name of Mine	Area	Status of Environmental Clearance (EC)	Consent To Operate (CTO) issued by RSPCB Status
1	M/s Parmeshwari Devi W/o Ramnarayan Bhati **ML No. 323/1997** Village- Tanwara, Tehsil- Ladnu	1.0 hectare	Obtained EC From DEIAA on 08-06-2016 and now re-appraised by SEIAA on 17-06-2024	CTO is valid upto 30.11.2028
2	M/s Satyanarayan Prajapat S/o Nathuram Prajapat **ML No. 32/2008** Village- Tanwara, Tehsil- Ladnu	1.0 hectare	Obtained EC From DEIAA on 20-06-2016 and now reappraised by SEIAA on 23-05-2025	CTO is valid upto 28-02-2029
3	M/s RNC Stone Crusher **ML No. 250/2009** Village- Tanwara, Tehsil- Ladnu	1.0 hectare	Obtained EC From SEIAA on 21-04-2016	CTO is valid upto 30-09-2028
4	M/s Bajrang Lal S/o Kesar ram **ML No. 48/2005** Village- Tanwara, Tehsil- Ladnu	1.0 hectare	Obtained EC from DEIAA on 08-06-2016 and now reappraised by SEIAA on 18-07-2024	CTO is valid upto 30-06-2028
5	M/s Moola Ram Jat S/o Kishna Ram Jat **ML No. 19/2008** Village- Tanwara, Tehsil- Ladnu	1.0 hectare	Obtained EC from SEIAA on 04-09-2015	CTO is valid upto 31-12-2027
6	M/s Navdeep Mining Udyog **ML No. 01/2010** Village- Tanwara, Tehsil- Ladnu	1.0 hectare	Obtained EC from DEIAA on 20-06-2016 and now reappraised by SEIAA on 08-10-2024	CTO is valid upto 30-11-2026
7	M/s Sarv Shri Maheshwari Stone and Mines **ML No. 24/1995** Village- Tanwara, Tehsil- Ladnu	0.7136 hectare	Obtained EC from DEIAA on 08-06-2016 and now reappraised by SEIAA on 18-07-2024	CTO is valid upto 31-08-2026

ii. All the 07 mine leases including M/s Parmeshwari Devi are having statutory permission viz. Environmental Clearance from DEIAA/re-apprised by SEIAA and having valid CTO from RSPCB. Copy of Environmental Clearance from DEIAA/re-apprised by SEIAA is attached at **Annexure-V** and copy of CTO from Rajasthan SPCB is attached at **Annexure-VI**

7.0 Compliance Status Of Environmental Clearance (EC) And Consent to Operate (CTO) Conditions

i. During the day of joint inspection i.e. 23/07/2025, all mining lease were found non-operational due to the ongoing monsoon season & rainwater in mining pit.

ii. On the assessment of the last 5 FYs (2020-21 to 2024-25) production data submitted by the Mining Office, it was revealed that no excess mineral production was carried out by any of the mining leases within the cluster except by M/s Bajrang Lal S/o Kesar ram (ML no. 48/2005) for the FY 2023-24 where the mine has exceeded production by 1558 MT (153374 MT against permissible 151816 MT i.e. exceeded approx. by 1.02%). The production remains within the permissible limits as specified in their respective Consent to Operate (CTO) and Environmental Clearance (EC) by rest of the mines. The production data for the preceding five financial years, i.e., from FY 2020-21 to FY 2024-25 are as tabulated below:

Mine lease	**Production of Masonry Stone in TPA**					**Permissible limit as per CTO (TPA)**
	2020-21	2021-22	2022-23	2023-24	2024-25	
M/s RNC Stone Crusher	71423	153323	124894	135019	123835	**173740**

M/s Sarv Shri Mateshwari Stone and Mines	61898	86728	92854	79114	68515	**112845**
M/s Navdeep Mining Udyog	13031	35215	37595	53593	51758	**92282**
M/s Moola Ram Jat S/o Kishna Ram Jat	40975	73346	45615	75982	50063	**90755**
M/s Parmeshwari Devi W/o Ramnarayan Bhati	44367	84496	136524	130968	135175	**163800**
M/s Bajrang Lal S/o Kesar ram	36993	104690	107040	153374	138604	**151816**
M/s Satyanarayan Prajapat S/o Nathuram Prajapat	22462	61558	57614	80501	74141	**86483**

The production details are enclosed as **Annexure-VII**

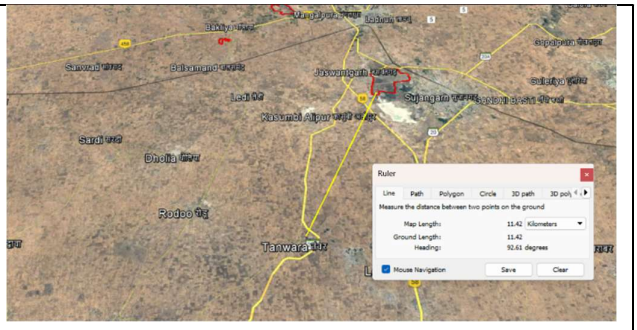
iii. The monitoring of ambient air and ambient noise was not found conducted by Rajasthan PCB in the past 1 year. However, the mining lease holder have submitted Ambient Air and Ambient Noise Quality Monitoring Reports from NABL approved Laboratory conducted in first Half of 2025 which were found within prescribed limits. The Lab Reports submitted by the lease holders are attached at **Annexure-VIII**

iv. During the joint inspection following compliance status was observed for CTO and EC:

S. No.	**Conditions of EC and CTO**	**Compliance Status**

1.	Drills shall be operated with water injection system	**Partially complying.** As the mining were not in operation, Committee asked mine lease holder to show the drilling procedure adopted. The occupier drilled 8 holes of 6-8 ft depth with using drilling attachment on tractor. Water was sprayed manually during drilling operation; however no mechanized water injection system was attached.
2.	Conditions of Haul Roads	**Complied.** Morrum hard surfaced roads were found provided for vehicular movements
3.	Water Sprinkling at critical locations	**Partially complying.** Due to non-operational status of the mines, water sprinkling activity could not be observed during inspection. However, the lease holders have provided bill for the water tankers used for water sprinkling when mines were operational. Copy enclosed at **Annexure-IX**
4.	No discharge of effluent	**Complied.** No effluent discharge was observed during the inspection.
5.	Overburden Dump in scientific manner	**Complied.** No overburden dumps were found and it was reported by lease holders that the top soil has been utilized in plantation and various construction activities in nearby areas earlier during the initial years of operation.

6.	Valid Mining Plan	**Complied.** All seven mining leases were found to be operating under valid Mining Plans. Copies of the letter of approved plans are enclosed as **Annexure-X.**
7.	CGWA Permission for Borewell	**Complied.** No borewells were found to be installed within the lease areas, hence CGWA permission is not applicable.
8.	Garland Drains and Siltation Pond	**Partially complying.** Garland drains and siltation ponds were observed along certain sections of the common pit boundary. A safety wall of approximately 4–5 feet in height provided by M/s Parmeshwari Devi.
9.	50m min. Distance of lease boundary from forest Land	**Complied.** As per the report received by the Tehsildar Ladnu, no forest land exists in Village Tanwara (i.e. within a 50-meter radius from the boundary of any of the mining leases). Copy of letter is already enclosed at **Annexure-XI** Furthermore, no environmentally sensitive areas such as National Parks, Wildlife Sanctuaries, or Eco-Sensitive Zones (ESZs) fall within 10 km of the mining cluster. Map is enclosed at **Annexure-XII**

		
10.	Ground Water Table Intersection	**Complied.** The average depth of the common mining pit was observed to be approximately 100 to 120 feet. During visit, it was observed that ground water table has not been intersected by mines so far.

8.0 Status of Illegal Mining

i. During the visit of the joint committee, mining was not operational due to water in the mine pit. The boundary pillars and sign boards were found installed on the boundary of mining leases.

ii. However, illegal mining had occurred in the past as per the report, submitted by Mining Engineer Office, Nagaur vide letter dated 26/07/2025. Illegal mining was observed during ME, Nagaur inspection dated 25/06/2024 by M/s Moola Ram Jat (ML No. 19/2008). The quantum of illegal mining that occurred, as per records was assessed to be 294 metric ton of mineral (masonry stone) extracted out illegally. Illegal mining was also observed during ME, Nagaur inspection dated 11/07/2024 by M/s RNC Stone Crusher (ML No. 250/2009). The quantum of illegal mining that occurred, as per records was assessed to be 2240 metric ton of mineral (masonry

stone) extracted out illegally. In this context, Mining Engineer Office Nagaur imposed penalty as per Rule 54 (6) of Rajasthan Minor Mineral Concession Rules, 2017 which states that: *"(6) All property seized under this rule shall be liable to be confiscated by an order of Magistrate if the amount equal to ten times of royalty in lieu of cost of mineral, rent, royalty, compensation for environmental degradation and tax chargeable on the land occupied without lawful authority, etc. is not paid by the trespasser within a period of three months from the date of commission of such offence or when the recoveries are not affected by that time:"*

iii. The details of the penalty imposed and recovery made are as following:

S.No.	Name of ML involved in Illegal mining	Quantum of illegal mineral Extracted (Ton)	Penalty Imposed as per RMMCR, 2017
1.	M/s Moola Ram Jat (ML No. 19/2008)	294 MT	Rs. 1,22,900/- (Amount deposited)
2.	M/s RNC Stone Crusher (ML No. 250/2009)	2240 MT	Rs. 8,04,000/ (Amount deposited)

iv. Also, as per production figures reported by ME Office Nagaur, M/s Bajrang Lal S/o Kesar ram (ML no. 48/2005) has exceeded its production by 1558 MT (153374 MT against permissible 151816 MT i.e. exceeded approx. by 1.02%) for the FY 2023-24. Action on this matter is yet to be taken.

v. Furthermore, as per the latest inspection by ME, Nagaur on 11/02/2025, no further illegal mining was found observed by any of the 07 mining leases. Inspection Reports dated 25/06/2024,

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11/07/2024, 11/02/2025 and penalty and recovery statement are attached at **Annexure-XIII**

vi. The Joint committee also requested the Tehsildar office, Ladnu vide letter dated 25/07/2025 to comment on the encroachment of any form by any of the mining leases. As per report submitted by Tehsildar, Ladnu vide letter dated 25/07/2025, it appears that there is conflict in records of ME Office, Nagaur and Tehsildar Office, Ladnu on the matter of allotment of lease. The matter is sub-judice in the Tehsildar court. Copy of the letters are enclosed as **Annexure-XI.**

9.0 Status Of Plantation: -

i. During field visit, it was observed that lease holders have conducted plantation in nearby temple, playground, school premises and on nearby agricultural land. Letter from the Govt. School Principal dated 19/07/2025, letter from temple administration dated 20/07/2025 and lease agreement for plantation is enclosed at **Annexure-XIV**

ii. Six lease holders out of seven have deposited amount in account of State Forest Development Agency (SFDA) for fulfilling their compliance for adequate plantation in compliance of SPCB Rajasthan Office Order dated 26-07-2023. As per Office Order dated 26-07-2023, mine lease holder have the option to deposit an amount as per lease area in the account of State Forest Development Agency (SFDA) for fulfilling their compliance for adequate plantation. Copy of Office Order dated 26-07-2023 is enclosed at **Annexure-XV**.

iii. The status of plantation was found to be satisfactory, taking into account the plantation activities undertaken within the designated areas as well as the additional compensatory afforestation measures, including the amount deposited in the SFDA (State Forest Development Agency) account.

S. No.	Name	Plantation Records			
		Compensatory Plantation SFDA	Public Place (School)	Farm Agreement	Temple
1	M/s RNC Stone Crusher (Old Name-Choudhary Stone Industries)	Rs. 43,333/- Deposited for 01 Hec lease area	*	300	62
2	M/s Sarv Shri Mateshwari Stone and Mines	Rs. 31,000/- Deposited for 0.7136 Hec lease area	*	*	62
3	M/s Navdeep Mining Udyog	Rs. 43,333/- Deposited for 01 Hec lease area	221	*	62
4	M/s Moola Ram Jat S/o Kishna Ram Jat	Rs. 43,333/- Deposited for 01 Hec lease area	221	*	62
5	M/s Parmeshwari Devi W/o Ramnarayan Bhati	Rs. 43,333/- Deposited for 01 Hec lease area	*	300	62
6	M/s Bajrang Lal S/o Kesar ram	Rs. 43,333/- Deposited for 01 Hec lease area	221	*	62
7	M/s Satyanarayan Prajapat S/o Nathuram Prajapat	*	571	*	62

Note- * - *Not adopted by respective mine lease*

10.0 Status Of Illegal Deep Hole Blasting: -

i. During the Joint Committee inspection conducted on 23.07.2025, all mining leases were found to be non-operational due to the monsoon season & water in mining pit. Consequently, the nature and pattern of blasting could not be directly witnessed during the visit. However, based on visual observation of blasting-related equipment and machinery present at the site, the Committee is of the considered

opinion that only shallow hole blasting techniques and the use of Heavy Earth Moving Machinery (HEMM) are employed for mining operations within the cluster.

ii. It is further submitted that none of the mines under inspection are engaged in deep hole blasting. All 07 mining leaseholders have valid permission from the Directorate General of Mines Safety (DGMS) for the use of HEMM for mining operations. Copies of the said permissions and copy of license of the person designated for blasting are appended herewith as **Annexure-XVI.**

iii. To ascertain the potential impact of blasting, particularly the extent of stone projection in the surrounding areas, the joint committee directed one of the leaseholders to carry out a controlled demonstration of blasting. Accordingly, eight shallow holes—each measuring approximately 6–8 feet in depth and 30–40 mm in diameter—were drilled, charged (each hole with 500 gm explosive), and blasted. Based on the observations during this demonstration, it is concluded that the likelihood of stone projectiles emanating from such shallow hole blasting is minimal, especially given that the mining pit has a depth of approximately 100-120 feet. Moreover, no perceptible ground vibrations or seismic disturbances were felt beyond a distance of 300–400 feet from the blasting location. During whole trial blast applicant was with the committee.

iv. It was, however, observed that the existing warning system—specifically the siren/hooter installed for alerting nearby residents and workers prior to blasting—was of poor quality and not sufficiently audible. This poses a potential safety concern and necessitates immediate rectification.

v. During the inspection, the committee met Shri Jaidev Jangid, Ex-Vice Principal of the nearest Government school, who served there

from 1998 to 2025. He stated that blasting activities are generally conducted on a daily basis between 12:00 PM and 3:00 PM. He also stated that the leaseholders do not consistently use the hooter/siren warning system prior to blasting. He reported that no stone projectiles have ever been observed reaching the vicinity of the school, which is situated at an aerial distance of approximately 200 meters from the common mining pit. Furthermore, he reported no incidents or accidents involving stone projectiles during his entire tenure.

11.0 Status Of Damage to Private and Public Property:

i. There was no visible structural damage on the nearby crematorium ground 'Chhatris' which are adjacent and government school which is in the close vicinity of the mining leases.

ii. No visible prominent structural damage was observed on the nearby Hanuman temple in the close vicinity of the mining leases.

iii. There were no prominent cracks observed in houses, school, 'Chhatris' of crematorium and temple in the close vicinity of the mining leases.

12.0 Action Taken So Far:

i. RSPCB has issued show cause notice on 7th January 2025 to all the 07 mining leases after it's inspection dated 1st January 2025 for the observed non-compliances. All the mine lease holder submitted their compliance status.

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ii. Department of Mines and Geology has imposed penalty on 02 mine lease holders on illegal excavation. The total imposed penalty of Rs. 9,26,900/- was also recovered.

iii. Department of Mines and Geology has imposed penalty on all 07 mine lease holders for non-compliances like signboards, pillars etc. based on inspection dated 01/10/2024. The total imposed penalty of Rs. 70,000/- (Rs. 10,000/- on each mine) was also recovered

13.0 Summary:

i. All 07 mining leases inspected—operating within a common pit—possess valid Environmental Clearances (EC) from SEIAA and valid Consent to Operate (CTO) from Rajasthan State Pollution Control Board (RSPCB), as per the documents on record.

ii. No ongoing illegal mining activity was observed during the joint inspection. However, past instances of illegal mining were noted in two cases—M/s Moola Ram Jat (294 MT) and M/s RNC Stone Crusher (2240 MT). Penalties were imposed and fully recovered in both cases by mining department. Action on M/s Bajrang Lal S/o Kesar ram (ML no. 48/2005) against exceeding its production in FY 23-24 is yet to be taken.

iii. A discrepancy in land records was reported between the Mining Engineer Office, Nagaur, and the Tehsildar Office, Ladnun The matter is currently sub-judice before the Tehsildar Court.

iv. On the date of inspection (23.07.2025), all leases were non-operational due to the monsoon season. Therefore, some operational compliance aspects—such as drilling with water injection and water

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sprinkling—could not be directly verified. However, available records and infrastructure were examined.

v. No ambient air or noise monitoring was conducted by RSPCB in the past year. Leaseholders submitted NABL-certified monitoring reports (First Half 2025) indicating compliance with prescribed limits.

vi. No overburden dumps were observed. Leaseholders reported utilization of topsoil for plantation and related developmental activities.

vii. Only shallow-hole blasting with HEMM is practiced. A controlled demonstration confirmed minimal risk of stone projectile and vibration. However, the installed warning sirens/hooters were found to be of substandard quality and ineffective in alerting nearby populations.

viii. Vibration from blasting was not perceptible beyond 300–400 feet. No blasting-related structural damage was observed on nearby public assets like schools, temples, and cremation grounds. Minor cracks on private houses were noted but could not be conclusively linked to mining activity.

ix. Plantation was found to be satisfactory. Six of the seven leaseholders have deposited compensatory afforestation amounts in the State Forest Development Agency (SFDA) account, and plantations were verified at schools, temples, and agricultural lands.

x. No forest land lies within 50 meters of any lease boundary, and no National Park, Wildlife Sanctuary, or Eco-Sensitive Zone is present within a 10 km radius.

xi. It was observed that mining operations have not intersected the groundwater table.

14.0 Recommendations

i. Directorate General of Mines Safety (DGMS) may be directed to conduct a detailed vibration/seismic study to assess cumulative impact during operation of all 07 mines at a time.

ii. All leaseholders to install adequate hooter/siren systems with standardized, high-decibel, multi-point alarm systems, compliant with DGMS safety norms.

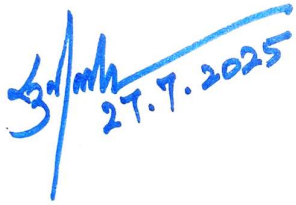
iii. All the leaseholders shall optimize the frequency and interval of blasting events to allow adequate dust settling and minimize cumulative vibration and noise impacts.

iv. All the leaseholders shall provide wind-braking wall of MS sheets around the mine lease boundary excluding entry & exit point to prevent unauthorized entry and mitigate probable dust emission and ensure safety.

v. Department of Mines and Geology and RSPCB may be directed to take action on M/s Bajrang Lal S/o Kesar ram (ML no. 48/2005) against exceeding its production in FY 2023-24.

vi. RSPCB need to conduct periodic Ambient air & noise monitoring in and around the mining cluster and other prominent locations.





(Rajkumar Meena)

Regional Officer, RSPCB,

Regional Office Nagaur

(Sunil Kumar Meena)

Scientist 'E', CPCB, Regional Directorate (Central), Bhopal

Item No.1

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 52/2025(CZ)

Mahesh Kumar Dhidaria — Applicant (s)

Vs.

Union of India & Ors. — Respondent(s)

Date of Hearing: 30.04.2025

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER

For Applicant (s): Mr. Shariq Choudhary, Adv.
Mr. Aadil Choudhry, Adv.
Mr. Tariq Siddqhi, Adv.
Mr. Fahad Quresh, Adv.

For Respondent(s):

ORDER

1. The issues raised in this application are with regard to blatant disregard for the conditions stipulated in the Environmental Clearance (EC) and Consent to Operate (CTO) by private respondent No.7. These private respondent have been engaged in the extraction of minor minerals, specifically masonry stone, in and around Tanwara, Tehsil Ladnun, District Nagaur (now District Didwana-Kuchaman), Rajasthan. The mining operations, particularly deep-hole blasting, are being carried out perilously close to residential households and sensitive locations within the village. The mining sites are located between 6 meters to 300 meters from various village structures, including schools, temples, and residential homes, leading to severe environmental

pollution and posing significant health risks to the applicant and fellow villagers. The Environmental Clearance conditions stipulated by the SEIAA include a number of mandatory measures designed to minimize the adverse impacts of mining, such as the implementation of dust extraction systems for drills, water sprinkling, greenbelt development around the lease area, and restrictions on blasting activities. However, as documented by the applicant, none of these conditions have been complied with by the private respondent. Mining is being conducted without the required dust extraction or water injection systems, the greenbelt has not been developed around the lease boundaries, and blasting is carried out too close to sensitive locations. In particular, the mining activities are being carried out near a cremation ground, a playground, a girls' school, a temple, and residential homes, with blasting causing structural damage to buildings and instilling fear among the local community, including animals and birds. Despite these violations, authorities have failed to enforce the conditions of the EC and CTOs.

2. The submissions of the learned counsel for the applicant are that the conditions as stipulated by the SEIAA in the EC has not been strictly complied with and are violated.

3. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.

4. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.

5. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the CPCB integrated office at Jaipur (Rajasthan)
(ii) One Representative from State Pollution Control Board (Rajasthan)

7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

8. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.

9. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **30th July, 2025.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

30th April 2025
O. A No. 52/2025(CZ)
K

ANNEXURE- II

Mention Memo

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 52/2025(CZ)

Mahesh Kumar Dhidaria — Applicant (s)

Vs.

Union of India & Ors. — Respondent(s)

Date of Hearing: 07.07.2025

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER

For Applicant (s): Mr. Prashant Sthapak, Adv.

For Respondent(s):

ORDER

1. Leaned Counsel for the CPCB Mr. Prashant Sthapak moved an application in O.A. No. 52/2025 titled as *Mahesh Kumar Dhidaria vs. Union of India* with the prayer that in that case vide order dated 30.04.2025 a committee was constituted consisting the members with one representative from the CPCB integrated office at Jaipur (Rajasthan). He has submitted that integrated office is not situated in Jaipur.

2. Accordingly, word "integrated office at Jaipur (Rajasthan)" is deleted and after CPCB the word "through Regional Director, Bhopal" be added.

   Application is allowed.

List it on **30th July, 2025** the date already fixed.

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

7th July 2025
O. A No. 52/2025(CZ)
K

ANNEXURE- III

CM-13012/16/2025-LAW-RD-BHOPAL/22095/ 346

दिनॉकः 11 जुलाई , 2025

Most urgent
NGT Case

प्रति,

सदस्य सचिव
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
ए-4, इंस्टीट्यूशनल एरिया
झालाना डूंगरी, जयपुर – 302004

विषयः NGT OA No. 52/2025(CZ) "Mahesh Kumar Dhidaria Vs. Union of India & Others." में अधिकारी के नामांकन बाबत।

संदर्भः माननीय एन.जी.टी. द्वारा पारित आदेश दिनांकः 30/04/2025

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांकः 30/04/2025 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें । विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें क्षेत्रीय कार्यालय केंद्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल तथा राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा Factual & Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी । प्रकरण में सुनवाई की अगली तिथि दिनांक 30/07/2025 को नियत की गई है ।

उक्त कार्य हेतु इस कार्यालय से श्री सुनील कुमार मीणा, वैज्ञानिक 'ई' (मोबाइल नं.- 9617007250, ईमेल- sunil.cpcb@gov.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें ताकि निरीक्षण प्रतिवेदन माननीय एन.जी.टी. के समक्ष निर्धारित समयावधि में प्रस्तुत किया जा सके।

भवदीय,

(डॉ. अजीत कुमार विद्यार्थी)
क्षेत्रीय निदेशक

प्रतिलिपिः

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली – की ओर कृपया सूचनार्थ ।
2. क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो., नागौर } की ओर कृपया सूचनार्थ एवं आवश्यक
3. श्री सुनील कुमार मीणा, 'ई' के.प्र.नि.बो., भोपाल } कार्यवाही हेतु ।

क्षेत्रीय निदेशक

RSPCB

यूनिक कोड नं0 W **18-509-16413-407-43-52/2025**

क्रमांक: प- **F.10(741)(RPCB)/Legal/NGT/2025**/190-191 दिनांक: ~~06~~-05-2025 13

आदेश

विषय- i. वाद//याचिका/अपील सं0: **ORIGIONAL APPLICATION/APPLICATION/52/2025**

ii. याची/वादी/अपीलार्थी : **MAHESH KUMAR DHIDARIA**

iii. प्रत्यर्थी/प्रतिवादी: **UNION OF INDIA & Ors**

iv. न्यायालय का नाम: **NATIONAL GREEN TRIBUNAL (NGT), Bhopal**

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: **Regional Officer, Nagaur**
पदनाम: **Regional Officer**
पता: **First Floor, Sehkari Bhoomi Vikas Bank Ltd., Nagaur**
Mobile No / Email : **9413447806 / rorpcb.nagaur@gmail.com**

प्रभारी अधिकारी//समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्त्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश /अधिसूचना / आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी//समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी//समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावें, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टेंडिग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी//समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/ अनुमोदन विधिक्षा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।
11. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय// अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी की अंकित पत्रावली पर अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में [illegible] तारीख को व्यक्तिशः इन्द्राज [illegible]
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश/निर्णय पारित होने पर विभाग को तथा सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।

Signature Valid
Digitally signed by Sharda Pratap Singh
Designation: Member Secretary
Date: 2025.05.09 13:00:08 IST
Reason: Approved

14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरूद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी//समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Sharada Pratap Singh)
Member Secretary

क्रमांक: प- **F.10(741)(RPCB)/Legal/NGT/2025**/190-191 दिनांक: ~~06~~-05-2025
13

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Nagaur is appointed as OIC on behalf of RSPCB with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply/documents prepared so that same may be filed with approval of competent authority before the Hon'ble NGT(CZ) Bench, Bhopal.

2. Shri Arvind Soni, Advocate, B-83 Nandpuri Marg, Hawa Sadak, Sodala, Near Sita Devi Hospital, Jaipur Mobile No. 9460070283 with the request to file the reply, act and plead before the Hon'ble NGT(CZ) Bench, Bhopal on behalf of RSPCB. You will be paid fee as per RSPCB office order dated 05.03.2020.

Member Secretary

Signature valid
Digitally signed by Sharada Pratap Singh
Designation : Member Secretary
Date: 2025.05.09 13:00:08 IST
Reason: Approved

RajKaj Ref No.: 15135895

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141- 2716804, 2716800 e-mail :member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

No. F.10 (741) RPCB/Legal/NGT/2025/ 197-199 Date: 29-05-2025

Regional Officer,
Rajasthan State Pollution Control Board,
Nagaur
Mobile No.: **9413447806**
Email: **rorpcb.nagaur[at]gmail[dot]com**

Subject – Regarding the Hon'ble National Green Tribunal (CZ), Bhopal order dated 30.04.2025 passed in Original Application No. 52/2025 (CZ) , Mahesh Kumar Dhidaria V/s Union of India & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT(CZ) Bench, Bhopal has passed an order dated 30.04.2025and directed inter-alia as follow:-

"6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the CPCB integrated office at Jaipur (Rajasthan)
(ii) One Representative from State Pollution Control Board (Rajasthan)

7. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support. "

In light of the aforesaid order dated 30.04.2025, you are hereby nominated as member of the committee as well as Nodal officer on behalf of the RSPCB with the direction to ensure compliance of the Hon'ble NGT(CZ) , Bhopal order dated 30.04.2025. Copy of the aforesaid order dated 30.04.2025is being enclosed for ready reference.

Encls-As above

(Sharda Pratap Singh)
Member Secretary

Copy to following for information/necessary action –

1. Member Secretary, Central Pollution Control Board, New Delhi
2. Regional Director, Regional Directorate , CPCB , Bhopal

Member Secretary

उपस्थिति पत्रिका

23.07.2025

CASE VISIT NGT OA 52/2025 (CZ)

ANNEXURE- IV

S.No.	Name	Dept	Signature
1.	Sunil kr Meena, Sc. E	CPCB, Bhopal	
2	Rajkumar Meena Regional officer	RPCB Nagaur	
3.	Satish Singh	mining Nagaur SMF	
4.	Mahendra	mining Nagaur Surveyor	
5.	Hemant Kumar	JEE, RSPCB RO Nagaur	
6	Sarthak Tiwari	JSO, RSPCB, RO, Nagaur	
7	Hiruddh Deo Pandey	TDR, Ladnun,	
8	Omprakash Khicher	Patwari Tanwara	
9	Sanjay kumar Darji	Parmeshwari Devi M.L.NO. 323/1997	Sanjay
10.	Sujeet Singh	BAJRANG LAL ML NO. 48/2005	Sujeet
11	Mukaram Jat	Mukaram Jat M.L NO - 19/2008	
12	Navdeep Mining Udyog	M.L NO - 01/2010	
13.	Satyanarayan Prajapat	M.L NO - 32/2008	S.N. Prajapat
14.	Materhary Stone & Miner	M.L NO - 24/1995	
15.	RNC Stone Crusher	M.L. NO - 250/2009	

ANNEXURE- IX

JYOTI CONSTRUCTION COMPANY

VPO TANWARA VIA JASWANTGARH LADNUN&-331304

दिनांक 01-07-25

पार्टी का नाम ..... तंवरा पहाड़ी .....

पानी टेकंर ..... 38 .....

महीना / तारिख 16-06-25 से 30-06-25 तक

कुल राशि ..... 13300/- .....

JYOTI CONSTRUCTION COMPANY

PROPRIETOR

Scanned with CamScanner

JYOTI CONSTRUCTION COMPANY

VPO TANWARA VIA JASWANTGARH LADNUN&-331304

दिनांक 16-06-25

पार्टी का नाम ..... तवेरा पहाड़ी .....

पानी टेकर ..... 50 .....

महीना / तारिख 01-06-25 से 15-06-25 तक

कुल राशि ..... 17500/- .....

JYOTI CONSTRUCTION COMPANY

PROPRIETOR

Scanned with CamScanner

JYOTI CONSTRUCTION COMPANY

VPO TANWARA VIA JASWANTGARH LADNUN&-331304

दिनांक 01-06-25

पार्टी का नाम ...तंवरा पहाड़ी.....

पानी टेकर .....58.....

महीना/तारिख 16-05-25 से 31-05-25

कुल राशि .....20300/-.....

JYOTI CONSTRUCTION COMPANY

PROPRIETOR

Scanned with CamScanner

JYOTI CONSTRUCTION COMPANY

VPO TANWARA VIA JASWANTGARH LADNUN&-331304

दिनांक 16-05-25

पार्टी का नाम ....तंवरा पहाड़ी.....

पानी टेकंर .....54.....

महीना/तारिख 01-05-25 से 15-05-25 तक

कुल राशि .....18900/-.....

JYOTI CONSTRUCTION COMPANY

PROPRIETOR

Scanned with CamScanner

ANNEXURE- V

सत्यमेव जयते

File No.: RJ/24/SEAC1/MIN/R.EC/0139
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), RAJASTHAN)
****

Dated **18/07/2024**

To,

BAJRANG BATESAR
BAJRANG BATESAR
TANWARA LADNUN, NAGAUR, NAGAUR, RAJASTHAN, 341001
bajranglalbatesar@outlook.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/RJ/MIN/469869/2024 dated 22/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108RJ5917362N
(ii) File No.	RJ/24/SEAC1/MIN/R.EC/0139
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Re-Appraisal of EC Granted from DEIAA Nagaur To SEIAA Rajasthan, For existing Masonry Stone(minor mineral)mining project [M.L.No.-48/05] over an Area of 1.0 Hectare with Existing Production Capacity–151816 TPA located at Near Village–Tanwara, Tehsil-Ladnun ,District-Nagaur(Rajasthan)by Shri Bajrang Lal Batesar S/O-Shri Kesar Mal Jat.
(ix) Location of Project (District, State)	NAGAUR, RAJASTHAN
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEIAA for an appraisal by the SEIAA under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 28/06/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEIAA are annexed to this EC as Annexure (1).

6. The SEIAA, in its meeting held on 28/06/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The SEIAA has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to M/s. BAJRANG BATESAR under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (2)

8. The Ministry reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is upto 22/05/2024 from which the prior environmental clearance is granted by the regulatory authority.

12. General Instructions:

    1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

    2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

    3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

    4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

    5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental

clearance and attract action under the provisions of Environment (Protection) Act, 1986.

6. The Regional Office of this SEIAAshall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. This issue with an approval of the Competent Authority.

Copy To

N/A

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. TThe implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.

S. No	EC Conditions
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining ‘PUC’ certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating

S. No	EC Conditions
	such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-lA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including pons, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak

S. No	EC Conditions
	sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obselete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.

S. No	EC Conditions
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Mininstry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Tranportation by Railway Siding shall be developed to avoid transportation by Road

6. Land Recalmation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings

S. No	EC Conditions
	shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.

S. No	EC Conditions
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.I1 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be

S. No	EC Conditions
	reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority

9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

S. No	EC Conditions
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

Additional EC Conditions

N/A

Annexure 2

Details of the Project

<table>
<tr><th>S. No.</th><th>Particulars</th><th>Details</th></tr>
<tr><td>a.</td><td>Details of the Project</td><td>Re-Appraisal of EC Granted from DEIAA Nagaur To SEIAA Rajasthan, For existing Masonry Stone(minor mineral)mining project [M.L.No.-48/05] over an Area of 1.0 Hectare with Existing Production Capacity–151816 TPA located at Near Village–Tanwara, Tehsil-Ladnun ,District-Nagaur(Rajasthan)by Shri Bajrang Lal Batesar S/O-Shri Kesar Mal Jat.</td></tr>
<tr><td>b.</td><td>Latitude and Longitude of the project site</td><td>27.6602919801446,74.58879633884528 27.66238381058702,74.58968169189919</td></tr>
<tr><td>c.</td><td>Land Requirement (in Ha) of the project or activity</td><td><table><tr><th>Nature of Land involved</th><th>Area in Ha</th></tr><tr><td>Non-Forest Land (A)</td><td>0</td></tr><tr><td>Forest Land (B)</td><td></td></tr><tr><td>Total Land (A+B)</td><td>1.0</td></tr></table></td></tr>
<tr><td>d.</td><td>Date of Public Consultation</td><td>Public consultation for the project was held on</td></tr>
<tr><td>e.</td><td>Rehabilitation and Resettlement (R&R) involvement</td><td>NO</td></tr>
<tr><td>f.</td><td>Project Cost (in lacs)</td><td>50</td></tr>
<tr><td>g.</td><td>EMP Cost (in lacs)</td><td></td></tr>
<tr><td>h.</td><td>Employment Details</td><td></td></tr>
</table>

Details of Minerals Products & By-products

Name of the Mineral to be mined	Classification of mineral [Major/Minor]	Production capacity in MTPA	Remarks
MASONRY STONE	Minor	151816.0	

State Level Environment Impact Assessment Authority, SEIAA, Rajasthan
10, Bhawani Singh Lane, Sahkar Marg, Jaipur-302001
Email: seiaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/ Sectt/Project/Cat. B2 (**0139**)/2023-24 Jaipur, Dated: 09 JUL 2024

Shri Bajrang Lal Batesar
S/o Shri Keshar Mal jat
Address- R/o- ward No-2, Sujangarh,
Dist- Churu(Rajasthan).

Sub:Re-Appraisal of EC for Existing Masonry Stone(minor mineral)mining project, M.L.No.-48/05, M.L. Area - 1.0 Hectare, Production Capacity–151816 TPA , Khasra No-164, located at Near Village–Tanwara, Tehsil-Ladnun,District-Nagaur(Rajasthan) (**Proposal No-469869).**

This has reference to your application dated 22.05.2024 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 5A.142nd meeting held on 3rd – 4th June, 2024.

2. Brief details of the Project:

1	Category/Item no. (in Schedule)	1(a), B2, Mining of Minerals
2	Unique Identification Number	777/110/2016/695995
3	Project Cost	50 Lakhs
4	Details of PP	Shri Bajrang Lal Batesar S/O-Shri Keshar Mal Jat R/O-Ward No-2,Sujangarh,District-Churu(Rajasthan).
5	Details of Environment Consultant	VIBRANT TECHNO LAB PVT. LTD (QCI/NABET Accredited: NABET/EIA/2225/IA 0104) Accreditation date-17.09.2022. SC-40, 3rd Floor, Narayan Vihar S, Ajmer Road, Jaipur Raj.302020 E-Mail: vibranttechnolab@gmail.com & project@vibranttechnolab.com Contact: 9929108691, 8005707098

6	Applied capacity	Production Capacity– 151816TPA (ROM)
7	Mining Lease Details	M.L.No.-48/05 Mineral-Masonry Stone Area-1.0 Hectare Khasra No. - 164 The Mining lease was Registered on27/05/2010 & valid up to 26/05/2060.
8	Approved Mining Plan/Scheme Details (submitted to DEIAA)	The earlier Mining Plan Approved by SME, Ajmer dated 29.10.2013.
9	Approved Current Mining Scheme Details (uploaded on portal)	The current Mining Plan with Progressive Mine Closure Plan is approved by SME, Department of Mines And Geology, Govt. of Rajasthan, Ajmer–Zone, Ajmer vide letter no.SME /AJ/MINING PLAN /F-N-135/2023/8745 dated on 25/07/2023..
10	Aravalli Certificate	As per Aravalli certificate issued by ME Nagaur vide letter no ME/Nagaur/Machi/EC/48/2005/2023/1863 dated-03.08.2023the mining lease doesn't falls in Aravalli Hills.
11	Cluster Certificate	Cluster Certificate issued by ME Nagaur vide letter no ME/Nagaur/Machi/EC/48/2005/2023/1864 dated-03.08.2023 mining lease falls under category B2.
12	Water requirement & Source	Quantity 2.0KLD Source - Water Tanker from nearby village
13	Details of DEIAA's EC	EC issued by DEIAANagaur,on date08.06.2016 Name of lessee:- Shri DamodarPrashad Sharma Mineral :-Masonary Stone Quantity/Capacity :-151816TPA
14	EC Transfer Details (if applicable)	Yes, Environment Clearance was transfer from Shri DamodarPrashad Sharma to Shri Bajrang Lal Batesar S/O-Shri Keshar Mal Jat by SEIAA Rajasthan vide dated 30.03.2022.
15	Past Production details	(i) As per production certificate issued by ME, Nagaur…dated-02.03.2022, mining production is within the limit of EC accorded by DEIAA, thus violation of EIA Notification, 2006 not observed. (ii) Base year violation (illegal mining till EC obtained) & no. of years (Yes or No):No
16	Compliance of Hon'ble Supreme Court order dated 2ndAugust 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India &Ors	The Project Proponent has submitted the undertaking/self-declaration dated 01.06.2024 stating that they shall comply with all the statutory requirements & judgment of Hon'ble Supreme Court order dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India &Ors.

17 Details of Forest/ NP/WLS/ESZ

Sl. No.	Particulars	Distance & direction of Particulars
i	Whether the forestland is involved in mining lease, if yes, then details of availability of Stage-I/II forestclearance	No forest land is involved
ii	Whether the lease falls in Revenue villages list of Forest Department, if yes, then details of Sr. No. & Page No & details of affidavit	No any forest falls within 500 meter form the project area. DCF Certificate from DCF, Nagaur, issued on dated- 15.09.2021.
iii	Certificate from DCF regarding distance of nearest forest land from mine lease boundary	No any forest falls within 500 meter form the project area. DCF Certificate from DCF, Nagaur, issued on dated- 15.09.2021.
iv	Distance of National Park/WLS/TigerReservefrom mine lease, if exists within 10kms	No any National Parks, Wildlife Sanctuary, Reserve etc is existing within 15 Km radius of the mine site.
v	Distance of Eco-Sensitive Zone (ESZ)/Eco-SensitiveArea (ESA) from mine lease	None within the study area
vi	Whether any interstate boundary/inter district boundary exist within 10 Km of mine lease, if yes, then details/certificate of competent authority of the concern State/district regarding distance of NP/WLS from mine lease	None within the study area.

18	Whether any water body/river/stream/drainage channel exist within 100 meter of mine lease, if yes, then details thereof and WRD certificate	No any Nearest River/water body are exist within 100 meter radius of the mine site

19 Details of the Environment Management Plan (EMP):

S. No	Particulars	Capital Cost (in Rs)	*Recurring Cost (in Rs/yr)
i	Monitoring of Ambient Air, Noise, Water & Soil Quality	-	50,000/-
ii	Water sprinkling to control of fugitive emission during mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions	-	50,000/-
iii	Wire fencing around mine pit	50,000/-	5,000/-
iv	Construction & Maintenance of approach road/haul road	3,00,000/-	50,000/-
v	Construction of Garland drains & Settling tank	1,00,000/-	5,000/-
vi	Waste Management (Municipal waste, Hazardous waste, Solid waste & Up flow filter / installation of modular STP, etc.)	20,000/-	10,000/-
vii	Greenbelt Development including plant cost, tree guard and its maintenance	2,84,000/-	2,31,000 /-

viii	Water conservation and management	1,50,000/-	20,000/-
ix	Emergency rescue fire fighting equipment's and first aid	50,000/-	5,000/-
	Total	9,54,000/-	4,26,000/-
*Note:There willbe anincrementof5%inrecurring cost every year till the end of project			

20 Budgetary Breakup for Labor Welfare

Sr. No	Particulars	Capital Cost (in Rs.)	*Recurring Cost(in Rs./Yr.)
i	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	2,50,000	17,000
ii	Periodical Medical Examination twice in a Year @ Rs.1500 per worker (10 Workers)	--	15,000
iii	Group Insurance @ Rs. 2500 per worker	--	30,000
iv	Fuel for cooking	--	10,000
v	Medical facility for labors (First Aid Box)	--	5,000
vi	Provision for personal protection equipment (PPEs) like ear plug, Facemask, Helmet, shoes etc.,	--	40,000
vii	Books and Uniforms for children of labors @ 2,500 per labor	--	30,000
viii	Training & awareness camps for workers for safe & sustainable mining	--	10,000
	Total	2,50,000	1,57,000

*Note: There will be an increment of 5% in recurring cost every year till the end of project

21	Details of court cases (if any)	Not applicable

22 Green Belt Development Plan

Year	Safety zone along ML boundary		Unworked area within ML area		Outside the ML area		Total		Type of plants
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	
I Year	-	-	-	-	0.13	130	0.13	130	Khejri, Neem, Rohida, Kikar, Ardu, Siras& other native species suggested by forest officials
II Year	-	-	-	-	0.10	100	0.10	100	
III Year	-	-	-	-	0.10	100	0.10	100	
IV Year	Maintenance & Replacement (65 Plants)								
V Year	Maintenance								

	Total - - - - 0.33 330 0.33 330 Plant Cost-300/Plant, Tree Guard Cost-500/-, Maintenance Cost Rs. 700/-per plant Total 33% of the lease area (0.33 ha.) will be developed as greenbelt at out outside the lease area at nearby connective approach road (Both Side).	
23	Proposal for re-grassing	At the End of Life of Mine Total excavated area is 0.85 Ha out of which 0.75 Ha area will be convert into water reservoir &rest area i.e. 0.10 ha area will be backfilled & developed as grazing land & remaining 0.15 Ha area will be not disturbed.. Note- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. as per MoEF&CC O.M. dated 16.01.20.

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.129th Meeting held on 28th June, 2024 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. Statutory compliance:

I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'b1e NGT and any other Court of Law, as is applicable.

II. The Project proponent complies with all the statutory requirements and judgments of Hon'b1e Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.

IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**

V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change,

(MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.

VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.

IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.

X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.

XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.

XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA

notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.

XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry

and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.

XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.

XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.

XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.

XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.

XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.

XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.

XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. **Air quality monitoring and preservation:**

i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated l 8.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. **Water quality monitoring andpreservation:**

i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine

lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.

v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.

vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring andprevention:

i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that

workers/ personals/ laborers are working without personal protective equipment.

iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Miningplan:

i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.

iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Landreclamation:

i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height. width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/

geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.

vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. GreenBelt:

i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.

ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'b1e Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human healthissues:

i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in s1x months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.

ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene,

Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office o1 the Ministry along with District Administration.

10. Miscellaneous:

i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area

once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.

ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.

v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory

requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.

2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

ADDITIONAL CONDITIONS

1. The Mining Department shall take action against the PP for violation of Common Cause Judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018.
2. For the cases of violation of EIA notification 2006 the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 will be applicable.
3. Conservation plan has to be approved by concerned DCF, in case of any Wild Life Santucary/ National Park/ Conservation Reserve/ Protected Area falling within 10 km radius of applied area.
4. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if

any.

3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponent**s during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life

clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.

11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the

mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/ Sectt/Project/Cat. B2 (**0139**)/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur– 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd)., Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally Signed by : Ms Khyati Mathur
Member Secretary, SEIAA

Date: 18/07/2024

सत्यमेव जयते

File No.: RJ/24/SEAC1/MIN/R.EC/0134
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), RAJASTHAN)
****

Dated **18/07/2024**

To,

HANUTA RAM
HANUTA RAM
SURAJGARH, CHURU,, CHURU, RAJASTHAN, 331001
mateshwariec@outlook.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/RJ/MIN/473030/2024 dated 22/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108RJ5259478N
(ii) File No.	RJ/24/SEAC1/MIN/R.EC/0134
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	This is an Existing Project for Re-Appraisal of EC Granted from DEIAA Nagaur to SEIAA Rajasthan, Existing, Masonry Stone(minor mineral)mining project M.L.No.-24/1995 over an Area of 0.7136 Hectare with Existing Production Capacity–1,12,845 TPA located at Near Village–Tanwara, Tehsil-Ladnun, New District – Didwana – Kuchaman (Old District-Nagaur)(Rajasthan)by M/s Mateshwari Stone & Mines.
(ix) Location of Project (District, State)	NAGAUR, RAJASTHAN
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

e-KYC
CAF
DSS
e-Processing
e-Payments
e-Compliance
KYA
PARIVESH
CPC GREEN
Nature Protects if She is Protected

State Level Environment Impact Assessment Authority, SEIAA, Rajasthan
10, Bhawani Singh Lane, Sahkar Marg, Jaipur-302001
Email: seiaams2021@gmail.com

No. F1 (4)/SEIAA/SEAC-Raj/ Sectt/Project/Cat. B2 (**0134**)/2023-24 Jaipur, Dated: 09 JUL 2024

M/s Mateshwari Stone and Mines,
C/o Hanuta ram Manda
R/o Surajgarh District- Churu (Rajasthan).

Sub:Re-Appraisal of EC for Existing Masonry Stone(minormineral)mining project M.L.No.-24/1995, M.L.Area- 0.7136 Hectare, ProductionCapacity–1,12,845 TPA Khasra No-164 located NearVillage–Tanwara, Tehsil-Ladnun, New District – Didwana – Kuchaman (Old District-Nagaur)(Rajasthan) (**Proposal No-473030).**

This has reference to your application dated 22.05.2024 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 5A.142nd meeting held on 3rd – 4th June, 2024.

2. Brief details of the Project:

1	Category/Item no. (in Schedule)	1(a), B2, Mining of Minerals
2	Unique Identification Number	3331/NGR/110/2016/413925
3	Project Cost	50 Lakhs
4	Details of PP	M/s Mateshwari Stone &Mines. C/O-Hanuta Ram Manda R/O-Sujangarh District-Churu(Rajasthan)
5	Details of Environment Consultant	VIBRANT TECHNO LAB PVT. LTD (QCI/NABET Accredited: NABET/EIA/2225/IA 0104) Accreditation date-17.09.2022. SC-40, 3rd Floor, Narayan Vihar S, Ajmer Road, Jaipur Raj.302020 E-Mail: vibranttechnolab@gmail.com & project@vibranttechnolab.com

		Contact: 9929108691, 8005707098
6	Applied capacity	Production Capacity– 1,12,845 TPA (ROM)
7	Mining Lease Details	M.L.No.-24/1995 Mineral-Masonry Stone Area-0.7136Hectare Khasra No. - 164 The Mining lease was Registered on09.10.1995& valid up to 08.10.2045.
8	Approved Mining Plan/Scheme Details (submitted to DEIAA)	The earlier Mining Plan Approved by SME, Ajmer dated 25.03.2014.
9	Approved Current Mining Scheme Details (uploaded on portal)	The current Mining Plan with Progressive Mine Closure Plan is approved by SME, Department of Mines And Geology, Govt. of Rajasthan, Ajmer Circle, Ajmer vide letter no.SME /AJ/MINING PLAN /F-N-160/2023/8640 Dated on 25.07.2023.
10	Aravalli Certificate	As per Aravalli certificate issued by MENagaur on vide letter no. ME/Nagaur/Machi/M.L.-24/1995/2023/1951 dated- 25.08.2023 the mining lease doesn't falls in Aravalli Hills.
11	Cluster Certificate	Cluster Certificate issuedby MENagaurvide letter no. ME/Nagaur/Machi/E.C./M.L.-24/1995/2023/1951 dated-25.08.2023 mining lease falls under category B2.
12	Water requirement & Source	Quantity 2.0KLD Source - Water Tanker from nearby village
13	Details of DEIAA's EC	EC issued by DEIAANagaur,on date08.06.2016 Name of lessee: -M/s Mateshwari Stone &Mines. Khasra No. - 164 Mineral :-Masonary Stone Quantity/Capacity :-1,12,845 TPA
14	EC Transfer Details (if applicable)	Not any.
15	Past Production details	(i) .As per production certificate issued by ME, Nagaur…dated-06.09.2023, mining production is within the limit of EC accorded by DEIAA, thus violation of EIA Notification, 2006 not observed. (ii) Base year violation (illegal mining till EC obtained) & no. of years (Yes or No):No
16	Compliance of Hon'ble Supreme Court order dated 2ndAugust 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India &Ors	The Project Proponent has submitted the undertaking/self-declaration dated 31.05.2024 stating that they shall comply with all the statutory requirements & judgment of Hon'ble Supreme Court order dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India &Ors.

17 Details of Forest/ NP/WLS/ESZ

Sl. No.	Particulars	Distance & direction of Particulars
i	Whether the forestland is involved in mining lease, if yes, then details of availability of Stage-I/II forestclearance	No forest land is involved
ii	Whether the lease falls in Revenue villages list of Forest Department, if yes, then details of Sr. No. & Page No & details of affidavit	No any forest falls within 500 meter form the project area. Certificate from DCF, Nagaur, issued on dated- 11.01.2024 .
iii	Certificate from DCF regarding distance of nearest forest land from mine lease boundary	No any forest falls within 500 meter form the project area. Certificate from DCF, Nagaur, issued on dated- 11.01.2024
iv	Distance of National Park/WLS/TigerReservefrom mine lease, if exists within 10kms	No National Parks, Wildlife Sanctuary, Reserve etc is existing within 10 Km radius of the mine site.
v	Distance of Eco-Sensitive Zone (ESZ)/Eco-SensitiveArea (ESA) from mine lease	None within the study area
vi	Whether any interstate boundary/inter district boundary exist within 10 Km of mine lease, if yes, then details/certificate of competent authority of the concern State/district regarding distance of NP/WLS from mine lease	None within the study area.

18	Whether any water body/river/stream/drainage channel exist within 100 meter of mine lease, if yes, then details thereof and WRD certificate	No any Nearest River/water body are exist within 100 meter radius of the mine site

19 Details of the Environment Management Plan (EMP):

S. No	Particulars	Capital Cost (in Rs)	*Recurring Cost (in Rs/yr)
i	Monitoring of Ambient Air, Noise, Water & Soil Quality	-	50,000/-
ii	Water sprinkling to control of fugitive emission during mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions	-	50,000/-
iii	Wire fencing around mine pit	50,000/-	5,000/-
iv	Construction & Maintenance of approach road/haul road	3,00,000/-	50,000/-
v	Construction of Garland drains & Settling tank	1,00,000/-	5,000/-
vi	Waste Management (Municipal waste, Hazardous waste, Solid waste & Up flow filter / installation of modular STP, etc.)	20,000/-	10,000/-
vii	Greenbelt Development including plant cost, tree guard and its maintenance	178,000/-	1,68,000 /-

	viii	Water conservation and management	1,50,000/-	20,000/-
	ix	Emergency rescue fire fighting equipment's and first aid	50,000/-	5,000/-
		Total	8,48,000/-	3,63,000/-
	*Note:There willbe anincrementof5%inrecurring cost every year till the end of project			

20 Budgetary Breakup for Labor Welfare

Sr. No	Particulars	Capital Cost (in Rs.)	*Recurring Cost(in Rs./Yr.)
i	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	2,50,000	17,000
ii	Periodical Medical Examination twice in a Year @ Rs.1500 per worker (10 Workers)	--	15,000
iii	Group Insurance @ Rs. 2500 per worker	--	30,000
iv	Fuel for cooking	--	10,000
v	Medical facility for labors (First Aid Box)	--	5,000
vi	Provision for personal protection equipment (PPEs) like ear plug, Facemask, Helmet, shoes etc.,	--	40,000
vii	Books and Uniforms for children of labors @ 2,500 per labor	--	30,000
viii	Training & awareness camps for workers for safe & sustainable mining	--	10,000
	Total	2,50,000	1,57,000

*Note: There will be an increment of 5% in recurring cost every year till the end of project

21 Details of court cases (if any) — Not applicable

22 Green Belt Development Plan

Year	Safety zone along ML boundary		Unworked area within ML area		Outside the ML area		Total		Type of plants
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	
I Year	-	-	-	-	0.08	80	0.08	80	Khejri, Neem, Rohida, Kikar, Ardu, Siras& other native species suggested by forest officials
II Year	-	-	-	-	0.08	80	0.08	80	
III Year	-	-	-	-	0.08	80	0.08	80	
IV Year	Maintenance & Replacement (50 Plants)								
V Year	Maintenance								
Total	-	-	-	-	0.24	240	0.24	240	

Plant Cost-300/Plant, Tree Guard Cost-500/-, MaintenanceCost Rs. 700/-per plant

	Total 33% of the lease area (0.24 ha.) will be developed as greenbelt at out outside the lease area at nearby connective approach road (Both Side).	
23	Proposal for re-grassing	At the End of Life of Mine Total excavated area is 0.5836 Ha out of which 0.4836 Ha area will be convert into water reservoir &rest area i.e. 0.10 ha area will be backfilled & developed as grazing land & remaining 0.13 Ha area will be not utilized. Note- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. as per MoEF&CC O.M. dated 16.01.20.

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.129th Meeting held on 28th June, 2024 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. Statutory compliance:

I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'b1e NGT and any other Court of Law, as is applicable.

II. The Project proponent complies with all the statutory requirements and judgments of Hon'b1e Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.

IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**

V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.

VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.

IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.

X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.

XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.

XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster

and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.

XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned

authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.

XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.

XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.

XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.

XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.

XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.

XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.

XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality

Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated l 8.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring andpreservation:

i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH

and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.

v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.

vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring andprevention:

i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986

viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Miningplan:

i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.

iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Landreclamation:

i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height. width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

v. The Project Proponent shall carry out slope stability study in case the dump height is more than

30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.

vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. GreenBelt:

i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.

ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'b1e Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human healthissues:

i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in s1x months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.

ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary

Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office o1 the Ministry along with District Administration.

10. Miscellaneous:

i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned

Regional Office of the MoEF& CC/ SEIAA/SPCB.

ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.

v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of

Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.

2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

ADDITIONAL CONDITIONS

1. The Mining Department shall take action against the PP for violation of Common Cause Judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018.
2. For the cases of violation of EIA notification 2006 the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 will be applicable.
3. Conservation plan has to be approved by concerned DCF, in case of any Wild Life Santucary/ National Park/ Conservation Reserve/ Protected Area falling within 10 km radius of applied area.
4. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponent**s during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life

clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.

11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities

and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/ Sectt/Project/Cat. B2 **(0134)**/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur– 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd)., Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally Signed by : Ms Khyati Mathur
Member Secretary, SEIAA

Date: 18/07/2024

State Level Environment Impact Assessment Authority, Rajasthan
4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 **(1361)**14-15 Jaipur, Dated: 4 SEP 2015

To,

Shri Moola Ram Jat
S/o Shri Krishna Ram Jat,
Loadsar, Tehsil Ladnun,
Dist-Nagaur. (Raj)

Sub:- Environmental Clearance for obtaining Environmental Clearance of Masonary Stone Mining of leas area measuring 1.00 ha, ML. No. 19/2008 located in Village Tanwara, Tehsil Ladnun, District Nagaur and State Rajasthan, proposed by Sh. Moola Ram jat.

This has reference to your application dated 21.11.2014 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 18,19 & 20 May, 2015

A **Brief details of the Project:**

1.	Category / Item no.(in Schedule):	1(a)B2
2.	Location of Project	Near Village Tanwara, Tehsil Ladnun, District Nagaur, Rajasthan
3.	Project Details M.L. No. /Production capacity	M. L. No. 19/2008 Area - 1.00 Ha Khasra No. - 164 90,755 TPA
4.	Project Cost:	Rs. 60 Lakh
5.	Water Requirement & Source	Total water requirement is about 2.1 KLD. Water for dust suppression and plantation will be collected from nearby village. Water tanker will be provided for drinking purpose.
6.	Fuel & Energy:-	No electricity is required, only diesel equipments will be used
7.	Environment Management Plan	Capital Cost 0.50 Lac, Recurring Cost 1.25 Lac
8.	CSR /ESR Activities	Annual Cost 0.50 Lac
9.	Green Belt/ Plantation	Capital Cost 0.25 Lac, Recurring Cost 0.20 Lac
10.	Budgetary Breakup for Labour	Capital Cost 0.40 Lac, Recurring Cost 0.45 Lac

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.

2. This Environment Clearance (EC) is granted to the Masonary Stone Mining Project ML. No. 19/2008 located in Village Tanwara, Tehsil Ladnun, District-Nagaur (Rajasthan) for the production capacity of 90,755 TPA.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2013 and 24th December, 2013.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 2.1 KLD Necessary permission if required shall be taken from CGWA for withdrawl of ground water.
6. As envisaged, the PP shall invest at least Rs. 1.25 Lac per year towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 0.50 Lac per year (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs. 45 Lac per year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee,STP/Quarry Liscence holder.The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.

19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA. Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

B. GENERAL C ONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and NO, monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made

hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.

15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary,Ministry of Environment,Forest & Climate Change,Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad,(IFS Retd.),250, Gomes Defence Colony,Vaishali Nagar,Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.

M.S. SEIAA (Rajasthan)

सत्यमेव जयते

File No: RJ/24/SEAC1/MIN/R.EC/0277

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA), RAJASTHAN)

****

Date **08/10/2024**

To,

URMILA CHARAN
NAVDEEP MINING UDYOG
LOADSAR TEHSIL LADNU, NAGAUR, RAJASTHAN, 331507
b2navdeepmining@yahoo.com

Subject: Re-appraisal of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006-and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/RJ/MIN/474707/2024 dated null for Re-appraisal of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108RJ5344345N
(ii) File No.	RJ/24/SEAC1/MIN/R.EC/0277
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	‘’Re Appraisal of EC granted from DEIAA NAGAUR to SEIAA Rajasthan’’ for existing“Masonary Stone (Minor Mineral) mining project”[ML.No-1/10]over an Area of 1.0 Hectare with Proposed Production Capacity of 92282 TPA(ROM) located at Near Village–Tanwara, Tehsil- Ladnun, District-Nagaur, (Raj) By M/s Navdeep Mining Udyog.
(viii) Name of Company/Organization	NAVDEEP MINING UDYOG
(ix) Location of Project (District, State)	NAGAUR, , RAJASTHAN,
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

N/A

Copy To

Send Approval Copy To (In case of multiple use comma as separator)

State Level Environment Impact Assessment Authority, SEIAA, Rajasthan
10, Bhawani Singh Lane, Sahkar Marg, Jaipur-302001
Email: seiaams2021@gmail.com

No. RJ/24/SEAC2/MIN/EC/0277/Cat. B2 /2024-25 Jaipur, Dated: 04 OCT 2024

M/s Navdeep Mining Udyog,
R/o Sujangarh, Tehsil-Sujangarh,
District-Churu (Rajasthan)

Sub:Re-Appraisal of EC for M.L. No.- 01/10, Khasra No- 164/2 Area- 1.0 Hectare, Near Village–Tanwara, Tehsil- Ladnun, District-Nagaur, (Raj) **(Proposal no. 474707).**

This has reference to your application dated 23.05.2024 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 5B.123rd meeting held on 14th August, 2024.

2. Brief details of the Project:

1	Details of PP	**M/s Navdeep Mining Udyog** **R/o Sujangarh, Tehsil-Sujangarh, District-Churu (Rajasthan)**
2	Details of project	M.L. No.- 01/10 , Khasra No- 164/2 Area- 1.0 Hectare , Near Village–Tanwara, Tehsil- Ladnun, District-Nagaur, (Raj)
3	Unique Identification Number	4396/110/2016/324989
4	Proposal No	SIA/RJ/MIN/474707/2024
5	Capital Investment	60 Lakhs
6	Mining lease details	(i) Date of registration-31.07.2010 (ii) Mineral- Masonry Stone (iii) Validity of lease-30.07.2060
7	Mining Plan/Scheme (submitted to DEIAA)	(i) Mineral-Masonry Stone (ii) Mining Capacity- 102536 TPA
8	Details of DEIAA's EC	(i) Issued by: DEIAA, Nagaur

		(ii) Date of issue- 20.06.2016 (iii) EC issued to : - M/s Navdeep Mining Udhyog (iv) Mining Capacity: 92282 TPA
9	Status of with respect to Aravali Hills	As per Aravalli certificate issued by ME Nagaur on 13.02.2024 the mining lease doesn't falls in Aravalli Hills.
10	Cluster Certificate	Cluster Certificate issued by ME, Nagaur on 13.02.2024 under Category B2
11	Environmental Sensitive	-
	Any forest land in 50 m from lease boundary	No
	Any NP/WLS/CTH/CTR in 10 Km from lease boundary	No
	Whether mine lease located within 10 Km of any NP/WLS/CTH/CTR whose ESZ is not notified?	No As per DCF Certificate from Nagaur , vide dated 15.09.2021
12	Status of compliance of Hon'ble Supreme Court Judgement dated 02.08.2017 in Common Cause v/s Union of India	violation from base year during year 2013-2014 & 2015-2016 observed
13	DSR	District Survey Report (DSR), prepared by **ME, Nagaur** is submitted.
14	Fund allocated for Corporate Environmental Responsibility (CER)- 2% of capital investment	1,20,000/-
15	**Environment Management Plan**	

S. N.	Particulars	Capital Cost in Rs.	*Recurring Cost in Rs.(Per Year)
1.	Monitoring of Ambient Air, Noise, Water & Soil Quality	-	30000
2.	Water sprinkling to control of fugitive emission during mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions		40000
3.	Wire fencing around mine pit	5000	-
4.	Construction & Maintenance of approach road/ haul road	100000	20000
5.	Construction of Garland drains & Settling tank	25000	10000
6.	Waste Management (Municipal waste, Hazardous waste	5000	5000

7.	Greenbelt Development including plant cost, tree guard and its maintenance	200000	20000
8.	Waste water treatment	200000	30000
9.	Mining Waste treatment	-	100000
10	Budget for Re-grassing in compliance to Hon'ble Supreme Court Direction dated 08.01.2020 in Writ Petition(c) No 114/2014	500000	-
TOTAL		**1080000**	**255000**
***Note: There will be an increment of 5% in recurring cost every year till the end of project**			

16 **Labour Welfare**

S. N	Particulars	Capital Cost (in Rs.)	*Recurring Cost (in Rs./Yr.)
i	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	200000	25000
ii	Periodical Medical Examination twice in a year	10000	15000
iii	Group Insurance	-----	25000
iv	Fuel for cooking	-----	15000
v	Medical facility for labors (First Aid Box)	-----	10000
vi	Provision for personal protection equipment		25000
vii	Books and Uniforms for children of labors		40000
viii	Training & awareness camps for workers for safe & sustainable mining		10000
Total		**210000**	**165000**
***Note: There will be an increment of 5% in recurring cost every year till the end of project**			

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.143rd Meeting held on 30th September, 2024 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. Statutory compliance:

I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble

Supreme Court of India, Hon'ble High Court, Hon'b1e NGT and any other Court of Law, as is applicable.

II. The Project proponent complies with all the statutory requirements and judgments of Hon'b1e Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.

IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**

V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.

VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.

IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.

X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the

proposal.

XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.

XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.

XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A

complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.

XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.

XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.

XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.

XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and

analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.

XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.

XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.

XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring andpreservation:

i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or

streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.

v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.

vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State

Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring andprevention:

i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Miningplan:

i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.

iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Landreclamation:

i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height. width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.

vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of

sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. GreenBelt:

i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.

ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'b1e Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human healthissues:

i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in s1x months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.

ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they

should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office o1 the Ministry along with District Administration.

10. Miscellaneous:

i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.

ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.

v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water

(Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.

2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

ADDITIONAL CONDITIONS

1. The Mining Department shall take action against the PP for violation of Common Cause Judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018.
2. For the cases of violation of EIA notification 2006 the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 will be applicable.
3. Conservation plan has to be approved by concerned DCF, in case of any Wild Life Santucary/ National Park/ Conservation Reserve/ Protected Area falling within 10 km radius of applied area.
4. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty

years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.

5. (i) in case the mine is a part of any cluster(s), then the present/new EC issued by SEIAA shall substitute the earlier EC issued by DEIAA and duties, responsibilities and fund allocation for environment management, labor welfare, etc as specified in the present EC shall be implemented, and (ii) that the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.
6. The Mining Department shall initiate action against the PP for violation of Common Cause Judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018.
7. The PP shall ensure compliance of Ministry's OM dated 29.10.2014 issued for mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponent**s during their inspection. A complete set of all the documents submitted to SEIAA

should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

No. RJ/24/SEAC2/MIN/EC/0277/Cat. B2 /2024-25 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur– 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd)., Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

Signature Not Verified

Digitally Signed by : Ms Khyati Mathur
Member Secretary, SEIAA

Date: 08/10/2024

सत्यमेव जयते

File No.: RJ/24/SEAC1/MIN/R.EC/0080
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), RAJASTHAN)
****

Dated **17/06/2024**

To,

PARMESH BHATI
PARMESH BHATI
Loadsar, Tehsil- Ladnun, District-Nagaur, NAGAUR, RAJASTHAN, 331501
parmeshwarib2@outlook.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/RJ/MIN/468268/2024 dated 03/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108RJ5629531N
(ii) File No.	RJ/24/SEAC1/MIN/R.EC/0080
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Re Appraisal of EC Granted from DEIAA, Nagaur of "Existing Masonry Stone (Minor Mineral) mining project" [M.L. No.– 323/1997] over an Area of 1.0 Hectares located Near Village– Tanwara, Tehsil- Ladnun, District- Nagaur (Rajasthan) with Production Capacity– 1,63,800 TPA by Smt. Parmeshwari Devi as per MOEFCC OM Dated 28.04.2023.
(ix) Location of Project (District, State)	NAGAUR, RAJASTHAN
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

State Level Environment Impact Assessment Authority, SEIAA, Rajasthan
10, Bhawani Singh Lane, Sahkar Marg, Jaipur-302001
Email: seiaams2021@gmail.com

File no.RJ/24/SEAC2/MIN/R.EC/0080/Cat. B2/ 2023-24 Jaipur, Dated: 14 JUN 2024

Smt. Parmeshwari Devi
W/o Shri Ramnarayan,
Address- Loadsar,
Tehsil- Ladnun, District-Nagaur.

Sub:- Re-Appraisal of EC for "Existing Masonry Stone (Minor Mineral) mining project" M.L. No.– 323/1997, M.L. Area- 1.0 Hectares, Production capacity-1,63,800 TPA, Khasra No- 164, located Near Village– Tanwara, Tehsil- Ladnun, District- Nagaur (Rajasthan) **(Proposal No- 468268)**

This has reference to your application dated 03.05.2024 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 20th May, 2024.

2. Brief details of the Project:

Sl. No.	Particulars	Documents/Information submitted by PP
1	Category/Item no. (in Schedule)	1(a), B2, Mining of Minerals
2	Unique Identification Number	2869/NGR/110/2016/100172
3	Project Cost	50 Lakhs
4	Details of PP	Smt. Parmeshwari Devi W/o Sh. Ramnarayan R/O– Loadsar, Tehsil-Ladnun, Dist.-Nagaur (Raj) Email-parmeshwarib2@outlook.com
5	Details of Environment Consultant	VIBRANT TECHNO LAB PVT. LTD (QCI/NABET Accredited: NABET/EIA/2225/IA 0104) Accreditation date-17.09.2022. SC-40, 3rd Floor, Narayan Vihar S, Ajmer Road, Jaipur Raj.302020

		E- Mail: vibranttechnolab@gmail.com&project@vibranttechnolab.com Contact: 9929108691,9810205356
6	Applied capacity	• Production Capacity– 1,63,800 TPA (ROM)
7	Mining Lease Details	• M.L. No– 323/1997 • Khasra No-164 • Mineral –Masonry Stone • Area - 1.0 Ha • Date of Mine registration-03.06.1998 Valid upto-02.06.2048 (50 Years)
8	Approved Mining Plan/Scheme Details(submitted to DEIAA)	Approved by SME,AJMER dated 25.03.2014 and Valid up to 2018-19
9	Approved Current Mining Scheme Details (uploaded on portal)	Approved by SME, AJMER dated 25.07.2023 and Valid up to 2027-28
10	Aravalli Certificate	As per Aravalli certificate issued by ME NAGAUR vide letter no. ME/Nagaur/Machi/M.L.No.323/1997/2023/1782 on dated 19.06.2023, the mining lease doesn't falls in Aravalli Hills.
11	Cluster Certificate	Issued by ME, Nagaur Vide letter No: ME/Nagaur/Map/EC/M.L.-323/1997/2023/1783 issued on dated-19/06/2023. The mining lease falls under category B2
12	Water requirement & Source	Total Water Required- 3.00 KLD *Source-Drinking water will be source from tube-well nearby villages. Water requirement is fulfilled through hired tankers.*
13	Details of DEIAA's EC	Issued by DEIAA, Nagaur on date 08.06.2016 Name of lessee- Smt. Parmeshwari Devi W/o Sh. Ramnarayan Mineral – Masonry Stone Quantity/Capacity -1,63,800 TPA
14	EC Transfer Details (if applicable)	Not Applicable
15	Past Production details	i)As per production certificate issued by ME Nagaur dated-13.07.2023, mining production is within the limit of EC accorded by DEIAA, thus violation of EIA Notification, 2006 not observed.
16	Compliance of Hon'ble Supreme Court order dated 2ndAugust 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India & Ors	The Project Proponent has submitted the affidavit in a non-judicial stamp paper of Rs 100 stating that they shall comply with all the statutory requirements &judgment of Hon'ble Supreme Court order dated 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India &Ors.

17	Details of Forest/ NP/WLS/ESZ	

Sr. No.	Particulars	Distance & direction of Particulars
i	Whether the forestland is involved in mining lease, if yes, then details of availability of Stage-I/II forest clearance	Forest Land Isn't Involved.
ii	Whether the lease falls in Revenue villages list of Forest Department, if yes, then details of Sr No. & Page No & details of affidavit	Yes the Mining Lease falls on Sr.No. 846 in the Revenue Village List of Forest Department. DCF regarding distance of nearest forest land from mine lease boundary has been obtained on dated 15.09.2021.
iii	Certificate from DCF regarding distance of nearest forestland from mine lease boundary	DCF regarding distance of nearest forest land from mine lease boundary has been obtained on dated 15.09.2021. Clearly state that there is no any forest falls within 500 mtr. Radius of mining lease.
iv	Distance of National Park/WLS/Tiger Reserve from mine lease, if exists within 10kms	No any National Park/WLS/Tiger Reserve from mine lease, exists within 10kms. As per DCF dated 15.09.2021
v	Distance of Eco-Sensitive Zone(ESZ)/Eco-Sensitive Area (ESA) from mine lease	None within the study area
vi	Whether any interstate boundary/inter district boundary exist within 10 Km of mine lease, if yes, then details/certificate of competent authority of the concern State/district regarding distance of NP/WLS from mine lease	None within the study area

18	Whether any water body/river/stream/drainage channel exist within 100 meter of mine lease, if yes, then details thereof and WRD certificate	➢ Sujangarh Talav at a distance of 9.30 Km inNW direction from the mine site. ➢ No any water body/river/stream/drainage channel exist within 100 meter of mine lease.

19 Details of the Environment Management Plan(EMP):

S. No	Particulars	Capital Cost (in Rs)	*Recurring Cost (in Rs/yr)
i	Monitoring of Ambient Air, Noise, Water & Soil Quality	-	50,000/-
ii	Water sprinkling to control of fugitive emission during mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions	-	50,000/-

iii	Wire fencing around mine pit	50,000/-	5,000/-
iv	Construction & Maintenance of approach road/haul road	3,00,000/-	50,000/-
v	Construction of Garland drains & Settling tank	1,00,000/-	5,000/-
vi	Waste Management (Municipal waste, Hazardous waste, Solid waste & up flow filter / installation of modular STP, etc)	20,000/-	10,000/-
vii	Green belt Development including plant cost, tree guard and maintenance	2,84,000/-	2,31,000 /-
vii i	Water conservation and management	2,00,000/-	20,000/-
	Total	954000/-	421000/-
*Note: There will be anincrementof5%inrecurring cost every year till the end of project			

20 Budgetary Breakup for Labor Welfare

Sr. No	Particulars	Capital Cost (in Rs.)	*Recurring Cost(in Rs./Yr.)
i	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	2,50,000	30000/-
ii	Periodical Medical Examination twice in a year@ Rs 1500 per worker (10 Labours)	-	15000/-
iii	Group Insurance @ Rs 2500 per worker	-	25000/-
iv	Fuel for cooking	-	20000/-
v	Medical facility for labors (First Aid Box)	-	5000/-
vi	Provision for personal protection equipment (PPEs) like ear plug, Face mask, Helmet, shoes etc.	-	40000/-
vii	Books and Uniforms for children of labors @ Rs 2,500 perlabor	-	25000/-
viii	Training & awareness camps for workers for safe & sustainable mining	-	10000/-
	Total	2,50,000/-	170000/-

*Note: There will be an increment of 5% in recurring cost every year till the end of project

21	Details of court cases (if any)	No, there is no litigation Pending.

22 Green Belt Development Plan

Year	Safety zone along ML boundary		Unworked area within ML area		Outside the ML area (connective approach road)		Total		Type of plants
	Area (Ha.)	No. of	Area (Ha.	No. of	Area (Ha.)	No. of	Are a	No. of	

		Trees	)	Trees		Trees	(Ha.)	Trees	Khejri, Neem, Rohida, Kikar, Ardu, Siras & other native species suggested by forest officials
I Year	-	-	-	-	0.13	130	0.13	130	
II Year	-	-	-	-	0.10	100	0.10	100	
III Year	-	-	-	-	0.10	100	0.10	100	
IV Year	Maintenance & Replacement (65 Plants)								
V Year	Maintenance								
Total	-	-	-	-	0.33	330	0.33	0.33	

Plant Cost – 300/ Plant, Tree Guard Cost-500/-Maintenance Cost Rs.700/- per plant
Total 33% of the lease area (0.33 ha.) will be developed as greenbelt at outside the lease area at the connective approach road.
About 1000 trees will be planted per hectare.

- 330 Plants will be planted at connective approach road.
- Species will be planted as per greenbelt development program & suggested by forest officials.
- Regular maintenance will be done by Project Proponent to protect the saplings.
- Size of Pit (in Cm)-50x50x50.

23	Proposal for re-grassing	At the end of mine life total 0.88 Hectares of area will be excavated out of which 0.70 Hectares of area will be utilized for rain water storage & 0.18 Hectares of area will backfilled & developed as re–grassing/Grazing land & 0.12 Hectares of area will be left as Non Utilized land. *The mining lease holders shall, after ceasing mining operations, undertake re–grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. as per MoEF&CC O.M. dated 16.01.20.*

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.125th Meeting held on 3rd June, 2024 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and

its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

1. Statutory compliance:

I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'b1e NGT and any other Court of Law, as is applicable.

II. The Project proponent complies with all the statutory requirements and judgments of Hon'b1e Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.

III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.

IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**

V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.

VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.

VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.

IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.

X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".

XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for

withdrawal of ground water for the project.

XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.

XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.

XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.

XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.

XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.

XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.

XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/

Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.

XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.

XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.

XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.

XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.

XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.

XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.

XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.

XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and

analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.

XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.

XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.

XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. Air quality monitoring and preservation:

i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PMI 0, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 1 8.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

3. Water quality monitoring and preservation:

i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.

ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water

scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.

v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.

vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.

vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

4. Noise and vibration monitoring and prevention:

i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

iv. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

5. Mining plan:

i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.

iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

6. Land reclamation:

i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste

dump site(s) only. The physical parameters of the waste dumps like height. width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.

iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.

vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

7. Transportation:

i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing

centers.

ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

8. Green Belt:

i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.

ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'b1e Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

9. Public hearing and human health issues:

i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in s1x months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to

MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.

ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.

v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

vii. The activities proposed in Action plan prepared for addressing the issues raised during the

Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office o1 the Ministry along with District Administration.

10. Miscellaneous:

i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.

ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.

v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.

4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
5. Mining Department shall ensure commencement of mining operation after taking appropriate action regarding excess production from base year in the subsequent year i.e. 2015-16 as stipulated in OM issued by MoEF& CC dated 30.05.2018.

ADDITIONAL CONDITIONS

1. The Mining Department shall take action against the PP for violation of Common Cause Judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018.
2. For the cases of violation of EIA notification 2006 the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 will be applicable.
3. Conservation plan has to be approved by concerned DCF, in case of any Wild Life Santucary/National Park/Conservation Reserve/ Protected Area falling within 10 km radius of applied area.
4. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum

of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponent**s during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project

has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.

9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance form forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should confirm to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State

Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

(Khyati Mathur)
Member Secretary,
SEIAA, Rajasthan.

File no.RJ/24/SEAC2/MIN/R.EC/0080/Cat. B2/2023-24 Jaipur, Dated:

Copy to following for information and necessary action:

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur– 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd)., Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

(Khyati Mathur)
Member Secretary, SEIAA, Rajasthan)

Signature Not Verified

Digitally Signed by : Ms Khyati Mathur
Member Secretary, SEIAA

Date: 17/06/2024

State Level Environment Impact Assessment Authority, Rajasthan.
Room No. 11, Aravali Bhawan, Jhalana Institutional Area, Jaipur – 302024
Email: seiaams2021@gmail.com

No. F. SEIAA/TRF/ (0111)/2021-22 Jaipur, Dated: 08 JUN 2022

Transfer of Environmental Clearance

Environmental Clearance was granted to Smt. Rajbala Yadav for Mining Lease No. 250/2009 for Masonry Stone Mine for Production Capacity 173740 TPA (ROM), Area 1.00 ha. Near Village- Loadsar , Tehsil–Ladnun, District-Nagaur (Raj.) vide SEIAA letter no. F1 (4)/SEIAA/SEAC-Raj./Sectt/Project/Cat.1 (a) B2 (EC)/14-15 dated 21.04.2016. M/s RNC Stone Crusher (PP) had submitted online application on Parivesh Portal on 20.05.2022 for transfer of EC from Smt. Rajbala Yadav to M/s RNC Stone Crusher (Proposal No. - SIA/RJ/MIN/273328/2022).The mining lease has already been transferred in favour of M/s RNC Stone Crusher vide SME Ajmer order dated 21.09.2021. Mining lease transfer deed was executed on 2309.2021.

The matter of transfer of environment clearance was considered in the 05.24th meeting of SEIAA. As per recommendation of SEIAA Environment Clearance issued to Smt. Rajbala Yadav by SEIAA Jaipur for Mining Lease 250/2009 for Masonry Stone Mine for Production Capacity 173740 TPA (ROM), Area 1.00 ha. Near Village- Loadsar , Tehsil–Ladnun, District-Nagaur (Raj.) is hereby transferred to M/s RNC Stone Crusher, Add.- Village- Loadsar , Tehsil–Ladnun, District-Nagaur (Raj.) as per provision of para 11 of EIA Notification, 2006 on the same terms and conditions under which the prior EC was initially granted.

(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan.

No. F. SEIAA/TRF/ (0111)/2021-22 Jaipur, Dated:

Copy to **following for information and necessary action:**

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002 (Raj.).
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd)., Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. M/s RNC Stone Crusher, Add.- Village- Loadsar , Tehsil–Ladnun, District-Nagaur (Raj.)
10. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

EC

State Level Environment Impact Assessment Authority, Rajasthan
4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.-1(a)B2 (EC)14-15 Jaipur, Dated: 21 APR 2016

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table I below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

File No.	Category Item No. in Schedule	Name of Project Proponent	Details of Mine	Project Cost	Water Requirement & Source	Fuel & Energy:	Environment Management Plan Amount Rs.	CSR/ESR Activities Amount Rs.	Green Belt/ Plantation	Be Bu fe: An
2	3	4	5	6	7	8	9	10	11	
4164	B2	M/S. Sai Mineral Corporation R/O Village – Makodi Teh.- Nagaur, Distt. Nagaur, (Raj.)	Mineral: Gypsum Mine M.L. No. : 90/2014 Area: 4.7554 Ha. Khasra No. : 419 Village : Makodi Tehsil : Nagaur Distt. Nagaur, (Raj.) Production Capacity: 28892 TPA	Rs. 50.0 Lac	2.3 KLD.	Diesel will be used	50,000/- Per Year	40,000/- Per Year	33%	30; Per
4163	B2	M/S. Indrani Associate Ward No 05 Sangramagrh Fort, Tehsil Asind, Distt. Bhilwara (Raj.)	Mineral: Quartz & Feldspar M.L No : 631/2012 Area: 4.0013 Ha. Khasra-No. : 1755, 1757, 1758, 1759 Village : Sangramagrh Tehsil : Asind Distt. Bhilwara, (Raj.) Production Capacity: 45887 TPA	Rs. 50.0 Lac	2.4 KLD	Diesel will be used	50,000/- Per Year	40,000/- Per Year	33%	30; Pe
2125	B2	Shri Anil Chaudhary S/O Shri Sukha Ram Chaudhary C-12 Shivaji Nagar, Jalore (Raj.)	Mineral: Granite Mine M.L. No. : 300/07 Area: 3.00 Ha. Khasra No. : Village : Mungeriya, Tehsil : Shiv Distt. Barmer, (Raj.) Production Capacity: 40000 TPA	Rs. 78.0 Lac	3.5 KLD	140 LPD	1,00,000/- Per Year	50,000/- Per Year	30,000/- Per Year	3(Per
2471	B2	Sh. Ramesh Kumar S/o Sh., Bikam Chand R/O Village – Khangta, Teh. Bhopalgarh, Distt. Jodhpur	Mineral: Ordinary Clay (Lal Mitti) M.L. No. : 74/2002 Area: 1.0 Ha. Khasra-No : 1300 Village : Paladi Siddha,	Rs. 1.0 Crore	2.5 – 3.5 KLD	Diesel will be used	55,000/- Per Year	75,000/- Per Year	20,000/- Per Year	70 Per

		Kanaiya Lal Shrma Add- R/O Loadsar The. Ladnun Distt. Nagaur (Raj.)	M.L. No. : 57/2010 Area: 1.00 Ha. Khasra No. : 135/4 Village : Loadsar Tehsil : Ladnun Distt. Nagaur , (Raj.) Production Capacity: 102813 T.P.A.			used			
53	B2	[illegible]	[illegible]	Rs. 60.0 Lac	2.1 KLD	Diesel will be used	1,65,000/- Per Year	75,000/- Per Year	25,000/- Per Year
5178	B2	Shri Virendra Singh S/O Shri Govind Singh R/O Village -Malkera Piprali Distt. Sikar (Raj.)	Mineral: Masonary Stone Mine M.L. No. : 38/2005 Area: 1.60 Ha. Khasra No. : 1344 Village : Borara Tehsil : Sarwad Distt. Ajmer , (Raj.) Production Capacity: 70000 TPA	Rs. 30.0 Lac	2.0 KLD	80-100 LPD	50,000/- Per Year	50,000/- Per Year	10,000/- Per Year
5621	B2	Smt. Parsi Devi W/O Sh. Nenu Ram Vishnoi R/O 8-A,East Patel Nagar,Circuit House,Jodhpur,Dis trict-Jodhpur(Raj.)	Mineral: Rhyolite Mine M.L. No. : 168/03 Area: 1.00 Ha. Khasra No. : Village : Sevki Kalan Tehsil : Bhopalgarh Distt.-Jodhpur (Raj.) Production Capacity: 38515 TPA	Rs. 27.0 Lac	2.0 KLD	150 LPD	50,000/- Per Year	50,000/- Per Year	30,000/- per year

1. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the proponents) and additional clarifications/documents furnished regarding to it have recomme Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the p proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearan projects listed in the Table-1 above as per the provisions of Environmental Impact As Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and c regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR Green belt/Plantation and Budgetary Provision for labour as mentioned in the Table-1 against the the project proponent and also subject to strict compliance of the term and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production mine.
2. This Environment Clearance (EC) is granted to the project proponent for the mining lea details mentioned against that name in the Table-1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and C Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve proponent from the other statutory obligations prescribed under any other law or any other ins

force. The sole and complete responsibility, to comply with the conditions laid down in all other laws f
the time-being in force, rests with the industry / unit / project proponent. Any appeal against t
environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of
days as prescribed under section 16 of the National Green Tribunal Act, 2010.

5. As stated by the PP, the total water requirement for the project shall be limited to the quality mention
against the name of the Project Proponent in Col no.-7 Necessary permission shall be taken fro
CGWA for withdrawal Project Proponent of ground water.

6. As envisaged, the PP shall invest the amount as mentioned in Col- 9 of Table no – 1 against the na
of Project Proponent towards annual recurring cost for implementing the Environment Managem
Plan.

7. Further, for ESR/C.S.R. The amount as mentioned in Col- 10 Table no-1 against Name of Proj
Proponent (towards annual recurring cost) shall be kept earmarked for socio economic up-liftm
activities of the area particularly in the field of education, health, sanitation, other social work (ne
based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc.
amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant repor
the same to be made a part of social monitoring and six monthly compliance reports should be submit
to RPCB and MoEF, Regional Office, Lucknow.

8. The mining operations shall not intersect groundwater table. In case of working below ground water tab
prior approval of the Central Ground Water Authority shall be obtained.

9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease a
as also implement other/suitable conservation measures to augment ground water resources in the are
consultation with the Regional Director, CGWB.

10. Occupational health and safety of mine labour shall be given the highest priority.

11. Budgetary provision of Amount as mentioned in Col – 12 of Table no-1 against the name of Pro
Proponent per annum for the labours working in the Mine for all necessary infrastructure facilities su
as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps,
toilets for women, creche for infants should be made and submitted to RPCB, Jaipur at the tim
CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.

12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized fo
period more than three years; it should be used for land reclamation and plantation in mined out areas.

13. The project proponent shall ensure that no natural water course / water body shall be obstructed du
any mining operations.

14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized
within lease area or outside lease area at land provided by district authority or occupied by
lessee,STP/Quarry Liscence holder.The height of the dump shall be as per the approved mining plan
toe of the dump should have retaining wall.

15. The benches height, width and slope shall be maintained as per the MMR 1961, or the DGMS approval

16. Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constru
both around the mine pit and over burden dumps and sump capacity should be designed keeping
safety margin over and above peak sudden rainfall (based on 50 years data) and maximum dischar
the area adjoining the mine site. Sump capacity should also provide adequate pits, which should
constructed at the corners of the garland drains and de-silted.

17. Drills shall either be operated with dust extractors or equipped with water injections system.

18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the s
zone around the mining lease by planting the native species around ML area, OB dumps, backfille
reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Pancha
Forests Department.In the coming rainy season.

19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having
levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It sh
be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.

20 Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Co Board once in six months, carried out by MOEF/NABE/CPCB/RPCB/Government approved lab.

21 Blasting operation should be carried out only during the daytime with safe blasting parameters.

22 The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precau shall be taken to conserve wildlife.

23. No further expansion or modification in the plant shall be carried out without the approval of the SE Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this auth for clearance, a fresh reference shall be made to the authority to assess the adequacy of the condit imposed and to add additional environmental protection measures required, if any.

24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-19 applicable (District-Alwar).

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIA
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM_{10}, $PM_{2.5}$, SPM, SO_2 and monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological topographical features and environmentally and ecologically sensitive targets and frequency of moni shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six mo reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the M Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers en in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 93 and 31st December (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to obser contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and exte cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stip environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Cen Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clear attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Co Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protecti 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder an any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any oth of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one o shall be in vernacular language that, the project has been accorded environmental clearance and copie

clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.

16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Go Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to the project.

(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (EC)14-15

Copy to following for information and necessary action:

1. Secretary,Ministry of Environment,Forest & Climate Change,Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad,(IFS-Retd.),250, Gomes Defence Colony,Varshali Nagar,Jaipur.
5. Member-Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table 1.

M.S. SEIAA (Rajasthan)

सत्यमेव जयते

File No.: RJ/24/SEAC2/MIN/R.EC/0959
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), RAJASTHAN)
****

Dated **23/05/2025**

To,

SATYANARAYAN PRAJAPAT
SATYANARAYAN PRAJAPAT
Tanwara, Tehsil- Ladnun District Nagaur, NAGAUR, RAJASTHAN, 341304
satyanarayanb2@outlook.com

Subject: Grant of Environmental Clearance under the Provisions of EIA Notification - 2006: regarding.

Sir/Madam,

This has reference to your application submitted to SEIAA vide proposal **SIA/RJ/MIN/478899/2024** dated **26/07/2024** for grant of Environmental Clearance (EC) to the aforementioned project under the provision of the EIA Notification 2006-and as amended thereof. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its **5B.134th meeting held 23rd -26th September, 2024.**

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108RJ5446277N
(ii) File No.	RJ/24/SEAC2/MIN/R.EC/0959
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	"Masonry Stone (Minor Mineral) mining project" [M.L. No.– 32/2008, and Khasra No.– 161 & 164] over an Area of 1.0 Hectares with Proposed Expansion in Production capacity from 86483 TPA to 1,56,078 TPA (ROM) {Saleable Mineral – 1,48,274.1 TPA & Waste – 7,803.9 TPA} Near Village-Tanwara, Tehsil – Ladnun & District Nagaur (Rajasthan-Vi) proposed by Shri Satya Narayan Prajapat

(ix) Location of Project (District, State)	NAGAUR, RAJASTHAN
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1(a)B-2, Mining of Mineral
2.	Location of Project	Near Village-Tanwara, Tehsil – Ladnun& District Nagaur (Rajasthan)
3.	Project Details M.L. No. /Production capacity	Masonry Stone Mining Project having M.L.No-32/2008, Mine lease Area 1.0 Hectare with Expansion in Production capacity from 86483 TPA to 1,56,078 TPA {Saleable Mineral – 1,48,274.1 TPA & Waste – 7,803.9 TPA} located at Khasra No.– 161 & 164
4.	Project Cost :	Rs100 Lakhs
5.	Water Requirement & Source	5.0 KLD (Tanker Water Supply from nearby village)
6.	Fuel & Energy	150-200 Litre/day Fuel will be required for mining machineries.
7	Application No.& Date & documents submitted	Online Submitted to SEIAA, Proposal no:- SIA/RJ/MIN/478899/2024 dated- 26.07.2024.
8	Information about Aravalli Certificate	ME/Nagaur/Manchi/M.L. No.32/2008/2023/1784 dated: 19.06.2023.
9	Date of Air/Water/Noise Monitoring	Environment Monitoring was carried out by NABL approved laboratory.
10	Information about 500m Composite Map	Area falling within 500mtr is 1.0 ha (As per cluster certificate issued on 19.06.2023.)

Environment Sensitivity:-

1	Nearest Village	Nearest Village is Tanwara situated at a distance of 0.35 Km in SE direction from the mine site.
2	Nearest Railway Station	Nearest Railway Station is Sujangarh Railway Station situated at a distance of 11.10 Km in NW direction from the mine site.
3	Nearest Airport	Nearest Airport is Kishangarh Airport situated at a distance of 120 Km in S direction from the mine site.
4	Nearest National/State Highway	NH-58 at a distance of 4.50 Km in N Direction from the mine site. SH–20 at a distance of 12.50 Km in NW Direction from the mine site. SH–60 at a distance of 12.70 Km in SE Direction from the mine site. SH–7 at a distance of 14.80 Km in E Direction from the mine site.
5	Archaeological Important Place	No any Archaeological Important Place exist within 15 km distance from the periphery of lease area.
6	Ecological Sensitive Park, Wildlife Sanctuary, Reserve etc.)	No any other Ecological Sensitive Park, National Park or Wildlife sanctuary Conservation Reserve etc are exist within 15 km radius of mining lease area.
7	Nearest River / water body	SujangarhTalav at a distance of 9.30 Km in NW direction from the mine site.
8	Reserved/Protected Forests	No any Reserved/Protected Forest are found within 10 Km radius of the mine site.
9	State, National boundaries	None within the study area

11 Environment Management Plan

Sr. No.	PARTICULAR	CAPITAL COST (IN RS.)	RECURRING COST (IN RS./YEAR)
1	Monitoring of Ambient Air, Noise, Water & Soil Quality	-	50,000/-
2	Water sprinkling to control of fugitive emission during	-	50,000/-

		mining activity, loading, unloading, transportation of mineral, etc. and haulage emissions		
	3	Wire fencing around mine pit	50,000/-	5,000/-
	4	Construction & Maintenance of approach road/haul road	5,00,000/-	50,000/-
	5	Construction of Garland drains & Settling tank	1,00,000/-	5,000/-
	6	Waste Management (Municipal waste, Hazardous waste, Solid waste & Up flow filter / installation of modular STP, etc.)	5,00,000/-	2,00,000/-
	7	Greenbelt Development including plant cost, tree guard and its maintenance	2,84,000/-	2,31,000 /-
	8	Water conservation and management	1,50,000/-	20,000/-
	9	Emergency rescue fire fighting equipment's and first aid	50,000/-	5,000/-
		TOTAL	**16,34,000/-**	**6,16,000/-**

12 Green Belt/ Plantation

Year	Safety zone along ML boundary		Unworked area within ML area		Outside the ML area		Total		Type of plants
	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	Area (Ha.)	No. of Trees	
I Year	-	-	-	-	0.13	130	0.13	130	Khejri, Neem, Rohida, Kikar, Ardu, SirasKaranaj& other native species suggested by forest officials
II Year	-	-	-	-	0.10	100	0.10	100	
III Year	-	-	-	-	0.10	100	0.10	100	
IV Year	Maintenance & Replacement (65 Plants)								
V Year	Maintenance								
Total	-	-	-	-	**0.33**	**330**	**0.33**	**330**	

Total 33% of the lease area (0.33 ha.) will be developed as greenbelt at outside the lease area at the connective approach road.

About 1000 trees will be planted per hectare.

330 Plants will be planted at connective approach road.

Species will be planted as per greenbelt development program & suggested by forest officials.

Regular maintenance will be done by Project Proponent to protect the saplings.

Size of Pit (in Cm)-50x50x50.

Note- ***The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. as per MoEF&CC O.M. dated 16.01.20.***

13 Budgetary Breakup for Labour

Sr. No.	Particulates	Capital Cost (in Rs.)	Recurring Cost (in Rs./Yr.)
1.	Rest Shelters, Safe Drinking Water, Sanitation Facility etc.	2,50,000	17,000
2.	Periodical Medical Examination twice in a Year @ Rs.1500 per worker (10 Workers)		15,000
3.	Group Insurance @ Rs. 2500 per worker	-	30,000
4.	Fuel for cooking	-	10,000
5.	Medical facility for labors (First Aid Box)	-	5,000
6.	Provision for personal protection equipment (PPEs) like ear plug, Facemask, Helmet, shoes etc.,	-	40,000
7.	Books and Uniforms for children of labors @ 2,500 per labor		30,000
8.	Training & awareness camps for workers for safe & sustainable mining	-	10,000
	Total	**2,50,000/-**	**1,57,000**

14	Present Status	Existing Mining Project (Proposed Expansion in Production capacity)

3. The SEAC Rajasthan, after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it, has recommended for Environmental Clearance with certain stipulations. After considering the proposal and recommendations of the SEAC in the 6.33rd Meeting of the Authority held on 09th April, 2025.The SEIAA, Rajasthan hereby accords Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as mentioned here under:

(Vijai N)
Member Secretary,
SEIAA, Rajasthan.

File no.F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B (0959)/ 2025-26 Dated:

Copy To

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur– 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Munish Kumar Garg, Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Sh. Manphool Singh, Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & to ensure the compliance of conditions of this Environmental Clearance and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira ParyavaranBhawan, JorBagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur to initiate action for violation of Common Cause judgement (violation of Base year production) as stipulated in MoEF and CC Notification 30.05.2018, if applicable.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subjected to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals

S. No	EC Conditions
	such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Major approach roads shall be black topped and properly maintained.
2.4	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.5	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.6	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.7	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.8	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-lA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting

S. No	EC Conditions
	shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water, if any.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obselete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.2	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.3	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.4	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.5	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.6	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.7	Tranportation by Railway Siding shall be developed to avoid transportation by Road

6. Land Recalmation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure

S. No	EC Conditions
	Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.

S. No	EC Conditions
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.I1 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix

S. No	EC Conditions
	of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority

9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

S. No	EC Conditions
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

Additional EC Conditions

Besides the standard conditions, as recommended by the Committee, following additional conditions are also imposed upon the PP:

1.	The PP shall abide by the mitigation and restoration measures provided in Environment Management plan prepared for project.
2.	All the mining activity including usage of blasting material (explosive), blasting pattern, use and type of equipment’s and machineries shall be strictly as proposed in the Noise and Vibration Study Report.

3.	The PP shall abide by all recommendations / mitigation measures/ restoration measures of Noise and Vibration/ Blasting and Vibration Study Report.
4.	The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
5.	The PP shall ensure compliance of Ministry's OM dated 29.10.2014 issued for mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.
6.	The State Pollution Control Board to issue Consent to Operate under Water Act/Air Act for total excavation i.e**156078 TPA** categorically mentioning saleable/recoverable/marketable quantity of mineral i.e. **148274.1 TPA** for which EC is granted
7.	That Mining Department shall issue ravanna'son annual saleable quantity of mineral (as mentioned in valid Mining Plan) and not on total excavation/ROM.

e-KYC CAF DSS e-Processing e-Payments e-Compliance KYA PARIVESH CPC GREEN Nature Protects if She is Protected

Signed by
N.vijai
Date: 23-05-2025 16:28:49
Reason: Verified and signed

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/1411(1)/2015-2016/550-551**

Order No 2023-2024/Nagour/1351 **Date: 12/07/2023**

Unit Id : 69,925

M/s Bajrang Lal S/o Kesar ram

M.L. No. 48/2005,Near Village,Tanwara, Lodhsar

Tehsil : Ladnu District : Nagaur

E-Mail : kgodara90@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Lodhsar**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-48/2005)**.

Ref: (i) Your application dated 24/06/2023
(ii) Received on 24/06/2023
(iii) Received at Head office on 07/06/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Bajrang Lal S/o Kesar ram,** a Mine of **Minor Mineral** having **M.L.No-48/2005 in an area measuring 1.0000 Hectares** at/near Village-**Lodhsar** ,Tehsil-**Ladnu**,District-**Nagaur**.

2 That this consent is valid for a period from **12/07/2023** to **30/06/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	151816.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:38:26 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/1411(1)/2015-2016/550-551**

Order No 2023-2024/Nagour/1351 **Date: 12/07/2023**

Unit Id : 69,925

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Nagaur letter No. DEIAA/Nagaur/Raj/Project/Cat.1(a) B2(EC)/16-17, dated 08-06-2016 and further amendment for Transfer of EC issued by SEIAA, Jaipur vide letter no. F.SEIAA/TRF/(0066)/2021-22 dated 30-03-2022 from M/s Damodar Prasad Sharma to M/s Bajrang Lal Batesar are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonary Stone – 151816 TPA (ROM) at M.L. No. 48/2005, Near Village- Tanwara, Tehsil-Ladnun, District- Nagaur.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 5846, dated 15.09.2021, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority.Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:38:26 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/1411(1)/2015-2016/550-551**

Order No 2023-2024/Nagour/1351 **Date: 12/07/2023**

Unit Id : 69,925

7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:38:26 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/1411(1)/2015-2016/550-551**

Order No 2023-2024/Nagour/1351 **Date: 12/07/2023**

Unit Id : 69,925

8 I. This consent is not evidence for ascertaining entitlement of land.

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

V. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:38:26 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/1411(1)/2015-2016/550-551**

Order No 2023-2024/Nagour/1351 **Date: 12/07/2023**

Unit Id : 69,925

9 **I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.**
II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF& CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.

10 **1. Unit shall comply the direction given by Office Memorandum (OM) dated 28.04.2023 issued by MoEF & CC regarding Environmental Clearance (EC) within a period of 01 year from date of issuance of OM i.e. 28.04.2023, if unit failed to do so this consent will be considered as null and void.**

2. This consent is being used in reference to Office Memorandum (OM) dated 28.04.2023 issued by MoEF & CC regarding Environmental Clearance (EC)

11 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

12 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:38:26 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/1411(1)/2015-2016/550-551**

Order No 2023-2024/Nagour/1351 **Date: 12/07/2023**

Unit Id : 69,925

13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

15 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:38:26 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/1391(1)/2014-2015/43-44**

Order No 2021-2022/Nagour/10 **Date:** **03/09/2021**

Unit Id : 54,585

M/s Sarv Shri Mateshwari Stone and Mines

C/o Samrat Hotel, New Pragati Nagar, Sujangarh

Tehsil : Sujangarh District : Churu

E-Mail : mateshwari.mines@rediffmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Tanwara**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-24/1995)**.

Ref: (i) Your application dated 08/07/2021
(ii) Received on 08/07/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1. That this consent is being granted in favour of **M/s. Sarv Shri Mateshwari Stone and Mines,** a Mine of **Minor Mineral** having **M.L.No-24/1995 in an area measuring 0.7136 Hectares** at/near Village-**Tanwara** ,Tehsil-**Ladnu**,District-**Nagaur**.
2. That this consent is valid for a period from **01/09/2021** to **31/08/2026**
3. That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	112845.0000 TPA

4. That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.09.03 15:55:17 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/1391(1)/2014-2015/43-44**

Order No 2021-2022/Nagour/10 **Date: 03/09/2021**

Unit Id : 54,585

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority, Rajasthan vide letter No. DEIAA/Nagaur/Raj/Project/Cat.1(a) B2 (EC)/16-17/3331, dated 08.06.2016 are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonry Stone 112845.00 TPA at M.L. No. 24/1995, Village- Tanwara, Tehsil-Ladnun & District- Nagaur.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 4070, dated 12.07.2021, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.09.03 15:55:17 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/1391(1)/2014-2015/43-44**

Order No 2021-2022/Nagour/10 **Date: 03/09/2021**

Unit Id : 54,585

7 **I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.**

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

8 **I. This consent is not evidence for ascertaining entitlement of land.**

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by RIICO/legal supplier of fresh water only.

IV. That this consent to operate is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.09.03 15:55:17 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/1391(1)/2014-2015/43-44**

Order No 2021-2022/Nagour/10 **Date: 03/09/2021**

Unit Id : 54,585

9 **I. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.**
II. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
III. That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
IV. In case, any direction for closure has been issued by the State Board for the same premises and has not been withdrawn, then this consent shall not be considered as consent, in any case and shall be treated null & void.

10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.09.03 15:55:17 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/1391(1)/2014-2015/43-44**

Order No 2021-2022/Nagour/10 **Date:** **03/09/2021**

Unit Id : 54,585

Encl: As Above

Yours sincerely

EE

(A): **Copy To:-**

1 Master File .

EE

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.09.03 15:55:17 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/26(1)/2011-2012/685-686**

Order No 2021-2022/Nagour/626 **Date: 21/12/2021**

Unit Id : 17,611

M/s Moola Ram Jat S/o Kishna Ram Jat

Village & Post, Lodsar

Tehsil : Ladnu District : Nagaur

E-Mail : mr@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Tanwara**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-19/2008)**.

Ref: (i) Your application dated 27/11/2021
(ii) Received on 27/11/2021
(iii) Received at Head office on 26/11/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Moola Ram Jat S/o Kishna Ram Jat,** a Mine of **Minor Mineral** having **M.L.No-19/2008 in an area measuring 1.0000 Hectares** at/near Village-**Tanwara** ,Tehsil-**Ladnu**,District-**Nagaur**.

2 That this consent is valid for a period from **01/01/2023** to **31/12/2027**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	90755.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.12.21 18:21:09 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/26(1)/2011-2012/685-686**

Order No 2021-2022/Nagour/626 **Date: 21/12/2021**

Unit Id : 17,611

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority, State Rajasthan vide letter No. F1(4)SEIAA/SEAC-Raj./Project/Cat.1(a)B(2)(1361)14-15, Jaipur dated 04-09-2015 are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonary Stone – 90755 at Khasra No. 164 ML No. 19/2008, Near Village- Tanwara, Tehsil-Ladnun District- Nagaur.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 5852, dated 15-09-2021, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
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Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/26(1)/2011-2012/685-686**

Order No 2021-2022/Nagour/626 **Date: 21/12/2021**

Unit Id : 17,611

7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

8 I. This consent is not evidence for ascertaining entitlement of land.

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.12.21 18:21:09 IST
Reason: SelfAttested
Location:

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First Floor, Cooperative Land Development Bank Ltd, Nagour
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Registered

File No **F(Mines)/Nagaur(Ladnu)/26(1)/2011-2012/685-686**

Order No 2021-2022/Nagour/626 **Date: 21/12/2021**

Unit Id : 17,611

9 **I. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.**
II. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
III. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
IV. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.

10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.12.21 18:21:09 IST
Reason: SelfAttested
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File No **F(Mines)/Nagaur(Ladnu)/26(1)/2011-2012/685-686**

Order No 2021-2022/Nagour/626 **Date: 21/12/2021**

Unit Id : 17,611

14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely

EE

(A): **Copy To:-**

1 Master File .

EE

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.12.21 18:21:09 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/42(1)/2012-2013/316-317**

Order No 2021-2022/Nagour/82 **Date: 25/10/2021**

Unit Id : 42,295

M/s Navdeep Mining Udyog

POA-Smt. Urmila, V/p, Sujangarh

Tehsil : Sujangarh District : Churu

E-Mail : umaidsinghsingh@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Tanwara**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-01/2010)**.

Ref: (i) Your application dated 28/09/2021
(ii) Received on 28/09/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Navdeep Mining Udyog,** a Mine of **Minor Mineral** having **M.L.No-01/2010 in an area measuring 1.0000 Hectares** at/near Village-**Tanwara** ,Tehsil-**Ladnu**,District-**Nagaur**.

2 That this consent is valid for a period from **01/12/2021** to **30/11/2026**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONRY STONE	92282.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.10.25 18:31:29 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/42(1)/2012-2013/316-317**

Order No 2021-2022/Nagour/82 **Date: 25/10/2021**

Unit Id : 42,295

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Rajasthan vide letter No. DEIAA/Nagaur/Raj./Project/Cat. 1 (a) B (2) (EC) 16-17/4396 Nagaur, dated 20.06.2016 are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonary Stone – 92282 TPA at M.L. No. 01/2010, Near Village – Tanwara, Tehsil – Ladnun, District – Nagaur.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 5854, dated 15.09.2021, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.10.25 18:31:29 IST
Reason: SelfAttested
Location:

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First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/42(1)/2012-2013/316-317**

Order No 2021-2022/Nagour/82 **Date: 25/10/2021**

Unit Id : 42,295

7 **I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.**

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

8 **I. This consent is not evidence for ascertaining entitlement of land.**

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.10.25 18:31:29 IST
Reason: SelfAttested
Location:

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First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/42(1)/2012-2013/316-317**

Order No 2021-2022/Nagour/82 **Date: 25/10/2021**

Unit Id : 42,295

9 **I. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.**
II. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
III. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
IV. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.

10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.10.25 18:31:29 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 8003076666Fax: 8003076666

Registered

File No **F(Mines)/Nagaur(Ladnu)/42(1)/2012-2013/316-317**

Order No 2021-2022/Nagour/82 **Date: 25/10/2021**

Unit Id : 42,295

14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely

EE

(A): **Copy To:-**

1 Master File .

EE

Signature Not Verified
Digitally signed by Arvind Kumar Agarwal
Date: 2021.10.25 18:31:29 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/58(1)/2013-2014/1247-1248**

Order No 2023-2024/Nagour/1453 **Date: 20/11/2023**

Unit Id : 48,647

M/s Parmeshwari Devi W/o Ramnarayan Bhati

Village & Post, DadibaBidasar

Tehsil : Sujangarh District : Churu

E-Mail : pd@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Tanwara**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-323/1997)**.

Ref: (i) Your application dated 26/10/2023
(ii) Received on 26/10/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Parmeshwari Devi W/o Ramnarayan Bhati,** a Mine of **Minor Mineral** having **M.L.No-323/1997 in an area measuring 1.0000 Hectares** at/near Village-**Tanwara** ,Tehsil-**Ladnu**,District-**Nagaur**.

2 That this consent is valid for a period from **01/12/2023** to **30/11/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	163800.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:20:05 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/58(1)/2013-2014/1247-1248**

Order No 2023-2024/Nagour/1453 **Date: 20/11/2023**

Unit Id : 48,647

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Nagaur, letter No. DEIAA/Nagaur/Raj/Project/Cat.1(a)B(2)(EC)16-17/2869 Nagaur, dated 08.06.2016 are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonary Stone –163800 TPA at M.L. No. 323/1997, Near Village- Tanwara, Tehsil-Ladnu, District-Didwana-Kuchaman.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 5848 date 15.09.2021, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:20:05 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/58(1)/2013-2014/1247-1248**

Order No 2023-2024/Nagour/1453 **Date: 20/11/2023**

Unit Id : 48,647

7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:20:05 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
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File No **F(Mines)/Nagaur(Ladnu)/58(1)/2013-2014/1247-1248**

Order No 2023-2024/Nagour/1453 **Date: 20/11/2023**

Unit Id : 48,647

8 I. This consent is not evidence for ascertaining entitlement of land.

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

V. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:20:05 IST
Reason: SelfAttested
Location:

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File No **F(Mines)/Nagaur(Ladnu)/58(1)/2013-2014/1247-1248**

Order No 2023-2024/Nagour/1453 **Date: 20/11/2023**

Unit Id : 48,647

9 **I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.**
II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF& CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.

10 **1. Unit shall comply the direction given by Office Memorandum (OM) dated 28.04.2023 issued by MoEF& CC regarding Environmental Clearance (EC) within a period of 01 year from date of issuance of OM i.e. 28.04.2023, if unit failed to do so this consent will be considered as null and void.**

2. This consent is being used in reference to Office Memorandum (OM) dated 28.04.2023 issued by MoEF& CC regarding Environmental Clearance (EC)

11 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

12 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:20:05 IST
Reason: SelfAttested
Location:

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File No **F(Mines)/Nagaur(Ladnu)/58(1)/2013-2014/1247-1248**

Order No 2023-2024/Nagour/1453 **Date: 20/11/2023**

Unit Id : 48,647

13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

15 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:20:05 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/2(1)/2010-2011/554-555**

Order No 2023-2024/Nagour/1353 **Date:** **12/07/2023**

Unit Id : 16,804

M/s RNC Stone Crusher (Old Name-Choudhary Stone Industries)

R/o, Chhapar

Tehsil : Sujangarh District : Churu

E-Mail : rajbala121@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Tanwara**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-250/09)**.

Ref: (i) Your application dated 10/06/2023
(ii) Received on 10/06/2023
(iii) Received at Head office on 07/06/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. RNC Stone Crusher (Old Name-Choudhary Stone Industries),** a Mine of **Minor Mineral** having **M.L.No-250/09 in an area measuring 1.0000 Hectares** at/near Village-**Tanwara** ,Tehsil-**Ladnu**,District-**Nagaur**.

2 That this consent is valid for a period from **01/10/2023** to **30/09/2028**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	173740.0000 MTPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:42:41 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/2(1)/2010-2011/554-555**

Order No 2023-2024/Nagour/1353 **Date: 12/07/2023**

Unit Id : 16,804

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority, Rajasthan letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a) B2(EC)/14-15 Jaipur, dated 21.04.2016 and further amendment for Transfer of EC issued by SEIAA, Jaipur vide letter no. F.SEIAA/TRF/(0111)/2021-22 dated 08-06-2022 from M/s Rajbaba Yadav to M/s RNC Stone Crusher are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonary Stone – 173740 TPA (ROM) at M.L. No. 250/09 Near Village- Loadsar(As per EC) and Tanwara(As per other Documents), Tehsil-Ladnun, District- Nagaur.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 2908, dated 07.06.2023, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority.Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:42:41 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

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File No **F(Mines)/Nagaur(Ladnu)/2(1)/2010-2011/554-555**

Order No 2023-2024/Nagour/1353 **Date: 12/07/2023**

Unit Id : 16,804

7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

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File No **F(Mines)/Nagaur(Ladnu)/2(1)/2010-2011/554-555**

Order No 2023-2024/Nagour/1353 **Date: 12/07/2023**

Unit Id : 16,804

8 I. This consent is not evidence for ascertaining entitlement of land.

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

V. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.

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File No **F(Mines)/Nagaur(Ladnu)/2(1)/2010-2011/554-555**

Order No 2023-2024/Nagour/1353 **Date: 12/07/2023**

Unit Id : 16,804

9 **I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.**
II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF& CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.

10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified
Digitally signed by Savita
Date: 2023.07.12 17:42:41 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/2(1)/2010-2011/554-555**

Order No 2023-2024/Nagour/1353 **Date: 12/07/2023**

Unit Id : 16,804

14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

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Location:

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Registered

File No **F(Mines)/Nagaur(Ladnu)/38(1)/2012-2013/1245-1246**

Order No 2023-2024/Nagour/1452 **Date: 20/11/2023**

Unit Id : 34,866

M/s Satyanarayan Prajapat S/o Nathuram Prajapat

Village & Post, Tanwara

Tehsil : Ladnu District : Nagaur

E-Mail : rcsanju.manwani@gmail.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Tanwara**, Tehsil-**Ladnu**, District- **Nagaur (M.L.No-32/2008)**.

Ref: (i) Your application dated 26/10/2023
(ii) Received on 26/10/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Satyanarayan Prajapat S/o Nathuram Prajapat,** a Mine of **Minor Mineral** having **M.L.No-32/2008 in an area measuring 1.0000 Hectares** at/near Village-**Tanwara** ,Tehsil-**Ladnu**,District-**Nagaur**.

2 That this consent is valid for a period from **01/03/2024** to **28/02/2029**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	86483.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:19:49 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
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Phone: 01582-294353Fax: 01582-294353

Registered

File No **F(Mines)/Nagaur(Ladnu)/38(1)/2012-2013/1245-1246**

Order No 2023-2024/Nagour/1452 **Date: 20/11/2023**

Unit Id : 34,866

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from District Level Environmental Impact Assessment Authority, Nagaur, letter No. DEIAA/Nagaur/Raj/Project/Cat.1(a)B(2)(EC)16-17/4998 Nagaur, dated 20.06.2016 are strictly complied with.

II. This consent to Establish/Operate is being issued for Establishment/production of Masonary Stone –86483 TPA at M.L. No. 32/2008, Near Village- Tanwara, Tehsil-Ladnu, District-Didwana-Kuchaman.

III. That this consent to Establish/Operate has been issued with reference to DCF, Nagaur letter no. 5847 date 15.09.2021, which states that no wild life century/national park/conservation reserve within 10 KM radius of mine.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

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File No **F(Mines)/Nagaur(Ladnu)/38(1)/2012-2013/1245-1246**

Order No 2023-2024/Nagour/1452 **Date: 20/11/2023**

Unit Id : 34,866

7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.

II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.

III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.

IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.

V. That this consent is subject to validity of approved mining plan and mining lease.

VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

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File No **F(Mines)/Nagaur(Ladnu)/38(1)/2012-2013/1245-1246**

Order No 2023-2024/Nagour/1452 **Date: 20/11/2023**

Unit Id : 34,866

8 I. This consent is not evidence for ascertaining entitlement of land.

II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).

III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.

IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.

V. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.

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File No **F(Mines)/Nagaur(Ladnu)/38(1)/2012-2013/1245-1246**

Order No 2023-2024/Nagour/1452 **Date: 20/11/2023**

Unit Id : 34,866

9 **I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.**
II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF& CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.

10 **1. Unit shall comply the direction given by Office Memorandum (OM) dated 28.04.2023 issued by MoEF& CC regarding Environmental Clearance (EC) within a period of 01 year from date of issuance of OM i.e. 28.04.2023, if unit failed to do so this consent will be considered as null and void.**

2. This consent is being used in reference to Office Memorandum (OM) dated 28.04.2023 issued by MoEF& CC regarding Environmental Clearance (EC)

11 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

12 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

Signature Not Verified
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Date: 2023.11.20 11:19:49 IST
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Rajasthan State Pollution Control Board
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File No **F(Mines)/Nagaur(Ladnu)/38(1)/2012-2013/1245-1246**

Order No 2023-2024/Nagour/1452 **Date: 20/11/2023**

Unit Id : 34,866

13 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

14 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

15 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified
Digitally signed by Savita
Date: 2023.11.20 11:19:49 IST
Reason: SelfAttested
Location:

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/संख्या/2025/एमएल न.–32/2008/1206 दिनांक :– 25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि श्री सत्यनारायण पुत्र श्री नाथूराम प्रजापत निवासी तंवरा तहसील लाड़नू जिला नागौर के पक्ष मे खनिज मैसनरीस्टोन एम.एल.संख्या 32/2008 निकट ग्राम तंवरा, तहसील लाड़नू जिला नागौर में अवधि 13.02.2009 से 50 वर्ष के लिए स्वीकृत है।

कार्यालय द्वारा पट्टेधारी को जारी रवन्नाओं एवं ई–रवन्नाओं के अनुसार पट्टेधारी द्वारा वित्तिय वर्ष 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में)
01.04.2020 से 31.03.2021	22462 मैट्रिक टन
01.04.2021 से 31.03.2022	61558 मैट्रिक टन
01.04.2022 से 31.03.2023	57614 मैट्रिक टन
01.04.2023 से 31.03.2024	80501 मैट्रिक टन
01.04.2024 से 31.03.2025	74141 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/संख्या/2025/एमएल न.–24/1995/1207 दिनांक :– 25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि सर्वश्री मातेश्वरी स्टोन एण्ड माईन्स के पक्ष मे खनिज मैसनरीस्टोन एम.एल.संख्या 24/1995 निकट ग्राम तंवरा, तहसील लाड़नू जिला नागौर में अवधि 09.10.1995 से 50 वर्ष के लिए स्वीकृत है।

कार्यालय द्वारा पट्टेधारी को जारी रवन्नाओं एवं ई–रवन्नाओं के अनुसार पट्टेधारी द्वारा वित्तिय वर्ष 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में)
01.04.2020 से 31.03.2021	61898 मैट्रिक टन
01.04.2021 से 31.03.2022	86728 मैट्रिक टन
01.04.2022 से 31.03.2023	92854 मैट्रिक टन
01.04.2023 से 31.03.2024	79114 मैट्रिक टन
01.04.2024 से 31.03.2025	68515 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/संख्या./2025/एमएल न.–250/2009/1208 दिनांक :– 25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि मैसर्स आरएनसी स्टोन क्रेशर निवासी चुरू, तहसील व जिला चुरू के पक्ष मे खनिज मेसेनरीस्टोन एम.एल.संख्या 250/2009 निकट ग्राम तंवरा तहसील लाडनू जिला नागौर में अवधि 31.07.1990 से 50 वर्ष के लिए स्वीकृत है।

कार्यालय में प्रस्तुत मासिक आंकडों, रवन्ना रिकार्ड एवं ऑनलाइन रिकार्ड व अधिशुल्क निर्धारण प्रपत्र के अनुसार पट्टेधारी द्वारा दिनांक 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में)
01.04.2020 से 31.03.2021	71423 मैट्रिक टन
01.04.2021 से 31.03.2022	153323 मैट्रिक टन
01.04.2022 से 31.03.2023	124894 मैट्रिक टन
01.04.2023 से 31.03.2024	135019 मैट्रिक टन
01.04.2024 से 31.03.2025	123835 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/संख्या./एमएल न.–48/2005/2025/1209 दिनांक :–25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि श्री बजरंग लाल बटेसर पुत्र श्री केसरमल जाट निवासी लोड़सर तहसील लाड़नू जिला नागौर के पक्ष मे खनिज मेसेनरीस्टोन एम.एल.संख्या 48/2005 निकट ग्राम तंवरा तहसील लाडनू जिला नागौर में अवधि 27.05.2006 से 50 वर्ष के लिए स्वीकृत है।

कार्यालय में प्रस्तुत मासिक आंकडों, रवन्ना रिकार्ड एवं ऑनलाइन रिकार्ड व अधिशुल्क निर्धारण प्रपत्र के अनुसार पट्टेधारी द्वारा दिनांक 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में)
01.04.2020 से 31.03.2021	36993 मैट्रिक टन
01.04.2021 से 31.03.2022	104690 मैट्रिक टन
01.04.2022 से 31.03.2023	107040 मैट्रिक टन
01.04.2023 से 31.03.2024	153374 मैट्रिक टन
01.04.2024 से 31.03.2025	138604 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/एमएल न.–323/1997/2025/1210 दिनांक :– 25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि श्रीमति परमेश्वरी देवी पत्नी श्री रामनारायण निवासी दडीबा तहसील सुजानगढ़ जिला चुरू के पक्ष मे खनिज मैसनरीस्टोन एम.एल.संख्या 323/1997 निकट ग्राम तंवरा, तहसील लाड़नू जिला नागौर में अवधि 03.06.1998 से 50 वर्ष के लिए स्वीकृत है।

पट्टेधारी द्वारा जारी किये गये ई–रवन्नाओं/प्रस्तुत आंकड़ों अनुसार उक्त खनन पट्टे से वित्तीय वर्ष 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में) खनिज मैसेनरीस्टोन
01.04.2020 से 31.03.2021	44367 मैट्रिक टन
01.04.2021 से 31.03.2022	84496 मैट्रिक टन
01.04.2022 से 31.03.2023	136524 मैट्रिक टन
01.04.2023 से 31.03.2024	130968 मैट्रिक टन
01.04.2024 से 31.03.2025	135175 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/संख्या/2025/एमएल न.–1/2010/1211 दिनांक :– 25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि मैसर्स नवदीप माईनिंग उद्योग निवासी सुजानगढ जिला चुरू के पक्ष मे खनिज मैसनरीस्टोन एम.एल.संख्या 1/2010 निकट ग्राम तंवरा, तहसील लाड़नू जिला नागौर में अवधि 31.07.1990 से 50 वर्ष के लिए स्वीकृत है।

कार्यालय द्वारा पट्टेधारी को जारी रवन्नाओं एवं ई–रवन्नाओं के अनुसार पट्टेधारी द्वारा वित्तिय वर्ष 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में) खनिज मैसेनरीस्टोन
01.04.2020 से 31.03.2021	13031 मैट्रिक टन
01.04.2021 से 31.03.2022	35215 मैट्रिक टन
01.04.2022 से 31.03.2023	37595 मैट्रिक टन
01.04.2023 से 31.03.2024	53593 मैट्रिक टन
01.04.2024 से 31.03.2025	51758 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

ANNEXURE- VII

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

पता–खनिज भवन, जिला स्टेडियम के सामने, नागौर Email –me.nagour@rajasthan.gov.in

क्रमांक–खअ/नागौर/एमएल न.–19/2008/2025/1212 दिनांक :–25.07.2025

प्रमाण–पत्र

प्रमाणित किया जाता है कि श्री मूलाराम पुत्र किशनाराम निवासी लोडसर तहसील लाडनू जिला डीडवाना–कुचामन के पक्ष मे खनिज मैसनरीस्टोन एम.एल.संख्या 19/2008 निकट ग्राम तंवरा, तहसील लाड़नू जिला नागौर में अवधि 11.12.2008 से 50 वर्ष के लिए स्वीकृत है।

पट्टेधारी द्वारा जारी किये गये ई–रवन्नाओं/प्रस्तुत आंकड़ों अनुसार उक्त खनन पट्टे से वित्तीय वर्ष 01.04.2020 से 31.03.2025 तक निम्नानुसार उत्पादन/निर्गमन किया गया है।

वर्ष	उत्पादन/निर्गमन (टनों में) खनिज मैसेनरीस्टोन
01.04.2020 से 31.03.2021	40975 मैट्रिक टन
01.04.2021 से 31.03.2022	73346 मैट्रिक टन
01.04.2022 से 31.03.2023	45615 मैट्रिक टन
01.04.2023 से 31.03.2024	75982 मैट्रिक टन
01.04.2024 से 31.03.2025	50063 मैट्रिक टन

खनि अभियन्ता
खान एवं भू–विज्ञान विभाग
नागौर

ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

ETS-LAB

ISO 9001/14001/45001

ANNEXURE- VIII

TEST REPORT

TEST REPORT NO.: ETS/1307-1/02/2025 ULRNO.TC13009240001018F DATE OF REPORT: 26.02.2025

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name and Address of Costumer : M/s BAJRANG LAL S/o KESAR RAM
ML NO. 48/2005, VILLAGE – TANWARA,
TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN

Date of Monitoring	:	20.02.2025		
Analysis Start Date	:	24.02.2025		
Analysis End Date	:	25.02.2025		
Duration of Monitoring	:	20.02.2025	To 20.02.2025	
Timing of Monitoring	:	11:30 AM	To 12:30 PM	(CO for 1.0 Hrs.}
Sample ID No	:	1307-1		
Sample Done By	:	ETS STAFF		
Sampling Location	:	AT PROJECT SITE		
Sampling Method	:	ETS/STP/AIR-01		
Sampling Machine Placed at Height	:	1.5 METERS FROM GROUND LEVEL		
Weather Condition	:	CLEAR	**Ambient Temperature:**	41.0 °C
Wind Direction	:	E To W		
Equipment Used	:	Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM2.5)		

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Particulate Matter (PM_{10})	µg/m³	89.0	For 24 Hrs.=100	IS: 5182 (Part-23)
2	Sulphur Dioxide, (SO_2)	µg/m³	21.6	For 24 Hrs.=80	IS: 5182 (Part-2)
3	Nitrogen Dioxide (NO_2)	µg/m³	16.6	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES
AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

Bajrang Lal S/o Kesar
ML No 48/2005
Bajrang
Proprietor

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

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TEST REPORT

TEST REPORT NO.: ETS/1307-2/02/2025 ULRNO.TC13009240001018F DATE OF REPORT: 26.02.2025

AMBIENT NOISE MONITORING REPORT

Name and Address of Costumer : M/s BAJRANG LAL S/o KESAR RAM
ML NO. 48/2005, VILLAGE – TANWARA,
TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN

Date of Monitoring : 20.02.2025
Monitoring Start Date : 20.02.2025
Monitoring End Date : 20.02.2025
Duration of Monitoring : 24 HOURS
Sample ID No : 1307-2
Monitoring Done By : ETS STAFF
Sampling Location : AT PROJECT SITE
Sampling Method : ETS/STP/NOISE-01
Category of Area : INDUSTRIAL AREA

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Day Time Noise Level	Leq: dB (A)	51.9	75	IS: 9989
2	Night Time Noise Level	Leq: dB (A)	40.0	70	IS: 9989

ENVIRO-TECH SERVICE ETS LABS

CHECKED BY
SHRADDHA GUPTA

AUTHORIZED SIGNATORY
For ENVIRO- TECH SERVICES
MD HUMRAJ
Quality Manager

Bajrang Lal Batesar
ML No 48/2005
Proprietor

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
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TEST REPORT

TEST REPORT NO.: ETS/1379-1/05/2025 ULRNO. TC13009250001428F DATE OF REPORT: 09.05.2025

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name and Address of Costumer	:	M/S SHRI MATESHWARI STONE & MINES (ML NO. 24/1995) VILLAGE- TANWARA, TEHSIL- LADNU DISTRICT: DIDWANA-KUCHAMAN
Date of Monitoring	:	05.05.2025
Analysis Start Date	:	06.05.2025
Analysis End Date	:	06.05.2025
Duration of Monitoring	:	05.05.2025 To 05.05.2025
Timing of Monitoring	:	05:15 PM
Sample ID No	:	1379-1
Sample Done By	:	ETS STAFF
Sampling Location	:	3-10m FROM THE PROCESSES
Sampling Method	:	IS 11255:1985 / USEPA Method 5
Equipment Used	:	High Volume Sampler (HVS)

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Particulate Matter (PM_{10})	ug/m3	89.1	100	IS 11255:1985

CHECKED BY
SHRADDHA GUPTA

For ENVIRO- TECH SERVICES

MD HUMRAJ
Quality Manager
AUTHORIZED SIGNATORY

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

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TEST REPORT

TEST REPORT NO.: ETS/1379-2/05/2025 ULRNO. TC130092500014 28F DATE OF REPORT: 09.05.2025

AMBIENT NOISE MONITORING REPORT

Name and Address of Costumer : M/S SHRI MATESHWARI STONE & MINES (ML NO. 24/1995)
VILLAGE- TANWARA, TEHSIL- LADNU
DISTRICT: DIDWANA-KUCHAMAN

Date of Monitoring : 05.05.2025
Monitoring Start Date : 05.05.2025
Monitoring End Date : 05.05.2025
Duration of Monitoring : 24 HOURS
Sample ID No : 1379-2
Monitoring Done By : ETS STAFF
Sampling Location : AT PROJECT SITE
Sampling Method : ETS/STP/NOISE-01
Category of Area : INDUSTRIAL AREA

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Day Time Noise Level	Leq: dB (A)	57.2	75	IS: 9989
2	Night Time Noise Level	Leq: dB (A)	39.8	70	IS: 9989

CHECKED BY
SHRADDHA GUPTA

For ENVIRO- TECH SERVICES

MD HUMRAJ
Quality Manager
AUTHORIZED SIGNATORY

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

ENVIRO-TECH SERVICES

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1272-2/02/2025 ULRNO.TC13009240001018F DATE OF REPORT: 13.02.2025

AMBIENT NOISE MONITORING REPORT

Name and Address of Costumer : M/S MOOLARAM S/O KISHNA RAM JAT
KHASRA NO. 19/2008, VILLAGE – TANWARA,
TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN,
AREA OF THE MINE -01 HECTARES

Date of Monitoring : 06.02.2025
Monitoring Start Date : 06.02.2025
Monitoring End Date : 06.02.2025
Duration of Monitoring : 24 HOURS
Sample ID No : 1272-2
Monitoring Done By : ETS STAFF
Sampling Location : AT PROJECT SITE
Sampling Method : ETS/STP/NOISE-01
Category of Area : INDUSTRIAL AREA

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Day Time Noise Level	Leq: dB (A)	64.4	75	IS: 9989
2	Night Time Noise Level	Leq: dB (A)	40.4	70	IS: 9989

CHECKED BY
SHRADDHA GUPTA

ENVIRO-TECH SERVICE LABS

AUTHORIZED SIGNATORY

For ENVIRO- TECH SERVICES

MD HUMRAJ
Quality Manager

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

Moolaram Jat S/o Kishna Ram Jat
ML No 19/2008
Proprietor

ETS-LAB

ENVIRO-TECH SERVICES

An Analytical Laboratory

ISO 9001/14001/45001

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Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph. : 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1272-1/02/2025 ULRNO:TC13009240001018F DATE OF REPORT: 13.02.2025

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name and Address of Costumer : M/S MOOLARAM S/O KISHNA RAM JAT
KHASRA NO. 19/2008, VILLAGE – TANWARA,
TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN,
AREA OF THE MINE -01 HECTARES

Date of Monitoring : 06.02.2025
Analysis Start Date : 10.02.2025
Analysis End Date : 12.02.2025
Duration of Monitoring : 06.02.2025 To 06.02.2025
Timing of Monitoring : 01:30 PM To 02:30 PM (CO for 1.0 Hrs.)
Sample ID No : 1272-1
Sample Done By : ETS STAFF
Sampling Location : AT PROJECT SITE
Sampling Method : ETS/STP/AIR-01
Sampling Machine Placed at Height : 1.5 METERS FROM GROUND LEVEL
Weather Condition : CLEAR **Ambient Temperature:** 41.0 °C
Wind Direction : E To W
Equipment Used : Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM2.5)

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	92.3	For 24 Hrs.=100	IS: 5182 (Part-23)
2	Sulphur Dioxide, (SO_2)	$\mu g/m^3$	20.2	For 24 Hrs.=80	IS: 5182 (Part-2)
3	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	26.5	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
SHRADDHA GUPTA

ENVIRO TECH SERVICES ★ ETS LABS ★

For ENVIRO- TECH SERVICES

MD HUMRAJ
Quality Manager
AUTHORIZED SIGNATORY

Moolaram Jat S/o Kishna Ram Jat
ML No 19/2008
Proprietor

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

ENVIRO-TECH SERVICES
An Analytical Laboratory
(A GOVERNMENT APPROVED LAB)
ISO 9001/14001/45001
ETS-LAB
Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001
email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1273-1/02/2025 ULRNO.TC130092400001018F DATE OF REPORT: 13.02.2025

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name and Address of Costumer : NEVDEEP MINING UDHYOG
ML NO. 01/2010 (OLD- 45/1990), VILLAGE- TANWARA,
TEHSIL- LADNU, DISTRICT- DIDWANA-KUCHAMAN

Date of Monitoring : 06.02.2025
Analysis Start Date : 10.02.2025
Analysis End Date : 12.02.2025
Duration of Monitoring : 06.02.2025 To 06.02.2025
Timing of Monitoring : 03:15 PM To 04:15 PM (CO for 1.0 Hrs.}
Sample ID No : 1273-1
Sample Done By : ETS STAFF
Sampling Location : AT PROJECT SITE
Sampling Method : ETS/STP/AIR-01
Sampling Machine Placed at Height : 1.5 METERS FROM GROUND LEVEL
Weather Condition : CLEAR **Ambient Temperature:** 41.0 °C
Wind Direction : E To W
Equipment Used : Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM2.5)

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	79.2	For 24 Hrs.=100	IS: 5182 (Part-23)
2	Sulphur Dioxide, (SO_2)	$\mu g/m^3$	26.9	For 24 Hrs.=80	IS: 5182 (Part-2)
3	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	25.2	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
SHRADDHA GUPTA

For ENVIRO- TECH SERVICES
AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

Note:-
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2. The results indicated only refer to the tested samples and listed applicable parameters.
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ENVIRO-TECH SERVICES

An Analytical Laboratory

ISO 9001/14001/45001

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1273-2/02/2025 ULRNO.TC13009240001018F DATE OF REPORT: 13.02.2025

AMBIENT NOISE MONITORING REPORT

Name and Address of Costumer : NEVDEEP MINING UDHYOG
ML NO. 01/2010 (OLD- 45/1990), VILLAGE- TANWARA,
TEHSIL- LADNU, DISTRICT- DIDWANA-KUCHAMAN

Date of Monitoring : 06.02.2025
Monitoring Start Date : 06.02.2025
Monitoring End Date : 06.02.2025
Duration of Monitoring : 24 HOURS
Sample ID No : 1273-2
Monitoring Done By : ETS STAFF
Sampling Location : AT PROJECT SITE
Sampling Method : ETS/STP/NOISE-01
Category of Area : INDUSTRIAL AREA

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Day Time Noise Level	Leq: dB (A)	58.3	75	IS: 9989
2	Night Time Noise Level	Leq: dB (A)	43.6	70	IS: 9989

CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

ENVIRO-TECH SERVICES

An Analytical Laboratory

ETS-LAB

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.co.in | Website : www.etslab.in | Ph.: 9811516076, 9811736083

ISO 9001/14001/45001

TEST REPORT

TEST REPORT NO.: ETS/1422-2/03/2025 ULRNO.TC130092400001018F DATE OF REPORT: 05.03.2025

AMBIENT NOISE MONITORING REPORT

Name and Address of Costumer : M/s PARMESHWARI DEVI W/o RAMNARAYAN BHATI
ML NO. 323/1997, VILLAGE – TANWARA,
TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN

Date of Monitoring	:	28.02.2025
Monitoring Start Date	:	28.02.2025
Monitoring End Date	:	28.02.2025
Duration of Monitoring	:	24 HOURS
Sample ID No	:	1422-2
Monitoring Done By	:	ETS STAFF
Sampling Location	:	AT PROJECT SITE
Sampling Method	:	ETS/STP/NOISE-01
Category of Area	:	INDUSTRIAL AREA

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Day Time Noise Level	Leq: dB (A)	63.5	75	IS: 9989
2	Night Time Noise Level	Leq: dB (A)	40.4	70	IS: 9989

CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES
MD SHUKLA
Quality Manager

AUTHORIZED SIGNATORY

Note:
1. Test report without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The calibration certificate will be provided after 7 days of issue of test report.
3. Our liability is limited to invoice value only.
4. The sample shall be destroyed after 15 days & Biological Perishable sample shall be destroyed immediately after issue of test report.
5. This test report shall not be used for any advertising media or as evidence to the court of law without prior written permission of the laboratory.

M. L. No - 323/97

ENVIRO-TECH SERVICES

An Analytical Laboratory

ISO 9001/14001/45001

(A GOVERNMENT APPROVED LAB)

ETS-LAB

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab.2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1422-1/03/2025 ULRNO.TC130092400001018F DATE OF REPORT: 05.03.2025

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name and Address of Costumer : M/s PARMESHWARI DEVI W/o RAMNARAYAN BHATI
ML NO. 323/1997, VILLAGE – TANWARA,
TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN

Date of Monitoring	: 28.02.2025			
Analysis Start Date	: 01.02.2025			
Analysis End Date	: 03.03.2025			
Duration of Monitoring	: 28.02.2025	To	28.02.2025	
Timing of Monitoring	: 10:00 AM	To	11:00 AM	(CO for 1.0 Hrs.)
Sample ID No	: 1422-1			
Sample Done By	: ETS STAFF			
Sampling Location	: AT PROJECT SITE			
Sampling Method	: ETS/STP/AIR-01			
Sampling Machine Placed at Height	: 1.5 METERS FROM GROUND LEVEL			
Weather Condition	: CLEAR	**Ambient Temperature:**		41.0 °C
Wind Direction	: E To W			
Equipment Used	: Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM2.5)			

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Particulate Matter (PM_{10})	$\mu g/m^3$	91.0	For 24 Hrs.=100	IS: 5182 (Part-23)
2	Sulphur Dioxide. (SO_2)	$\mu g/m^3$	15.9	For 24 Hrs.=80	IS: 5182 (Part-2)
3	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	11.8	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
SHRADDHA GUPTA

For ENVIRO- TECH SERVICES

AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

1. The results relate only to the items tested in our laboratory.
2. This report shall not be reproduced except in full without written approval of the laboratory.
3. Perishable sample shall be disposed of immediately after issue of test report.
4. Any correction invalidates the report.

ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email: ets.envirotech@yahoo.com Website: www.ets-lab.com Ph: 9911516076, 9811736063

ETS-LAB

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TEST REPORT

TEST REPORT NO.: ETS/1329-1/03/2025 ULRNO.TC130092400001018F DATE OF REPORT: 01.03.2025

AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name and Address of Costumer	: M/s RNC STONE CRUSHER (OLD – CHOUDHARY STONE INDUSTRIES) KHASRA NO. 250/09, VILLAGE – TANWARA, TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN			
Date of Monitoring	: 25.02.2025			
Analysis Start Date	: 27.02.2025			
Analysis End Date	: 01.03.2025			
Duration of Monitoring	: 25.02.2025	To	25.02.2025	
Timing of Monitoring	: 03:00 PM	To	04:00 PM	(CO for 1.0 Hrs.)
Sample ID No	: 1329-1			
Sample Done By	: ETS STAFF			
Sampling Location	: AT PROJECT SITE			
Sampling Method	: ETS/STP/AIR-01			
Sampling Machine Placed at Height	: 1.5 METERS FROM GROUND LEVEL			
Weather Condition	: CLEAR	**Ambient Temperature:**	41.0 °C	
Wind Direction	: E To W			
Equipment Used	: Respirable Dust Sampler (PM10) + Fine Particulate Sampler (PM2.5)			

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Particulate Matter (PM_{10})	µg/m³	89.1	For 24 Hrs.=100	IS: 5182 (Part-23)
2	Sulphur Dioxide, (SO_2)	µg/m³	22.3	For 24 Hrs.=80	IS: 5182 (Part-2)
3	Nitrogen Dioxide (NO_2)	µg/m³	26.8	For 24 Hrs.=80	IS: 5182 (Part-6)

CHECKED BY
SHRADDHA GUPTA

For ENVIRO- TECH SERVICES

-MD HUMRA
Quality Manager

AUTHORIZED SIGNATORY

RNC STONE CRUSHER
M.L. No. 250/2009
Masonary Stone
Vill. Tanwara, Teh.Ladnun
Dist. Didwana Kuchaman (Raj.) 341304

Note

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the Laboratory.

ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : [illegible] Website : www.[illegible] Ph. 9911516076, 9811736063

ISO 9001/14001/45001

TEST REPORT

TEST REPORT NO.: ETS/1329-2/03/2025 ULRNO.TC130092400001018F DATE OF REPORT: 01.03.2025

AMBIENT NOISE MONITORING REPORT

Name and Address of Costumer	:	M/s RNC STONE CRUSHER (OLD – CHOUDHARY STONE INDUSTRIES) KHASRA NO. 250/09, VILLAGE – TANWARA, TEHSIL – LADNU, DISTRICT – DIDWANA-KUCHAMAN
Date of Monitoring	:	25.02.2025
Monitoring Start Date	:	25.02.2025
Monitoring End Date	:	25.02.2025
Duration of Monitoring	:	24 HOURS
Sample ID No	:	1329-2
Monitoring Done By	:	ETS STAFF
Sampling Location	:	AT PROJECT SITE
Sampling Method	:	ETS/STP/NOISE-01
Category of Area	:	INDUSTRIAL AREA

S.No.	Test Parameter	Unit	Result	Specification/Limit	Test Method
1	Day Time Noise Level	Leq: dB (A)	63.2	75	IS: 9989
2	Night Time Noise Level	Leq: dB (A)	39.0	70	IS: 9989

CHECKED BY
SHRADDHA GUPTA

For ENVIRO- TECH SERVICES
MD HUMRAJ
Quality Manager
AUTHORIZED SIGNATORY

RNC STONE CRUSHER
M.L. No. 250/2009
Masonary Stone
Vill. Tanwara, Teh.Ladnun
Dist. Didwana-Kuchaman (Raj.) 341304

Note:
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4. Our liability is limited to invoice value only.
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TEST CERTIFICATE

Report No.	**GSPL/24-25/01**	**Date**	**22/01/2025**
Sample Id	**GSPL200125AA01**		**Page-1/1**
Name of the Party	**SHRI SATYA NARAYAN PRAJAPAT**		
Address	**[M.L.NO.– 32/2008, KHASRA NO.-161, & 164] NEAR VILLAGE– TANWARA, TEHSIL- LADNUN,DISTRICT-NAGAUR (RAJASTHAN)**		
Type of Sample:	**Ambient Air**		
Work Order No.& Date:	**20.01.25**		
Date of Sampling: and start time:	**20.01.25, 10.00 AM**		
Date of Sampling: and End time:	**21.01.25, 09.55 PM**		
Sampling Location	**Near Mine site**		
Packing Condition	**Sealed**		
Quantity:	**PP Bottle as Marked Project Site SO2/NO2+Envelope -1**		
Mode of Receipt of Sample:	**Lab Representative**		
Sampling Label:	-		
Date of Testing:	**20.01.25 TO 22.01.25**		

S. No.	Test Parameters	Test Method	Results	Units
1.	Particulate Matter (PM_{10})	IS: 5182 (Part 23)	59.30	µg/m3
2.	Particulate Matter ($PM_{2.5}$)	IS: 5182 (Part 24)	33.90	µg/m3
3.	Sulphur Dioxide (SO_2)	IS: 5182 (Part 2)	8.00	µg/m³
4.	Oxides of Nitrogen (NO_x)	IS: 5182 (Part 6)	12.36	µg/m³
5.	Ammonia (NH_3)	AWMA (3rd Edition)	13.05	µg/m³

- **BDL- Below Detection Limit**

GSPL

Authorized Signatory
(Kapil Kumar Gupta)

Note-

- The Results refer only to the tested sample and applicable parameters
- This report in full or in part, shall not be used for advertising or as evidence in any court of law.
- This report can not be reproduced without the written permission of the director.
- The sample will be destroyed after 15 days from the date of issue of the test report
- The liability of the laboratory is limited to the invoiced amount
- All disputes are subjected to Bikaner Jurisdiction

C-28, RIICO Residential Colony, State Woolen Mill, Industrial Area, Bichhwal, Bikaner – 334006 (Raj.)
Phone No - 01512940100, Mob No - +919314185551
Email :- geominsolutionlab@gmail.com

ANNEXURE- X

Government of Rajasthan
Office of the Superintending Mining Engineer, Ajmer Circle, Ajmer
Department of Mines & Geology Khanij Bhawan, Ajmer

No. SME/Aj/Mining Plan/ F-N-135/2023/ 8745 Dated: 25/7/23

To :

Shri Bajrang Lal Satesar S/o Shri Keshar Mal Jat
R/o:-Ward No. 2 Sujangarh, Dist Churu

Sub : Approval of Simplified Mining Scheme with progressive mine closure plan in respect of **Masonary Stone** Lease area **1.00** hectare near village **Tanwara,** Tehsil **Ladnun** Dist. **Nagaur** (Rajasthan), submitted under rule 29 of MMCR 2017 For **ML. No. -48/2005.**

Ref. :
1. Your RQP letter Dated- : 13.06.2023
2. Our letter dated- : 20.06.2023
3. M.E. letter dated- : 21.06.2023

Respected Sir,

In exercise of the power conferred by Government of India GSR 743(E) dated 25.09.2000 and state order dated 02.02.2000, I hereby APPROVED the above said Mining Plan with PMCB. This approval is subjected to the following conditions:

(i) This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.

(ii) It is clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Regulation and Development) Act, 1957 or the rules framed there under and any other laws.

(iii) It is further clarified that the approval of the Mining Plan is subjected to the provision of Forest (Conservation) Act, 1980, Forest (Conversation) Rules, 1981 and other relevant stautes, orders and guidelines as may be applicable to the lease from time to time.

(iv) The Mining Plan is approved without prejudice to any order or direction from any court of component jurisdiction.

(v) If anything is found concealed as required by the Mines Act in the contents of the Mining Plan & the proposals for rectification has not been made, the approval shall be deemed to have withdrawn with immediate effect.

(vi) Mining activities outside the applied area, if any, should not be considered as approved through this Mining Plan. The Mining Engineer, shall check the correctness of the pillar and take necessary action, if required.

(vii) The lease will submit the financial assurance under rule 23F of MCDR 1988 to the Mining Engineer / Asst Mining Engineer .

(viii) One letter of approved Mining Plan is being sent to your RQP as per consent letter.

Yours Faithfully,

(Jay.K. Gurubaxani)
Superintending Mining Engineer
Ajmer Circle Ajmer

No. SME/AJ/Mining Plan/ F-N-135/2023/ 8746-49 Dated: 25/7/23

1. The Sr. Geologist, Department of Mines & Geology, Nagour with a copy of approved mining plan.
2. The Mining Engineer, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
3. Shri Shivdayal Godara RQP /SME/AJMER/913/2017 R/o Bhakal Bhawan, Staff Colony, Manasar Choraya Nagaur.
4. Guard File.

25.7.23.

Superintending Mining Engineer
Ajmer Circle Ajmer

SIMPLIFIED MINING SCHEME

WITH PROGRASSIVE MINE CLOSURE PLAN

(Submitted under Rule 29-(3) & 29(13) of R.M.M.C.R., 2017)

M.L.NO. 48/2005

MINERAL MASONARY STONE

LEASE AREA 1.0 HECT.

NEAR VILLAGE-TANWARA, TEHSIL-LADNUN

DISTRICT- NAGAUR, STATE-RAJASTHAN

Period of Plan: - 2023-24 To 2027-28

Period of Lease: - 27-May-2006 To 26-May-2056



(के. पुरुषोत्तमाणी)
खनिज खनि अभियन्ता
अजमेर

In Favor of	PREPARED BY
Bajrang Lal Batesar S/o Shri Keshar Mal Jat R/o- Ward No-2, Sujangarh, Distt- Churu(Rajasthan) This Mining Plan has been Approvee vide Order No. SME / AJ / MP / 8745 Dated. 25/7/23 under MMCR 2017	VIBRANT TECHNO LAB PVT. LTD. SHIVDAYAL GODARA GEOLOGIST & RQP REG. No.- RQP/SME/AJMER/913/2017 R/o – Bhakal Bhawan, Staff Colony, Near Manasar Choraya, Nagaur, Rajasthan MOB. No. 9549956601 Email- Id:- sgodara332@gmail.com

SIMPLIFIED MINING SCHEME

WITH PROGRASSIVE MINE CLOSURE PLAN

(Submitted under Rule 29-(3) & 29(13) of R.M.M.C.R., 2017)

M.L.NO. 24/1995

MINERAL MASONARY STONE

LEASE AREA 0.7136 Hect..

NEAR VILLAGE-TANWARA, TEHSIL-LADNUN

DISTRICT- NAGAUR, STATE-RAJASTHAN

Period of Plan: - 2023-24 to 2027-28

Period of Lease: - 09-Oct-1995 To 08-Oct-2045



(जय. के. गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता।
अजमेर

In Favor of	PREPARED BY
M/s Sarv Shri Mateshwari Stone & Mines C/o Hanuta Ram Manda R/o- Sujangarh , District- Churu, (Rajasthan)	VIBRANT TECHNO LAB PVT. LTD. SHIVDAYAL GODARA GEOLOGIST & RQP REG. No.- RQP/SME/AJMER/913/2017 R/o – Bhakal Bhawan, Staff Colony, Near Manasar Choraya, Nagaur, Rajasthan MOB. No. 9549956601 Email- Id:- sgodara332@gmail.com

This Mining Plan has been Approved
vide Order No. SME / AJ / MP 1864O
Dated 25/7/23....under MMCR 2017

Shivdayal Godara
Geologist & RQP
Reg. No.- RQP/SME/AJMER/913/2017
R/O – Bhakal Bhawan, Staff Colony,
Near Manasar Choraya, Nagaur, Rajasthan
Mob. No. 9549956601
Email- Id:- sgodara332@gmail.com,

CERTIFICATE

This is to certify that provisions of for fulfillment of Rule 29-(3) & 29(13) of R.M.M.C.R., 2017 (Amended 2017) have observed in this Simplified mining scheme with progressive mine closure plan of Masonry Stone mining lease area of 0.7136 hect.. Near village- Loadsar, Tehsil - Ladnun, District – Nagaur of Rajasthan state, of Lessee M/s Sarv Shri Mateshwari Stone & Mines, C/o Hanuta Ram Manda R/o Sujangarh, Distt.- Churu , Rajasthan. Wherever the specific permissions are required the Lessee will approach the concerned authorities of Directorate of Mines & Geology for granting the permission.

Date 29/05/2023

Place: Nagaur

SHIVDAYAL GODARA
RQP & Geologist
Reg. No. RQP/SME/AJMER/913/2017

Shivdayal Godara

Geologist & RQP

This is to certify that the provision of Mines Act, Rules and Regulations made there under have been observed in the Simplified mining scheme with progressive mine closure plan (for mining lease) and wherever specific permissions are required, the Lessee will approach the Directorate General of Mines Safety. Standards prescribed by DGMS in respect of Miners Health will be strictly implemented.

Date 29/05/2023

Place: Nagaur

SHIVDAYAL GODARA
RQP & Geologist
Reg. No. RQP/SME/AJMER/913/2017

Shivdayal Godara

Geologist & RQP

Government of Rajasthan
Office of the Superintending Mining Engineer, Ajmer Circle, Ajmer
Department of Mines & Geology Khanij Bhawan, Ajmer

No. SME/Aj/Mining Plan/ F-N-138/2023/8695 Dated: 25/7/23

To :

Shri Moola Ram Jat S/o Shri Kisha Ram Jat,
R/o:- Loadsar, Tehsil Ladnun, Dist Nagaur.

Sub : Approval of Simplified Mining Scheme with progressive mine closure plan in respect of **Masonary Stone** Lease area **1.00** hectare near village **Loadsar, Tehsil Ladnun** Dist. **Nagaur** (Rajasthan), submitted under rule 29 of MMCR 2017 For **ML. No. -19/2008.**

Ref. :
1. Your RQP letter Dated- : 13.06.2023
2. Our letter dated- : 20.06.2023
3. M.E. letter dated- : 21.06.2023

Respected Sir,

In exercise of the power conferred by Government of India GSR 743(E) dated 25.09.2000 and state order dated 02.02.2000, I hereby APPROVED the above said Mining Plan with PMCB. This approval is subjected to the following conditions:

(i) This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.

(ii) It is clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Regulation and Development) Act, 1957 or the rules framed there under and any other laws.

(iii) It is further clarified that the approval of the Mining Plan is subjected to the provision of Forest (Conservation) Act, 1980, Forest (Conversation) Rules, 1981 and other relevant stautes, orders and guidelines as may be applicable to the lease from time to time.

(iv) The Mining Plan is approved without prejudice to any order or direction from any court of component jurisdiction.

(v) If anything is found concealed as required by the Mines Act in the contents of the Mining Plan & the proposals for rectification has not been made, the approval shall be deemed to have withdrawn with immediate effect.

(vi) Mining activities outside the applied area, if any, should not be considered as approved through this Mining Plan. The Mining Engineer, shall check the correctness of the pillar and take necessary action, if required.

(vii) The lease will submit the financial assurance under rule 23F of MCDR 1988 to the Mining Engineer / Asst Mining Engineer .

(viii) One letter of approved Mining Plan is being sent to your RQP as per consent letter.

Yours Faithfully,

(Dev.K. Gurubaxani)
Superintending Mining Engineer
Ajmer Circle Ajmer

No. SME/AJ/Mining Plan/ F-N-138/2023/ 8696-99 Dated: 25/7/23

1. The Sr. Geologist, Department of Mines & Geology, Nagour with a copy of approved mining plan.
2. The Mining Engineer, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
3. Shri Shivdayal Godara RQP /SME/AJMER/913/2017 R/o Bhakal Bhawan, Staff Colony, Manasar Choraya Nagaur.
4. Guard File.

25.7.23.

Superintending Mining Engineer
Ajmer Circle Ajmer

Simplified Mining Scheme

WITH PROGRASSIVE MINE CLOSURE PLAN

(Submitted under Rule 29-(3) & 29(13) of R.M.M.C.R., 2017)

M.L.NO. 19/2008

MINERAL MASONARY STONE

LEASE AREA 1.0 HECT.

NEAR VILLAGE- TANWARA, TEHSIL-LADNUN

DISTRICT- NAGAUR, STATE-RAJASTHAN

Period of Plan: - 2023-24 To 2027-28

Period of Lease: - 11-Dec-2008 To 10-Dec-2058



खनि अभियन्ता
अजमेर

In Favor of	PREPARED BY
Shri Moola Ram Jat S/o Shri Kisha Ram Jat R/o- Loadsar, Tehsil-Ladnu , District- Nagaur, (Rajasthan) This Mining Plan has been Approved vide Order No. SME / AJ / MP / 18695 Dated 25/7/23 under MMCR 2017	VIBRANT TECHNO LAB PVT. LTD. SHIVDAYAL GODARA GEOLOGIST & RQP REG. No.- RQP/SME/AJMER/913/2017 R/o – Bhakal Bhawan, Staff Colony, Near Manasar Choraya, Nagaur, Rajasthan MOB. No. 9549956601 Email- Id:- sgodara332@gmail.com

Government of Rajasthan
Office of the Superintending Mining Engineer, Ajmer Circle, Ajmer
Department of Mines & Geology Khanij Bhawan, Ajmer

No. SME/Aj/Mining Plan/ F-N-190/2023/ 4538 Dated: 31/8/23

To :

M/s Navdeep Mining Udhyog,
R/o:- Sujangarh, Tehsil Sujangarh, Dist Churu

Sub : Approval of Simplified Mining Scheme with progressive mine closure plan in respect of **Masonary Stone** Lease area **1.00** hectare near village **Tanwara,** Tehsil **Ladnun** Dist. **Nagaur** (Rajasthan), submitted under rule 29 of MMCR 2017 For **Ml. No. 01/2010.**

Ref. :

1.	Your RQP letter Dated-	:	20.07.2023
2.	Our letter dated-	:	24.07.2023
3.	M.E. letter dated-	:	25.07.2023

Respected Sir,

In exercise of the power conferred by Government of India GSR 743(E) dated 25.09.2000 and state order dated 02.02.2000, I hereby APPROVED the above said Mining Plan with PMCB. This approval is subjected to the following conditions:

(i) This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.

(ii) It is clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Regulation and Development) Act, 1957 or the rules framed there under and any other laws.

(iii) It is further clarified that the approval of the Mining Plan is subjected to the provision of Forest (Conservation) Act, 1980, Forest (Conversation) Rules, 1981 and other relevant stautes, orders and guidelines as may be applicable to the lease from time to time.

(iv) The Mining Plan is approved without prejudice to any order or direction from any court of component jurisdiction.

(v) If anything is found concealed as required by the Mines Act in the contents of the Mining Plan & the proposals for rectification has not been made, the approval shall be deemed to have withdrawn with immediate effect.

(vi) Mining activities outside the applied area, if any, should not be considered as approved through this Mining Plan. The Mining Engineer, shall check the correctness of the pillar and take necessary action, if required.

(vii) The lease will submit the financial assurance under rule 23F of MCDR 1988 to the Mining Engineer / Asst Mining Engineer .

(viii) One letter of approved Mining Plan is being sent to your RQP as per consent letter.

Yours Faithfully,

(Jay.K. Gurubaxani)
Superintending Mining Engineer
Ajmer Circle Ajmer

No. SME/AJ/Mining Plan/ F-N-190/2023/4539–42 Dated: 31/8/23

1. The Sr. Geologist, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
2. The Mining Engineer, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
3. Shri Shivdayal Godara RQP /SME/AJMER/913/2017 R/o Bhakal Bhawan, Staff Colony, Manasar Choraya Nagaur.
4. Guard File.

31.8.23
Superintending Mining Engineer
Ajmer Circle Ajmer

Government of Rajasthan
Office of the Superintending Mining Engineer, Ajmer Circle, Ajmer
Department of Mines & Geology Khanij Bhawan, Ajmer

No. SME/Aj/Mining Plan/ F-N-133/2023/8655 Dated: 25/7/23

To :

Smt. Parmeshwari Devi,
R/o:- Loadsar, Tehsil Ladnun, Dist Nagaur.

Sub : Approval of Simplified Mining Scheme with progressive mine closure plan in respect of **Masonary Stone** Lease area **1.00** hectare near village **Tanwara,** Tehsil **Ladnun** Dist. **Nagaur** (Rajasthan), submitted under rule 29 of MMCR 2017 For **ML. No. -323/1997.**

Ref. :
1. Your RQP letter Dated- : 13.06.2023
2. Our letter dated- : 20.06.2023
3. M.E. letter dated- : 21.06.2023

Respected Sir,

In exercise of the power conferred by Government of India GSR 743(E) dated 25.09.2000 and state order dated 02.02.2000, I hereby APPROVED the above said Mining Plan with PMCB. This approval is subjected to the following conditions:

(i) This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.

(ii) It is clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Regulation and Development) Act, 1957 or the rules framed there under and any other laws.

(iii) It is further clarified that the approval of the Mining Plan is subjected to the provision of Forest (Conservation) Act, 1980, Forest (Conversation) Rules, 1981 and other relevant stautes, orders and guidelines as may be applicable to the lease from time to time.

(iv) The Mining Plan is approved without prejudice to any order or direction from any court of component jurisdiction.

(v) If anything is found concealed as required by the Mines Act in the contents of the Mining Plan & the proposals for rectification has not been made, the approval shall be deemed to have withdrawn with immediate effect.

(vi) Mining activities outside the applied area, if any, should not be considered as approved through this Mining Plan. The Mining Engineer, shall check the correctness of the pillar and take necessary action, if required.

(vii) The lease will submit the financial assurance under rule 23F of MCDR 1988 to the Mining Engineer / Asst Mining Engineer .

(viii) One letter of approved Mining Plan is being sent to your RQP as per consent letter.

Yours Faithfully,

([illegible] Gurubaxani)
Superintending Mining Engineer
Ajmer Circle Ajmer

No. SME/AJ/Mining Plan/ F-N-133/2023/8656-59 Dated: 25/7/23

1. The Sr. Geologist, Department of Mines & Geology, Nagour with a copy of approved mining plan.
2. The Mining Engineer, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
3. Shri Shivdayal Godara RQP /SME/AJMER/913/2017 R/o Bhakal Bhawan, Staff Colony, Manasar Choraya Nagaur.
4. Guard File.

25.7.23.

Superintending Mining Engineer
Ajmer Circle Ajmer

SIMPLIFIED MINING SCHEME

WITH PROGRASSIVE MINE CLOSURE PLAN

(Submitted under Rule 29-(3) & 29(13) of R.M.M.C.R., 2017)

M.L.NO. 323/1997

MINERAL MASONARY STONE

LEASE AREA 1.0 HECT.

NEAR VILLAGE-TANWARA, TEHSIL-LADNUN

DISTRICT- NAGAUR, STATE-RAJASTHAN

Period of Plan: - 2023-24 To 2027-28

Period of Lease: - 03-Jun-1998 To 02-Jun-2048



सहायक खनि अभियन्ता
अजमेर

In Favor of	PREPARED BY
Smt. Parmeshwari Devi R/o- Loadsar, Tehsil- Ladnun, Distt.- Nagaur (Rajasthan) This Mining Plan has been Approved vide Order No. SME / AJ / MP / 0655 Dated 25/1/23 ..under MMCR 2017	VIBRANT TECHNO LAB PVT. LTD. SHIVDAYAL GODARA GEOLOGIST & RQP REG. No.- RQP/SME/AJMER/913/2017 R/o – Bhakal Bhawan, Staff Colony, Near Manasar Choraya, Nagaur, Rajasthan MOB. No. 954[illegible] Email- Id:-[illegible]ail.com

SIMPLIFIED MINING SCHEME

WITH PROGRASSIVE CLOSURE PLAN

(Submitted under Rule 29-(3) & 29(13) of R.M.M.C.R., 2017)

M.L.NO. 250/2009

MINERAL MASONARY STONE

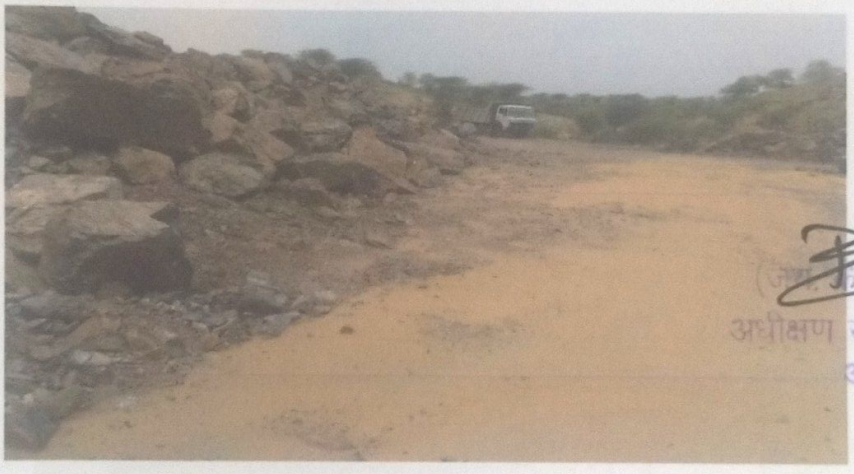
LEASE AREA 1.0 HECT.

NEAR VILLAGE-TANWARA-TANWARA, TEHSIL-LADNUN

DISTRICT- NAGAUR, STATE-RAJASTHAN

Period of Plan: - 2023-24 To 2027-28

Period of Lease: - 31-Jul-1990 To 30-Jul-2040



(जय प्रकाश गुर्जर)
अधीक्षण खनि अभियन्ता
अजमेर

In Favor of	PREPARED BY
M/s RNC Stone Crusher R/o- Meengana, District- Churu, (Rajasthan) This Mining Plan has been Approved vide Order No. SME / AJ / MP / 8660 Dated 25/7/23 under MMCR 2017	VIBRANT TECHNO LAB PVT. LTD. SHIVDAYAL GODARA GEOLOGIST & RQP REG. No.- RQP/SME/AJMER/913/2017 R/o – Bhakal Bhawan, Staff Colony, Near Manasar Choraya, Nagaur, Rajasthan MOB. No. 9549956601 Email- Id:- sgodara332@gmail.com

Government of Rajasthan
Office of the Superintending Mining Engineer, Ajmer Circle, Ajmer
Department of Mines & Geology Khanij Bhawan, Ajmer

ME/Aj/Mining Plan/ F-N-139/2023/ 8660 Dated: 25/7/23

M/s RNC Stone Crusher,
R/o:- Meengana, Dist Churu.

Sub: Approval of Simplified Mining Scheme with progressive mine closure plan in respect of **Masonary Stone** Lease area **1.00** hectare near village **Tanwara,** Tehsil **Ladnun** Dist. **Nagaur** (Rajasthan), submitted under rule 29 of MMCR 2017 For **ML. No. -250/2009.**

Ref.:
1. Your RQP letter Dated- : 13.06.2023
2. Our letter dated- : 20.06.2023
3. M.E. letter dated- : 21.06.2023

Respected Sir,

In exercise of the power conferred by Government of India GSR 743(E) dated 25.09.2000 and state order dated 02.02.2000, I hereby APPROVED the above said Mining Plan with PMCB. This approval is subjected to the following conditions:

(i) This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.

(ii) It is clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Regulation and Development) Act, 1957 or the rules framed there under and any other laws.

(iii) It is further clarified that the approval of the Mining Plan is subjected to the provision of Forest (Conservation) Act, 1980, Forest (Conversation) Rules, 1981 and other relevant stautes, orders and guidelines as may be applicable to the lease from time to time.

(iv) The Mining Plan is approved without prejudice to any order or direction from any court of component jurisdiction.

(v) If anything is found concealed as required by the Mines Act in the contents of the Mining Plan & the proposals for rectification has not been made, the approval shall be deemed to have withdrawn with immediate effect.

(vi) Mining activities outside the applied area, if any, should not be considered as approved through this Mining Plan. The Mining Engineer, shall check the correctness of the pillar and take necessary action, if required.

(vii) The lease will submit the financial assurance under rule 23F of MCDR 1988 to the Mining Engineer / Asst Mining Engineer .

(viii) One letter of approved Mining Plan is being sent to your RQP as per consent letter.

Yours Faithfully,

(Jay.K. Gurubaxani)
Superintending Mining Engineer
Ajmer Circle Ajmer

No. SME/AJ/Mining Plan/ F-N-139/2023/ 8661 – 64 Dated: 25/7/23

1. The Sr. Geologist, Department of Mines & Geology, Nagour with a copy of approved mining plan.
2. The Mining Engineer, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
3. Shri Shivdayal Godara RQP /SME/AJMER/913/2017 R/o Bhakal Bhawan, Staff Colony, Manasar Choraya Nagaur.
4. Guard File.

25.7.23.

Superintending Mining Engineer
Ajmer Circle Ajmer

Government of Rajasthan
Office of the Superintending Mining Engineer, Ajmer Circle, Ajmer
Department of Mines & Geology Khanij Bhawan, Ajmer

No. SME/Aj/Mining Plan/ F-N-136/2023/8705 Dated: 25/7/23

To :

Shri Satya Narayan Prajapat
R/o:-Tanwara, Tehsi Lasnun Dist Nagaur

Sub : Approval of Simplified Mining Scheme with progressive mine closure plan in respect of **Masonary Stone** Lease area **1.00** hectare near village **Tanwara,** Tehsil **Ladnun** Dist. **Nagaur** (Rajasthan), submitted under rule 29 of MMCR 2017 For **ML. No. -32/2008.**

Ref. :

1.	Your RQP letter Dated-	:	13.06.2023
2.	Our letter dated-	:	20.06.2023
3.	M.E. letter dated-	:	21.06.2023

Respected Sir,

In exercise of the power conferred by Government of India GSR 743(E) dated 25.09.2000 and state order dated 02.02.2000, I hereby APPROVED the above said Mining Plan with PMCB. This approval is subjected to the following conditions:

(i) This Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.

(ii) It is clarified that the approval of your aforesaid Mining Plan does not in any way imply the approval of the Government in terms of any other provision of the Mines and Minerals (Regulation and Development) Act, 1957 or the rules framed there under and any other laws.

(iii) It is further clarified that the approval of the Mining Plan is subjected to the provision of Forest (Conservation) Act, 1980, Forest (Conversation) Rules, 1981 and other relevant stautes, orders and guidelines as may be applicable to the lease from time to time.

(iv) The Mining Plan is approved without prejudice to any order or direction from any court of component jurisdiction.

(v) If anything is found concealed as required by the Mines Act in the contents of the Mining Plan & the proposals for rectification has not been made, the approval shall be deemed to have withdrawn with immediate effect.

(vi) Mining activities outside the applied area, if any, should not be considered as approved through this Mining Plan. The Mining Engineer, shall check the correctness of the pillar and take necessary action, if required.

(vii) The lease will submit the financial assurance under rule 23F of MCDR 1988 to the Mining Engineer / Asst Mining Engineer .

(viii) One letter of approved Mining Plan is being sent to your RQP as per consent letter.

Yours Faithfully,

(Capt. K. Gurubaxani)
Superintending Mining Engineer
Ajmer Circle Ajmer

No. SME/AJ/Mining Plan/ F-N-136/2023/8706-09 Dated: 25/7/23

1. The Sr. Geologist, Department of Mines & Geology, Nagour with a copy of approved mining plan.
2. The Mining Engineer, Department of Mines & Geology, Nagaur with a copy of approved mining plan.
3. Shri Shivdayal Godara RQP /SME/AJMER/913/2017 R/o Bhakal Bhawan, Staff Colony, Manasar Choraya Nagaur.
4. Guard File.

25.7.23

Superintending Mining Engineer
Ajmer Circle Ajmer

SIMPLIFIED MINING SCHEME

WITH PROGRASSIVE CLOSURE PLAN

(Submitted under Rule 29-(3) & 29(13) of R.M.M.C.R., 2017)

M.L.NO. 32/2008

MINERAL MASONARY STONE

LEASE AREA - 1.0 HECT.

NEAR VILLAGE-TANWARA, TEHSIL-LADNUN

DISTRICT- NAGAUR, STATE-RAJASTHAN

Period of Plan: - 2023-24 to 2027-28

Period of Lease: - 13-Feb-2009 To 12-Feb-2059



(अधि. क. गुरुवक्षाणी)
अधीक्षण खनि अभियन्ता
अजमेर

In Favor of	PREPARED BY
Shri Satya Narayan Parjapat R/o- Tanwara, Tehsil- Ladnun, Distt.- Nagaur (Rajasthan) This Mining Plan has been Approved vide Order No. SME / AJ / MP / 8705 Dated 29/1/23 ...under MMCR 2017	VIBRANT TECHNO LAB PVT. LTD. SHIVDAYAL GODARA GEOLOGIST & RQP REG. No.- RQP/SME/AJMER/913/2017 R/o – Bhakal Bhawan, Staff Colony, Near Manasar Choraya, Nagaur, Rajasthan MOB. No. 9549956601 Email- Id:- sgodara332@gmail.com

ANNEXURE- XI

सेवामें,

क्षीमान तहसीलदार महोदय

लाडनूं (डीडवाना कुचामन)

विषय:- Rajasthan State Pollution Control Board, द्वारा ग्राम तंवरा जागीर के खनन क्षेत्र के संबंध में चाही गई सूचना के संबंध में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि Rajasthan State Pollution Control Board, Dist Nagaur के पत्रांक-RPCB/RO.NGR/Legal/NGT-OA/52-2025/1412 Date 25.07.2025 के द्वारा ग्राम तंवरा जागीर के खनन क्षेत्र के संबंध में चाही गई सूचना निम्नानुसार है।

① राजस्व टीम द्वारा दिनांक 17.10.2024 ग्राम तंवरा जागीर ख.न.-165 भूमि किस्म जे.मु.गोचर के किये गये जीमाइश में ख.न.-165, किस्म जे.मु.गोचर में लीज धारकों द्वारा खनन किया हुआ पाया गया।

② उक्त जीमाइश रिपोर्ट के आधार पर पांच लीज धारकों के विरुद्ध माननीय न्यायालय तहसीलदार लाडनूं में राज० भूराजस्व अधिनियम-1956 की धारा-91 के तहत प्रकरण दर्ज कराया गया जो वर्तमान में विचाराधीन है।

③ खनन क्षेत्र से निम्न स्थल की दूरी निम्नप्रकार है।

(i) हनुमान मंदिर (प्रवेश द्वार) → लगभग 126 मीटर

(ii) खेल मैदान = लगभग 12 मीटर

(उक्त खेल मैदान ग्रामीणों द्वारा खेलने हेतु बनाया गया है राजस्व रेकर्ड में दर्ज नहीं है)

(iii) विद्यालय की चारदीवारी से दूरी → 100 मीटर (लगभग)

(iv) ग्राम तंवरा जागीर की घोषित आबादी - लगभग 500 मीटर

(v) ग्राम तंवरा जागीर की मौके पर बनी आबादी - लगभग 200 मीटर

(vi) वन भूमि → वर्तमान राजस्व रेकर्ड अनुसार ग्राम तंवरा जागीर में वन भूमि नहीं है।

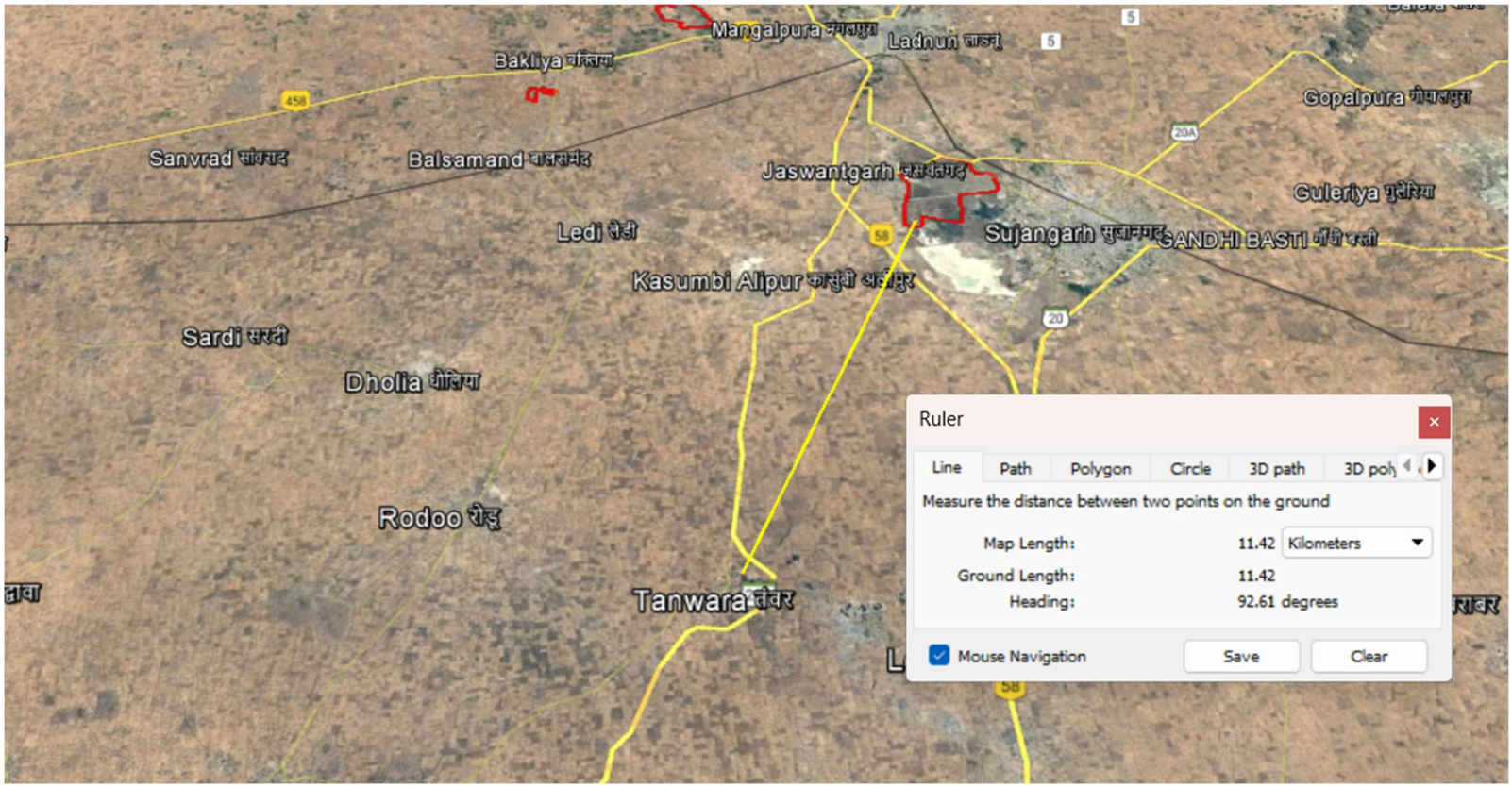
रिपोर्ट क्षीमान की जानकारी हेतु प्रस्तुत है।

28.07.2025

प्र.तंवरा

तहसीलदार लाडनूं

ANNEXURE- XII



Google Earth Map Depicting Distance Between Village Tanwara and Forest Land of District Didwana-Kuchaman (From KML file of Forest Department, GoR)

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

Annexure 04

Mine-wise data indicating the quantity of illegal mining found in the past, including period and extent (in metric tons or cubic meters as applicable:-

Sr No	Lease Name And ML No.	Date Of Illegal Mining Panchnama	Imposed Penalty	Recovered Penalty	Challan No. And Date
01	RNC Stone Crusher and 250/2009	11.07.2024	8,04,000/-	8,04,000/-	95512083 Date 10.10.2024 96299067 Date 29.10.2024
02	Mulram and 19/2008	25.06.2024	1,22,900/-	1,22,900/-	91139382 Date 26.06.2024

Mining Engineer,
Nagaur

Annex.05-I (5)

रजि0एडी0

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/250/2009/2024–25/1822 दिनांक :– 07/10/24

प्रेषितिः–

मैसर्स आर0एन0सी0 स्टोन केशर
पत्ताः– मींगणा तहसील सुजानगढ़, जिला चुरू।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 250/2009 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 250/2009 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex.05-2

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/01/2010/2024–25/1825 दिनांक :–07/10/24

प्रेषितिः–

सर्वेश्री नवदीप माईनिगं उघोग,
द्वारा श्रीमति उर्मिला पत्नी श्री उम्मेदसिंह चारण
निवासी तंवरा तहसील लाडनूं,
जिला डीडवाना–कुचामन।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 01/2010 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 01/2010 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex 05-03

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/323/1997/2024–25/ 1827 दिनांक :– 07/10/24

प्रेषितिः–

श्रीमती परमेश्वरी पत्नी श्री रामनारायण दर्जी
निवासी दड़ीबा, तहसील सुजानगढ़,
जिला चुरू।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 323/1997 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 323/1997 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex. 05-4

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/48/2005/2024–25/1825 दिनांक :–07/10/24

प्रेषितिः–

श्री बजरंगलाल पुत्र श्री केसरमल जाट
निवासी वार्ड नं. 02, सुजानगढ़ तहसील सुजानगढ़,
जिला चुरू।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 48/2005 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 48/2005 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex. 05:-5

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/24/1995/2024–25/1824 दिनांक :– 07/10/24

प्रेषितः–

सर्वेश्री मातेश्वरी स्टोन एण्ड माईन्स
द्वारा श्री हणुताराम पुत्र श्री हेमाराम जाट
निवासी सम्राट होटल छापर रोड़, रेल्वे क्रोसिंग,
सुजानगढ़ तहसील सुजानगढ़, जिला चुरू।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 24/1995 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 24/1995 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex. 05-06

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राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/19/2008/2024–25/1821 दिनांक :– 07/10/24

प्रेषितिः–

श्री मुलाराम पुत्र श्री किशनाराम जाट
निवासी तंवरा तहसील लाडनूं
जिला डीडवाना–कुचामन।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 19/2008 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 19/2008 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।
7. खनन पट्टे के पिल्लर सं. D से E लाईन पर ढही हुई दिवार पाई गई उससे नई बनाए।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex. 05-7

रजि0एडी0

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, नागौर

क्रमांक–खअ/नागौर/सी.सी. अप्रधान/32/2008/2024–25/1823 दिनांक :– 07/10/24

प्रेषितिः–

श्री सत्यनाराण प्रजापत पुत्र श्री नाथूराम
पत्ताः– तंवरा तहसील लाडनूं, जिला डीडवाना–कुचामन।

विषयः– आपके पक्ष में स्वीकृत खनन पट्टा संख्या 32/2008 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर के संबध में।

उपरोक्त विषयानुसार लेख है कि आपके पक्ष में स्वीकृत खनन पट्टा संख्या 32/2008 खनिज मेसेनरी स्टोन निकट ग्राम तंवरा तहसील लाडनूं जिला नागौर में अधोहस्ताक्षरकर्ता व इस कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को अवैध खनन/निर्गमन की चैकिग दौरान पहुंचा गया, आपके पक्ष में धारित उक्त खनन पट्टे का निरिक्षण कर मौका रिपोर्ट कार्यालय में प्रस्तुत की गई जिसके अनुसार आपके पक्ष मं धारित खनन पट्टे में निम्नानुसार कमिया पाई गई है–

1. खनन पट्टे का अवलोकन करने पर खनन पट्टे के चारो तरफ निर्धारित साईज के पीलर बने नहीं पाये गये ।
2. खनन पट्टे में खनन पट्टे से संबधित सूचना हेतु सूचना पट्ट लगा होना नहीं पाया गया।
3. खनन पट्टे का अवलोकन करने पर खनन पट्टे में कोई तकनीकी कर्मचारी नियुक्त होना नहीं पाया गया है।
4. खनन पट्टे में भारी ब्लास्टिक हेतु उचित स्तर से सहमति संबधित दस्तावेज नहीं पाये गये।
5. खनन पट्टे का अवलोकन करने पर खनन पट्टे पर पर्याप्त मात्रा में वृक्षारोपण होना नहीं पाया गया।
6. खनन पट्टे पर बनी सुरक्षा दिवार से उचित दूरी पर खनन कार्य होना नही पाया गया।

अतः उक्त खनन पट्टे में पाई गई उपरोक्तानुसार कमियों के बारे में आप अपना मत/प्रतिवेदन पत्र प्राप्ति के 30 दिवस के भीतर कार्यालय में अधोहस्ताक्षरकर्ता के समक्ष पेश करे, अन्यथा आपके विरूद्ध विभाग द्वारा नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहे।

(नरेन्द्र खटीक)
खनि अभियन्ता,
नागौर

Annex. 05-8

राजस्थान– सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 32/2008/

–:कार्यालय आदेश:–

खनन पट्टा श्री सत्यनाराण प्रजापत पुत्र श्री नाथुराम निवासी तंवरा तहसील लाडनूं जिला डीडवाना–कुचामन के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 13.02.2009 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 683 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1823 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1823/ 07.10.2024	खनन पट्टा क्षेत्र मे सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/

प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 683 दिनांक 06.06.2025 के संदर्भ में।
2. श्री सत्यनाराण प्रजापत पुत्र श्री नाथुराम निवासी तंवरा तहसील लाडनूं जिला डीडवाना – कुचामन।
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

Signature Not Verified

Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:12:18 IST
Reason: Approved

RajKaj Ref No.: 15855614

Annex. 05-09

राजस्थान– सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 48/2005/

–:कार्यालय आदेश:–

खनन पट्टा श्री बजरंगलाल पुत्र श्री केसरमल जाट निवासी वार्ड नम्बर 02 सुजानगढ जिला चुरू के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 27.05.2006 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 681 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1826 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1826/ 07.10.2024	खनन पट्टा क्षेत्र में सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/
प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 681 दिनांक 06.06.2025 के संदर्भ में।
2. श्री बजरंगलाल पुत्र श्री केसरमल जाट निवासी वार्ड नम्बर 02 सुजानगढ जिला चुरू।
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

Signature Not Verified

Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:03:54 IST
Reason: Approved

RajKaj Ref No.: 15855141

Annex.05-10

राजस्थान – सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 19/2008/

–:कार्यालय आदेशः–

खनन पट्टा श्री मूलाराम पुत्र श्री किशनाराम जाट निवासी तंवरा तहसील लाडनूं जिला डीडवाना–कुचामन के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 11.12.2008 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 671 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1821 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1821/ 07.10.2024	खनन पट्टा क्षेत्र मे सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/
प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 671 दिनांक 06.06.2025 के संदर्भ में।
2. श्री मूलाराम पुत्र श्री किशनाराम जाट निवासी तंवरा तहसील लाडनूं जिला डीडवाना–कुचामन
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

Signature Not Verified

Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:06:01 IST
Reason: Approved

RajKaj Ref No.: 15855192

Annex.05-11

राजस्थान– सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 250/2009/

–:कार्यालय आदेश:–

खनन पट्टा मैसर्स आरएनसी स्टोन केशर पता मींगाना तहसील सुजानगढ जिला चुरू के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 31.07.1990 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 673 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1822 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1822/ 07.10.2024	खनन पट्टा क्षेत्र मे सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/

प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 673 दिनांक 06.06.2025 के संदर्भ में।
2. मैसर्स आरएनसी स्टोन केशर पता मींगाना तहसील सुजानगढ जिला चुरू।
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

Signature Not Verified

Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:07:05 IST
Reason: Approved

RajKaj Ref No.: 15855259

Annex.05-12

राजस्थान– सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 323/1997/

–:कार्यालय आदेशः–

खनन पट्टा श्रीमती परमेश्वरी पत्नी श्री रामनारायण दर्जी निवासी दड़ीबा तहसील सुजानगढ़ जिला चुरू के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 03.06.1998 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 675 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1827 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1827/ 07.10.2024	खनन पट्टा क्षेत्र मे सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/
प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 675 दिनांक 06.06.2025 के संदर्भ में।
2. श्रीमती परमेश्वरी पत्नी श्री रामनारायण दर्जी निवासी दड़ीबा तहसील सुजानगढ़ जिला चुरू।
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

Signature Not Verified

Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:08:01 IST
Reason: Approved

RajKaj Ref No.: 15855338

Annex.05-13

राजस्थान– सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 24/1995/

–:कार्यालय आदेश:–

खनन पट्टा मैसर्स मातेश्वरी स्टोन एण्ड माईन्स पता सम्राट होटल, न्यू प्रगति नगर, सुजानगढ जिला चुरू के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 09.10.1995 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 677 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1824 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1824/ 07.10.2024	खनन पट्टा क्षेत्र मे सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/
प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 677 दिनांक 06.06.2025 के संदर्भ में।
2. मैसर्स मातेश्वरी स्टोन एण्ड माईन्स पता सम्राट होटल, न्यू प्रगति नगर, सुजानगढ जिला चुरू।
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर

Signature Not Verified
Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:08:43 IST
Reason: Approved

RajKaj Ref No.: 15855449

Annex.05-14

राजस्थान– सरकार

कार्यालय अधीक्षण खनि अभियन्ता,खान एवं भू–विज्ञान विभाग, अजमेर वृत्त अजमेर।

क्रमांकः–अखअ/अज/नागौर/एमएल. 01/2010/

–:कार्यालय आदेशः–

खनन पट्टा मैसर्स नवदीप माईनिंग उद्योग पता तंवरा तहसील लाडनूं जिला डीडवाना–कुचामन के पक्ष में वास्ते खनिज मेसेनरी स्टोन, क्षेत्रफल 1.00 हैक्टेयर, निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना–कुचामन में संविदा पंजीयन दिनांक 31.07.1990 से 50 वर्ष के लिए स्वीकृत होकर प्रभावशील है।

चूंकि खनि अभियन्ता नागौर ने अपने पत्रांक 679 दिनांक 06.06.2025 से अवगत कराया कि उक्त खनन पट्टे का तकनीकी कर्मचारी द्वारा दिनांक 01.10.2024 को मौका निरीक्षण किया गया, मौका निरीक्षण मे पाई गई कमियों के सम्बन्ध मे कार्यालय खनि अभियन्ता नागौर के पत्रांक 1825 दिनांक 07.10.2024 से 30 दिवसीय नोटिस जारी किया गया। जिसकी पालना निर्धारित समयावधि पश्चात दिनांक 30.05.2025 को की गई।

खनि अभियन्ता नागौर ने, पट्टेधारी द्वारा चेतना पत्र में वर्णित निम्न दोषों की विलम्ब से पालना करने पर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 की अनुसूची (iv) मे वर्णित प्रावधानो के तहत निम्नानुसार शास्ती हेतु प्रस्तावित किया है। खनि अभियन्ता, नागौर के प्रस्ताव अनुसार निम्न शास्ती आरोपित की जाती है–

नोटिस क्रमांक व दिनांक	दोष का विवरण	पालना दिनांक	विलम्ब का विवरण	शास्ती
1825/ 07.10.2024	खनन पट्टा क्षेत्र मे सीमा स्तम्भ निर्धारित साईज के लगे हुए नही पाये जाना	30.05.2025	45 दिवस पश्चात्	प्रतिभूति राशि की 20 प्रतिशत राशि अर्थात 2,000/– अथवा न्यूनतम राशि रू 10,000/– दोनो मे से जो भी अधिक हो अर्थात राशि रू 10,000/–
				10,000/–

(जय.के.गुरूबक्षाणी)
अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

क्रमांकः– सम/
प्रतिलिपिः–

1. खनि अभियन्ता, नागौर को उनके पत्रांक 679 दिनांक 06.06.2025 के संदर्भ में।
2. मैसर्स नवदीप माईनिंग उद्योग पता तंवरा तहसील लाडनूं जिला डीडवाना–कुचामन।
3. रक्षित पत्रावली।

अधीक्षण खनि अभियन्ता,
अजमेर वृत्त, अजमेर

Signature Not Verified

Digitally signed by Jai Kishan Gurbaxani
Designation : Superintending Mining Engineer
Date: 2025.06.12 12:11:14 IST
Reason: Approved

RajKaj Ref No.: 15855525

राजस्थान सरकार

Annex. 02

कार्यालय उपखण्ड अधिकारी, नागौर (राज.)

CC-ML / UA
& Patwar.

मौका रिपोर्ट

आज दिनांक 11/02/2025 को श्रीमान उपखण्ड अधिकारी महोदय के आदेश क्रमांक:- उअ/नागौर/अना/2024-25/ राजसमन्द रेफरेंस नं 13368863 दिनांक 03/02/2025 की पालना में अधोहस्ताक्षरकर्ता द्वारा श्रीमान जिला कलक्टर महोदय डीडवाना-कुचामन से प्राप्त शिकायत प्रतिवेदन "गांव तवरा तहसील लाडनू में अवैध खनन गतिविधियां एवं पर्यावरण मंजूरी और संचालन की सहमति की शर्तों के उल्लंघन के सम्बन्ध में" की जांच करने निरटग्राम तवरा तहसील लाडनू जिला डीडवाना कुचामन पर मौके पर पहुंचा। गांव तवरा के निकट एकत्रित ग्रामीणों व स्थानीय कुल 4 खनन पट्टे धारित हैं, सभी खनन पट्टे में वैध EC व कन्सेंट टू आपरेट प्राप्त कर खनन कार्य किया जा रहा है। खनन पट्टों के आसपास रेवन्यु रिकॉर्ड में कोई अतिक्रमण नहीं है। खनन पट्टे से बालोतरा विधालय लगभग 20 मीटर ऊंची पर आवा है व खनन पट्टे के अवशेषों के बाद का आवश्यक है। खनन पट्टे से रेव-यु रिकॉर्ड में दर्ज आबादी 500 मी ऊंची पर आवी है। खनन पट्टे के निकटवर्ती आबादी को के खनन पट्टे के अवशेष पश्चात की लगभग 250 मी पर मवेशी जो रेव-यु रिकार्ड में

अर्जित नहीं है।

खनन पट्टे में Short hole blasting की जाती है जिनमें Vibration बहुत कम आता है। सभी पट्टाधारकों द्वारा DGMS से प्रमाणपत्र प्राप्त है। सभी पट्टाधारकों द्वारा जोधाशोधन हेतु नियमानुसार वन विभाग में पैसा जमा कराया गया रसीद कटवा रखी है। सभी खनन पट्टे में स्वीकृत सीमा में ही कार्य किया जा रहा है। सभी खनन पट्टा धारकों द्वारा वर्ष में प्रीमियम उत्पादन के अनुसार ही उत्पादन किया जा रहा है।

विभागीय प्रतिवेदन में दिनांक 17/10/2024 को श्रीमान तहसीलदार साहब द्वारा निरीक्षण करना बताया जाता अंकित कराया गया बताया है। इस संबंध में इस कार्यालय में कोई सूचना नहीं है। विभागीय प्रतिवेदन में अन्य बिंदु पोषणुक्त उल्लेख नहीं से संबंधित है।

मौका रिपोर्ट अंतिम कार्यवाही हेतु प्रस्तुत है।

[signature]
RFO
नागौर

ANNEXURE- XIV

श्री डूंगरी बालाजी धाम तंवरा

ग्राम पो. तंवरा तहसील लाडनूं (डीडवाना–कुचामन)

(पर्यावरण सुरक्षा हेतु वृक्षारोपण)

प्रमाणित किया जाता है कि निकट ग्राम तंवरा तहसील लाडनूं जिला डीडवान कुचामन के खनन पट्टाधारियों द्वारा पर्यावरण की सुरक्षा को ध्यान मे रखते हुए हमारे डूंगरी बालाजी धाम के प्रागंण एवं तलहटी में वर्ष 2023–24 व 2024–25 में लगभग दो हेक्टेयर भूमि में पाँच सो वृक्षों के वृक्षारोपण का कार्य किया गया है। एवं लगाये गये वृक्षों की सुरक्षा के साथ उनकी देखभाल का कार्य करने का सकल्पं निम्नलिखित खनन पट्टाधारियों द्वारा लिया गया है।

1. सत्यनारायण प्रजापत **ML No. 32/2008**
2. परमेश्वरी देवी **ML No. 323/1997**
3. मूलाराम जाट **ML No. 19/2008**
4. बजरग लाल बटेसर **ML No. 48/2005**
5. आर.एन.सी. स्टोन केशर **ML No. 250/2009**
6. मातेश्वरी स्टोन एण्ड माइंस **ML No. 24/1995**
7. नवदीप माइंनिगं उघोग **ML No. 01/2010**
8. कस्वा स्टोन सप्लायर्स **ML No. 48/2005**

श्री डूगंरी बालाजी धाम समिति द्वारा सभी खनन पट्टाधारियों को समय समय पर विकास कार्यों के लिए अनुदान एवं वृक्षारोपण करने के लिए आभार व्यक्त किया जाता है।

20.7.25

सचिव

श्री डूंगरी बालाजी धाम सेवा समिति

तँवरा,तह.लाड़नूं(नागौर)

कार्यालय राज. उच्च माध्यमिक विघालय तंवरा (लाडनूं) जिला डीडवाना कुचामन

पर्यावरण सुरक्षा हेतु वृक्षारोपण

प्रमाणित किया जाता है कि **सत्यनारायण प्रजापत M/L Number 32/2008** निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना-कुचामन, राजस्थान वितीय वर्ष 2024-25 एवं 2025-26 में राजकीय उच्च माध्यमिक विद्यालय तंवरा, तहसील लाडनूं जिला डीडवाना-कुचामन के खेल मैदान के चारों तरफ 221 पौधों का वृक्षारोपण किया| उन्होंने आगामी 3 वर्षों तक इन पौधों के लिए पानी व्यवस्था एवं इनकी और रखरखाव करने का संकल्प लिया गया है|

सामाजिक और पर्यावरण सुरक्षा के संबंध में उनके इन प्रयासों के लिए शाला परिवार इनका धन्यवाद ज्ञापित करता है|

19.7.25

प्रधानाचार्य
रा. उ. मा. वि. तंवरा
जिला डीडवाना–कुचामन
कोष कोड – 4801

Scanned with CamScanner

कार्यालय राज. उच्च माध्यमिक विघालय तंवरा (लाडनूं) जिला डीडवाना कुचामन

पर्यावरण सुरक्षा हेतु वृक्षारोपण

प्रमाणित किया जाता है कि **मूलाराम S/O किसनाराम, M/L Number 19/2008** निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना-कुचामन, राजस्थान वित्तीय वर्ष 2024-25 एवं 2025-26 में राजकीय उच्च माध्यमिक विद्यालय तंवरा, तहसील लाडनूं जिला डीडवाना-कुचामन के खेल मैदान के चारों तरफ 221 पौधों का वृक्षारोपण किया| उन्होंने आगामी 3 वर्षों तक इन पौधों के लिए पानी व्यवस्था एवं इनकी और रखरखाव करने का संकल्प लिया गया है|

सामाजिक और पर्यावरण सुरक्षा के संबंध में उनके इन प्रयासों के लिए शाला परिवार इनका धन्यवाद ज्ञापित करता है|

19.2.25

प्रधानाचार्य
रा. उ. मा. वि. तंवरा
जिला डीडवाना–कुचामन
कोष कोड – 4601

Scanned with CamScanner

कार्यालय राज. उच्च माध्यमिक विघालय तंवरा (लाडनूं) जिला डीडवाना कुचामन

पर्यावरण सुरक्षा हेतु वृक्षारोपण

प्रमाणित किया जाता है कि **M/S नवदीप माइनिंग उद्योग, M/L Number 01/2010** निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना-कुचामन, राजस्थान वितीय वर्ष 2024-25 एवं 2025-26 में राजकीय उच्च माध्यमिक विद्यालय तंवरा, तहसील लाडनूं जिला डीडवाना-कुचामन के खेल मैदान के चारों तरफ 221 पौधों का वृक्षारोपण किया| उन्होंने आगामी 3 वर्षो तक इन पौधों के लिए पानी व्यवस्था एवं इनकी और रखरखाव करने का संकल्प लिया गया है|

सामाजिक और पर्यावरण सुरक्षा के संबंध में उनके इन प्रयासों के लिए शाला परिवार इनका धन्यवाद ज्ञापित करता है|

19.7.25

प्रधानाचार्य
रा. उ. मा. वि. तंवरा
जिला डीडवाना–कुचामन
कोष कोड – 4601

Scanned with CamScanner

कार्यालय राज. उच्च माध्यमिक विघालय तंवरा (लाडनूं) जिला डीडवाना कुचामन

पर्यावरण सुरक्षा हेतु वृक्षारोपण

प्रमाणित किया जाता है कि बजरंग लाल S/O केसरमल बटेसर, M/L Number 48/2005 निकट ग्राम तंवरा, तहसील लाडनूं, जिला डीडवाना-कुचामन, राजस्थान वित्तीय वर्ष 2024-25 एवं 2025-26 में राजकीय उच्च माध्यमिक विद्यालय तंवरा, तहसील लाडनूं जिला डीडवाना-कुचामन के खेल मैदान के चारों तरफ 221 पौधों का वृक्षारोपण किया। उन्होंने आगामी 3 वर्षों तक इन पौधों के लिए पानी व्यवस्था एवं इनकी और रखरखाव करने का संकल्प लिया गया है।

सामाजिक और पर्यावरण सुरक्षा के संबंध में उनके इन प्रयासों के लिए शाला परिवार इनका धन्यवाद ज्ञापित करता है।

19.7.25

प्रधानाचार्य
रा. उ. मा. वि. तंवरा
जिला डीडवाना–कुचामन
कोष कोड – 4601

Scanned with CamScanner

कार्यालय ग्राम पंचायत तंवरा पं० स० लाडनूं (डीडवाना-कुचामन)

क्रमांक:- SPL-01 दिनांक- 21.10.2024

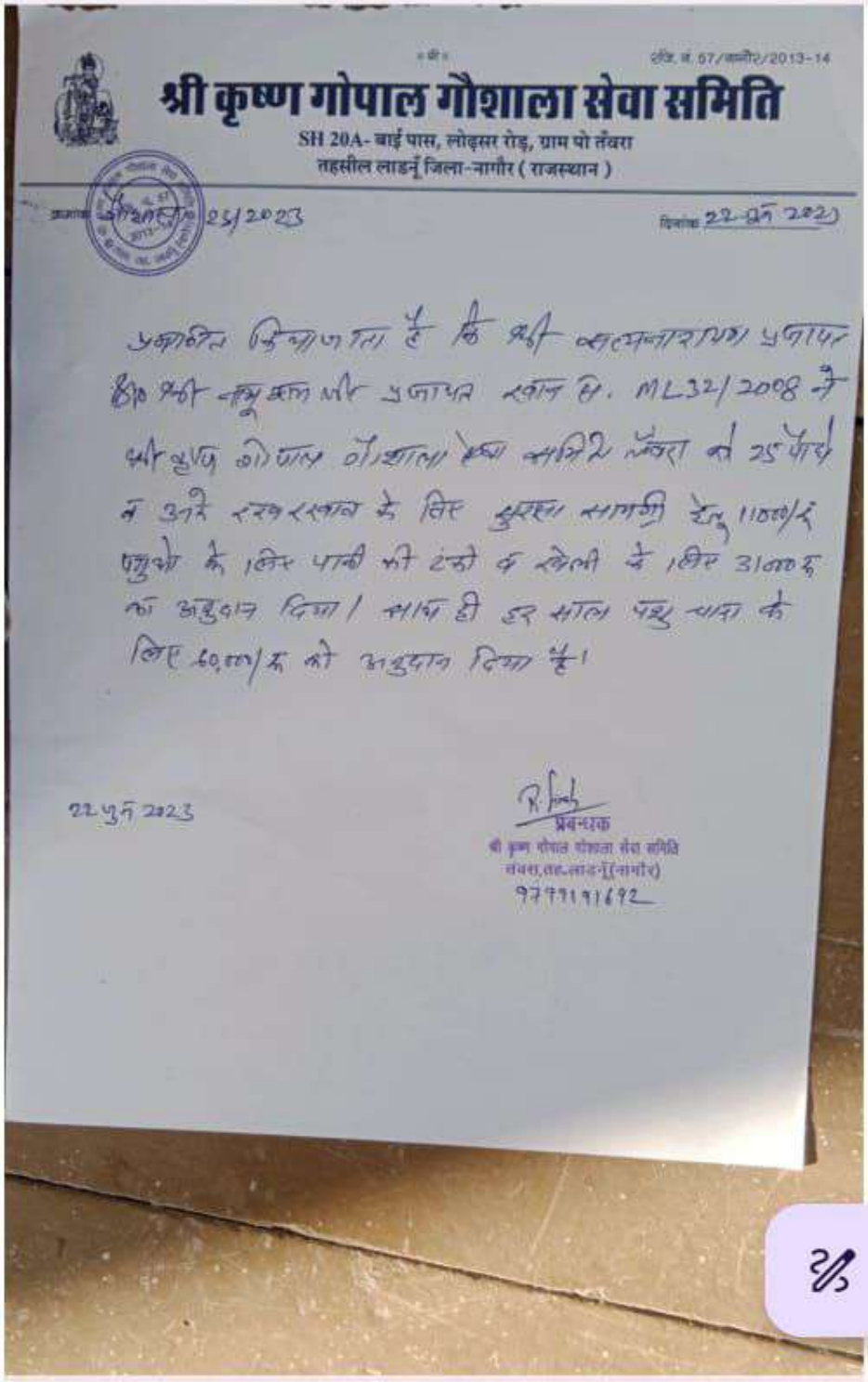
"प्रमाण पत्र"

प्रमाणित किया जाता है कि श्रीमान जिला कलेक्टर महोदय डीडवाना-कुचामन के पत्रांक/2024/2340-42 दिनांक 05.08.2024 की अनुपालना में मुख्यमंत्री वृक्षारोपण महाभियान हरियालो राजस्थान में 'एक पेड़ मां के नाम' ब्लॉक स्तरीय कार्यक्रम का दिनांक 07.08.2024 को श्रीमान उपखण्ड अधिकारी महोदय की उपस्थिति में समस्त ब्लॉक स्तरीय अधिकारीगण के साथ ग्राम पंचायत तंवरा में आयोजन किया गया जिसमें सत्यनारायण प्रजापत लीज होल्डर ML-32/2008 ग्राम तंवरा तहसील लाडनूं जिला- डीडवाना-कुचामन ने 350 पौधे लगाकर पौधों की सुरक्षा एवं देखभाल की शपथ ली। इस वर्ष की तरह इनके द्वारा हर वर्ष पौधारोपण किया जाकर ग्राम पंचायत तंवरा में पर्यावरण को बचाने का लगातार प्रयास किया जा रहा है। और हम आशा करते है कि आगे भी इनके द्वारा पौधारोपण किया जाकर ग्राम पंचायत तंवरा में पर्यावरण को बचाने का प्रयास जारी रहेगा।

RSingh

रतन सिंह
ग्राम विकास अधिकारी
ग्राम पंचायत तंवरा
प स लाडनूं (नागौर)





श्री कृष्ण गोपाल गौशाला सेवा समिति

SH 20A- बाई पास, लोढ़सर रोड़, ग्राम पो तँवरा
तहसील लाडनूँ जिला-नागौर (राजस्थान)

क्रमांक 25/2023 दिनांक 22-जून 2023

प्रमाणित किया जाता है कि श्री लक्ष्मणाराम पुत्र श्री [illegible] प्रजापत स्वामी ML32/2008 ने श्री कृष्ण गोपाल गौशाला सेवा समिति तँवरा को 25 फीट के ऊपर के सिर सुरक्षा सामग्री हेतु 1100/- पशुओं के लिए पानी की टंकी व खेली के लिए 31000/- का अनुदान दिया। साथ ही हर साल पशु चारा के लिए 60,000/- का अनुदान दिया है।

22 जून 2023

प्रबन्धक
श्री कृष्ण गोपाल गौशाला सेवा समिति
तँवरा, तह. लाडनूँ (नागौर)
9799191692

ANNEXURE- XV

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141- 2716804, 2716800 e-mail: member-secretary@rpcb.nic.in

F12(Gen-08)RPCB/Mines/ 1176-1264 Date: 26/07/2023

Office Order

The State Board stipulates condition while issuing consent for mining leases that one third of the mining lease area should be covered through plantation. The State Board has adopted this criteria, in line with the National Forest Policy, 1988.

It is being noted that in many cases especially when mines are small, efforts of project proponent to comply with this condition are not meeting with success due to various factors like unsuitable land, limited space, too much disturbance etc.

State Board accordingly also allows mining lease holders to carryout plantation outside mine area as per guidelines issued for abatement of pollution from mining operations. The land on which such plantation may be done could be khatedari or other lands.

Even this becomes difficult at many places and survival of the plants remains questionable, not fulfilling the basic objective. The RSPCB therefore now also intends to allow such plantation done through Forest Department by deposit of cost of plantation by the mine owners to the Forest Department.

Interested Mine owners may calculate amount to be deposited at the rate of 1,30,000/- per hectare and deposit it to **State Forest Development Agency Savings Account No.- 61101661757, IFSC Code-SBIN0031510.**

All the ROs are advised to ask the mining leases which have not undertaken adequate plantation (i.e one third of the lease area under plantation), so far to deposit cost of plantation after calculation as given here under :-

Case-1:- I. Lease area is say 1.0 Hectare.
II. No of plants raised – Nil
III. Area to be covered under plantation- 1.0/3.0 Hectare
IV. Cost for plantation to be deposited with forest department – **1,30,000/- × 1.0/3.0 = Rs. 43,333/-**

Case-2:- I. Lease area is say 1.0 Hectare.
II. No of plants raised say 50.
III. Area covered by 50 plants, taking 25 sqm. coverage by one tree – 50*25= 1250 sqm.
IV. Area required to be covered under plantation = 10,000 sqm/3 = 3333.33 sqm.
V. Additional area to be covered under plantation = 3333 -1250 = 2083 sqm. or 0.2083 Hecatre
VI. Cost for plantation to be deposited with forest department – **1,30,000/- × 0.2083 = Rs. 27,079/- say Rs. 27100/-**

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141- 2716804, 2716800 e-mail: member-secretary@rpcb.nic.in

All the ROs are hereby directed to ensure that the mining lease holders either raise plantation to cover at least one third area equivalent to lease area or deposit cost of plantation and provide proof of such deposit on the pro rata basis as narrated. Deposit of such amount, shall be considered adequate for compliance of condition regarding plantation on one third of the mine area.

sd/-
(Vijai N.)
Member Secretary

Copy to following for information and necessary action please:-

1. Additional Chief Secretary, Mines & Petroleum, Government of Rajasthan.
2. P.S. to Chairperson, RSPCB, Jaipur.
3. PS to Member Secretary, RSPCB, Jaipur.
4. PCCF(HoFF)- with request to issue instructions to the District level officers of the Forest Department to provide necessary support/guidance to Regional Officers of the RSPCB and Mining Lease holders.
5. Director, Department of Mines & Geology, Government of Rajasthan.
6. District Collector .....
7. The CEE/CSO/CAO/HOO, RSPCB, Jaipur.
8. The Group In-charge, HBC/ MSW/ E-waste/ Mines & SCMG/ Legal/ CD/PDF/Planning & VTR/ OGM/ Hazardous Waste/ Battery Rules/ IT/ Textile/Liquid Waste/ MUID/ CPP/ Plastic/ECC/ Project & IEC/ RTI/ BMW, RSPCB, Jaipur.
9. Regional Officer, Regional Office, RSPCB, Alwar/ Balotara/ Banswara/ Bharatpur/ Bikaner/ Bhilwara/ Bhiwadi/Bundi/ Chittorgarh/ Hanumangarh/ Jaipur(N)/ Jaipur(S)/ Jaisalmer/Jhalawar/Jhunjhunu/Jodhpur/Kishangarh/Kota/Nagaur/Pali/Rajsamand/Sikar /Sirohi/Sawai Madhopur/Udaipur.
10. Group Incharge (IT), to upload on Board's website.
11. Master File.

Member Secretary

Cert No. FR /5125



भारत सरकार/Government of India
खान अधिनियम, 1952/Mines Act, 1952
खनन परीक्षा बोर्ड/Board of Mining Examinations
खान फोरमैन सक्षमता प्रमाण-पत्र
(केवल ओपेनकास्ट खानों तक सीमित)
(Restricted to mines having opencast workings only)
MINE FOREMAN'S CERTIFICATE OF COMPETENCY
(धात्विकीय खान विनियम, 1961 के अन्तर्गत)
(Under the Metalliferous Mines Regulations, 1961)

श्री रोहिताश सैनी सुपुत्र ओंकार मल सैनी
जिनकी जन्म तिथि 26.02.1973 है, को विहित अर्हताएं एवं अनुभव प्राप्त करने का सन्तोषजनक प्रमाण प्रस्तुत करने एवं जनवरी 2018 में आयोजित विहित परीक्षा में उत्तीर्ण होने पर एतद्द्वारा केवल ओपेनकास्ट धात्विकीय खान के लिए **फोरमैन प्रमाण-पत्र** प्रदान किया जाता है । यह प्रमाण-पत्र दिनांक 14 सितम्बर 2018से प्रभावी है ।

Shri ROHITASH SAINI son of ONKAR MAL SAINI
born on 26 FEBRUARY 1973 having given satisfactory evidence of possessing the prescribed qualifications and experience and having passed the examination held in JANUARY 2018 is hereby granted MINE FOREMAN'S CERTIFICATE OF COMPETENCY for metalliferous mine having opencast workings only. This certificate is effective from 14.09.2018

सचिव
खनन परीक्षा बोर्ड
Secretary
Board of Mining
Examinations

अध्यक्ष
खनन परीक्षा बोर्ड
Chairman
Board of Mining
Examinations

Signed and Sealed
Date 21/01/2020

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 51251207|NWZ|Ajmer Region 2|Perm|2024|268993 Ajmer, Date: 11/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

श्री बजरंगलाल बटेसर, खान मालिक

तंवरा मेसनरी स्टोन खान (एम्.एल. सं. 48/2005)

पता: गोपालपुरा रोड, वार्ड संख्या २, सुजानगढ़

तहसील सुजानगढ़, जिला चुरू (राजस्थान)

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your online application Id: 268993 dated 19.09.2024 and enclosing therewith Mine Danger Zone Plan no. SMRJ/DGMS/DZP/1 dated 15.09.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Mine Surface Plan with Sections no. SBLB/DGMS/SP/1 dated 15.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit you to use of **Heavy Earth Moving Machinery(HEMM) without deep hole blasting** in the area bounded by and marked as 1-2-3-Y-4-5-Z & 1 on Mine Surface Plan with Sections No. SBLB/DGMS/SP/1 dated 15.09.2024 at Tanwara Masonary Stone Mine (ML No. 48/2005), LIN1696901338 of Shri Bajrang Lal Batesar, Mine Owner, located near village Tanwara, Tehsil Ladnu, District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine. Blasting within 300m distance from any railway, public works, public road, building or other structure of permanent nature, not belonging to owner of the mine, shall be conducted after proper muffling of the shot holes by suitable method to control fly rock.

(d) Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by

dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 metres of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 metres of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) The mine shall be under a sole manager, who have First Class Manager's of certificate of competency granted under Metaliferous Mines Regulations, 1961, appointed by owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

(b) During every production shift/maintenance shift the opencast workings shall be placed under the charge of at least a 2nd class Manager, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor.

8.2 (i) The manager appointed at the mine shall not be appointed in any other mine.

(ii) The blasting shall be carried out under the personal supervision of the Manager.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM’s operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator’s cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period, whichever is earlier.

भावदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 519865|NWZ|Ajmer Region 2|Perm|2024|269514 Ajmer, Date: 26/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

श्री हनुता राम , नामित मालिक

तंवरा मेसनरी स्टोन खान (एम एल संख्या 24/1995)

मेसर्स: मातेश्वरी स्टोन एंड माइंस

पता: होटल सम्राट, न्यू प्रगति नगर, सुजानगढ़, जिला चुरू (राजस्थान)

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your online application Id: 269514 dated 10.10.2024and enclosing therewith Danger Zone Plan No. MSSMS&M/DGMS/DZP/1dated 23.09.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Surface Plan with Sections No. MSSMS&M/DGMS/SP/1, dated 23.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit to use **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** in the area bounded by and marked as 1-2-3-4-5-6-D-A & 1 on Surface Plan with Sections No. MSSMS&M/DGMS/SP/1 dated 23.09.2024 at Tanwara Masonary Stone Mine (ML No. 24/1995), LIN 2922520826 of M/s Mateshwari Stone & Mines (Shri Hanuta Ram, Nominated Owner), Owner located near village Tanwara, Tehsil Ladnu and District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine.

(d) Adequate muffling of each hole by suitable method shall be ensured before firing of shot holes. Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Partner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorized by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 meters of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 meters of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961. If the mine workings are extended or get extended withn distance of 7.5 meters of the mine boundary, adequate protective works shall be constructed so as to prevent danger to the men and machinery.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a Masonary wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) Mine shall be under a sole manager, who have the prescribed qualification appointed by the owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work in the mine.

(b) During every production shift, the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of engineer/foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

8.2 (i) Adequate numbers of supervisors including duly qualified Foreman or Mates shall be appointed in each working shift to assist the manager

(ii) The consumption of explosives shall be less than 500 kg per day.

(iii) No ore dressing/handling/processing plant shall be attached with the mine.

(iv) The average employment shall not exceed 100 in all.

(v) Not more than two excavators with tippers shall be deployed at a time in the mine.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorized by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM's operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by

competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator’s cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine

through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM's)without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

भवदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 51251317|NWZ|Ajmer Region 2|Perm|2024|268994 Ajmer, Date: 12/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

श्री मूलाराम, खान मालिक

तंवरा मेसनरी स्टोन खान (एम्.एल. सं. 19/2008)

पता: ग्राम लोडसर, तहसील लाडनू, जिला नागौर - राजस्थान

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your online application Id: 268994 dated 19.09.2024 and enclosing therewith Mine Danger Zone Plan no. SMRJ/DGMS/DZP/1 dated 15.09.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Mine Surface Plan with Sections no. SMRJ/DGMS/SP/1 dated 15.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit you to use **Heavy Earth Moving Machinery(HEMM) without deep hole blasting** in the area bounded by and marked as A-B-C-D-E-F-G-H-I-J & A on Mine Surface Plan with Sections No. SMRJ/DGMS/SP/1 dated 15.09.2024 at Tanwara Masonary Stone Mine (ML No. 19/2008), LIN 2594997501 of Shri Moolaram, Mine Owner, located near village Tanwara, Tehsil Ladnu, District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in

writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine. Blasting within 300m distance from any railway, public works, public road, building or other structure of permanent nature, not belonging to owner of the mine, shall be conducted after proper muffling of the shot holes by suitable method to control fly rock.
(d) Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 metres of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 metres of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) The mine shall be under a sole manager, who have First Class Manager's of certificate of competency granted under Metaliferous Mines Regulations, 1961, appointed by owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

(b) During every production shift/maintenance shift the opencast workings shall be placed under the charge of at least a 2nd class Manager, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor.

8.2 (i) The manager appointed at the mine shall not be appointed in any other mine.

(ii) Blasting shall be carried out under the personal supervision of the Manager.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM’s operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be

provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b) (i) Persons engaged in surface operation and in particular, the Contractor’s workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of “Traffic Rules”. (iii) Each and every operation, including the operation carried out through contractor’s worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

भवदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 5110632|NWZ|Ajmer Region 2|Perm|2024|268991 Ajmer, Date: 11/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

श्रीमती उर्मिला , नामित मालिक

तंवरा मेसनरी स्टोन खान (एम्.एल. सं. 01/2010**)**

मेसर्स: मेसर्स: नवदीप माइनिंग उद्योग

पता: ग्राम एवं तहसील लाडनू, जिला कुचामन-डीडवाना - राजस्थान

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your online application Id: 268991dated 19.09.2024 and enclosing therewith Mine Danger Zone Plan no. MNMU/DGMS/DZP/1 dated 16.09.2024showing surface features within 300 meters of the leasehold boundary of the mine and Mine Surface Plan with Sections no. MNMU/DGMS/SP/1dated 16.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit you to deploy **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** in the area bounded by and marked as A-B-C-D & A on Mine Surface Plan with Sections No. MNMU/DGMS/SP/1 dated 16.09.2024 at Tanwara Masonary Stone Mine (ML No. 01/2010), LIN 1284906108 of M/s Navdeep Mining Udyog (Smt. Urmila , Nominated Owner), located near village Tanwara, Tehsil Ladnu, District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine. Blasting within 300m distance from any railway, public works, public road, building or other structure of permanent nature, not belonging to owner of the mine, shall be conducted after proper muffling of the shot holes with suitable method to control fly rock.

(d) Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by

dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 metres of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 metres of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) The mine shall be under a sole manager, who have First Class Manager's of certificate of competency granted under Metaliferous Mines Regulations, 1961, appointed by owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

(b) During every production shift/maintenance shift the opencast workings shall be placed under the charge of at least a 2nd class Manager, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor.

8.2 (i) The manager appointed at the mine shall not be appointed in any other mine.

(ii) Blasting shall be carried out under the personal supervision of the Manager.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM’s operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator’s cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM's) without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

भवदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 51251318|NWZ|Ajmer Region 2|Perm|2024|269140 Ajmer, Date: 16/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

श्रीमती परमेश्वरी देवी , खान मालिक

तंवरा मेसनरी स्टोन खान (एम्.एल. सं. 323/1997)

पता: ग्राम दरीबा, तहसील सुजानगढ़

जिला चुरू (राजस्थान)

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदया,

Please refer to your online application Id: 269140 dated 25.09.2024 and enclosing therewith Mine Danger Zone Plan no. SPD/DGMS/DZP/1 dated 16.09.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Mine Surface Plan with Sections no. SPD/DGMS/SP/1 dated 16.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit you to use **Heavy Earth Moving Machinery(HEMM) without deep hole blasting** in the area bounded by and marked as A-B-C-D & A on Mine Surface Plan with Sections No. SPD/DGMS/SP/1 dated 16.09.2024 at Tanwara Masonary Stone Mine (ML No. 323/1997), LIN 1327174892 of Smt. Parmeshwari Devi, Mine Owner, located near village Tanwara, Tehsil Ladnu, District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine. Blasting within 300m distance from any railway, public works, public road, building or other structure of permanent nature, not belonging to owner of the mine, shall be conducted after proper muffling of the holes by suitable method to control fly rock.

(d) Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by

dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 metres of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 metres of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) The mine shall be under a sole manager, who have First Class Manager's of certificate of competency granted under Metaliferous Mines Regulations, 1961, appointed by owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

(b) During every production shift/maintenance shift the opencast workings shall be placed under the charge of at least a 2nd class Manager, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor.

8.2 (i) The manager appointed at the mine shall not be appointed in any other mine.

(ii) The blasting shall be carried out under the personal supervision of the Manager.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM’s operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator’s cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM's) without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

भवदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 51253329|NWZ|Ajmer Region 2|Perm|2024|269515 Ajmer, Date: 26/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

मदन लाल , नामित मालिक

तंवरा मेसनरी स्टोन खान (एम एल संख्या 250/2009)

मेसर्स: आर एन सी स्टोन क्रेशर

पता: ग्राम मीनगाना, तहसील सुजानगढ़, जिला चुरू (राजस्थान)

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your online application Id: 269515 dated 10.10.2024and enclosing therewith Danger Zone Plan No. MRSC/DGMS/DZP/1 dated 23.09.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Surface Plan with Sections No. MRSC/DGMS/SP/1, dated 23.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit to use of **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** in the area bounded by and marked A-B-C-D & A on Surface Plan with Sections No. MRSC/DGMS/SP/1 dated 23.09.2024 at Tanwara Masonary Stone Mine (ML No. 250/2009), LIN 2175002610 of M/s RNC Stone Crusher (Shri Madan Lal, Nominated Owner), Owner located near village Tanwara, Tehsil Ladnu and District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961.

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine.

(d) Adequate muffling of each hole by suitable method shall be ensured before firing of shot holes. Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Partner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorized by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. d. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 meters of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 meters of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961. If the mine workings are extended or get extended withn distance of 7.5 meters of the mine boundary, adequate protective works shall be constructed so as to prevent danger to the men and machinery.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a Masonary wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) Mine shall be under a sole manager, who have the prescribed qualification appointed by the owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work in the mine.

(b) During every production shift, the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of engineer/foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

8.2 (i) Adequate numbers of supervisors including duly qualified Foreman or Mates shall be appointed in each working shift to assist the manager

(ii) The consumption of explosives shall be less than 500 kg per day.

(iii) No ore dressing/handling/processing plant shall be attached with the mine.

(iv) The average employment shall not exceed 100 in all.

(v) Not more than two excavators with tippers shall be deployed at a time in the mine.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorized by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM's operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator’s cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is

free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

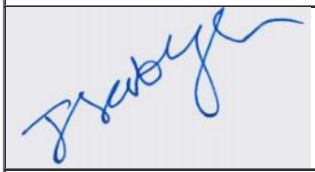
21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

भवदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety

NO: 5110631|NWZ|Ajmer Region 2|Perm|2024|269193 Ajmer, Date: 16/12/2024

कार्यालय का पता:- अजमेर क्षेत्र-2, आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com, दुरभाष संख्या : 0145-2971084 (O)

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-2 अजमेर / Ajmer Region-2, Ajmer.

सेवा में,

श्री सत्यनारायण , खान मालिक

तंवरा मेसनरी स्टोन खान (एम्.एल. सं. 32/2008)

पता: ग्राम तंवरा, तहसील लाडनू

जिला नागौर - राजस्थान

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति के सम्बन्ध में।

महोदय,

Please refer to your online application Id: 269193 dated 26.09.2024 and enclosing therewith Mine Danger Zone Plan no. SSP/DGMS/DZP/1 dated 16.09.2024 showing surface features within 300 meters of the leasehold boundary of the mine and Mine Surface Plan with Sections no. SSP/DGMS/SP/1 dated 16.09.2024 showing the workings of the mine on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act,1952, I hereby permit you to use **Heavy Earth Moving Machinery(HEMM) without deep hole blasting** in the area bounded by and marked as A-B-C-D & A on Mine Surface Plan with Sections No. SSP/DGMS/SP/1 dated 16.09.2024 at Tanwara Masonary Stone Mine (ML No. 32/2008), LIN 1868796670 of Shri Satyanarayan, Mine Owner, located near village Tanwara, Tehsil Ladnu, District Deedwana-Kuchaman (old Nagaur), Rajasthan, subject to the following conditions being strictly complied with.

1.0 GENERAL:

1.1 Except where otherwise provided for in this conditional permission, all Provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

1.2 No working shall be made or extended within 45 m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 Recommendations of 11th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/05 dated 17.07.2013 and 12th National Conference on Safety in mines as stipulated in DGMS (Tech.) Circular (MAMID)/08 dated 29.04.2020 shall be strictly complied with.

1.4 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine. All other blastings in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) No blasting shall be done within 100m of any dwellings and other important structures including places of worship not belonging to the owner of the mine. Blasting within 300m distance from any railway, public works, public road, building or other structure of permanent nature, not belonging to owner of the mine, shall be conducted after proper muffling of the holes by suitable method to control fly rock.

(d) Owners of structures and dwellings, not belonging to the owner of the mine and habitants/occupants of such dwellings/buildings shall be indemnified against damage to property/injury to persons, if any, arising out of blasting operations.

(e) Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, places of worship, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone (500m) or removed to proper blasting shelter.

(f) No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.5 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.6 No person shall be employed in the mine unless his attendance is recorded in the registers maintained in prescribed Form at the time when the person, against whom the entry is made, enters or leaves the mine as required under Section 48 of the Mines Act, 1952 and Rule 78 of the Mines Rules, 1955 read with DGMS Circular No.01 of 2017. The entries in the Form shall be made at suitable points in the premises of the mine at reasonable distance from work place by a person who is paid by the Owner or the Agent and is answerable to the Manager and not by a contractor's employee.

1.7 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.8 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photo-copy with them whilst on duty.

1.9 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.10 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.11 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

1.12 The mine shall be kept under the charge of a manager having qualification prescribed under Regulation 34 of MMR 1961. Each production shift shall be kept under the charge of at least IInd Class Manager. A blaster holding competency certificate under MMR 1961 shall be appointed for firing of shots. The examination and repair of the machinery shall be done by a qualified engineer/competent person authorized by manager.

1.13 The mine shall work in only one shift during day light hours. Mine shall not be worked beyond day light hours or where natural light is insufficient.

1.14 The conditions mentioned in DGMS (Tech.) Circular No.10 of 2002 dated 19.07.2002 for safer use of mobile cranes shall be strictly complied with.

1.15 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches:

2.1.1 The height of benches in top soil/soft strata shall not be more than 3m and shall be kept adequately supported. The height of the benches in overburden, mineral or other rock formation shall not be more than the digging height of the machine deployed thereat for digging, excavation or removal. In any case, the height of benches in hard strata shall not be more than 6m.

2.1.2 The width of any bench shall not be less than : (i) the width of the widest machine plying on the bench plus two metres, or (ii) three times the width of the largest dumper/truck/ tipper if dumpers/trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.2 No manual workers shall be employed where HEMM is deployed in the mine.

2.3 No mineral or debris or overburden shall be stacked or dumped within 100 metres around the active faces and periphery of the opencast workings.

2.4 Opencast working operations shall be conducted from top downwards.

2.5 No person other those required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0m in height. When persons are employed within 5.0m of the working face, adequate precautions shall be taken to ensure their safety by

dressing or/and supporting the sides of the benches.

2.6 No person shall be engaged or work or allowed to travel close to high sides/ benches, from which he is likely to fall for more than 1.8 m vertically down, unless he is provided with and uses a safety belt or rope.

2.7 Special care shall be taken when any slip or other planes of weakness or other geological disturbances exist, so as to prevent danger to the work-persons.

2.8 Adequate steps shall be taken to ensure that the benches are kept dressed at all times.

2.9 Sufficient number of safety belts shall be available at the site and shall be ensured the use of the same. Proper drains shall be provided at the benches to prevent accumulation of water.

2.10 Where the excavation is proposed in an area having surface topography in the form of hillock(s), the mining shall be started with making of haul roads right upto the top (peak) of the hillock(s) and the workings shall proceed by forming benches from top downwards.

2.11 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. The overall pit slope of opencast workings from the horizontal shall not exceed 45 degrees.

2.12. No working shall be made within a distance of 7.5 metres of the boundary of the mine and, in case of a disputed boundary, no working shall be made within a distance of 7.5 metres of the boundary claimed by the owner of an adjacent mine as required under regulation 111 of the Metalliferous Mines Regulations, 1961.

3.0 ROADS FOR TRUCKS AND DUMPERS, ETC:

3.1 All haul roads for dumpers/trucks/tippers or other mobile machinery shall be constructed to suit its load capacity and shall be maintained in good condition. No vehicle other than the transport vehicles shall be used on the haul roads, except between designated points and when permitted in writing by the manager.

3.2 All haul roads leading from the opencast workings to surface shall be arranged to provide one-way traffic. Where it is not practicable to provide for one way traffic, no haul road shall be of a width less than three times the width of the largest vehicle plying on that road plus(+) 5 m, or definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of operators/drivers of such vehicles.

3.3 If large capacity dumpers and smaller capacity tipping trucks or similar transport vehicles are deployed in the mine, separate roads for tipping trucks or similar transport vehicles shall be provided.

3.3.1 Plying of dumpers or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

3.4 All corners and bends on haul roads shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the haul road have clear view for a distance not less than 3 times the braking distance of the largest HEMM working at 40 kms/hour. Where it is not possible to ensure the visibility as stated above the road shall be provided with two separate lanes for up and down traffic, each of width not less than 2 times the width of the largest vehicles plying thereon plus 3 m, with a strong divider at centre with adequate lighting and reflector along the divider.

3.5 Except with the express permission in writing of the Regional Inspector of Mines (now designated as Director of Mines Safety), no haul roads shall have a gradient steeper than 1 in 16 at any place, except for ramps over small stretches not exceeding 10 m in length, where gradient upto 1 in 10 may be permitted.

3.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or berm or embankment of the following dimensions:

i. width at top not less than 1 m,

ii. width at bottom not less than 2.5 m,

iii. the height not less than the diameter of the tyre of largest vehicle plying on the road.

It may be noted that mere dumping of mud or overburden shall not be treated as strong parapet wall.

3.7 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of dumpers/trucks/tippers.

3.8 At every curve, parapet wall or vertical posts with zebra lines shall be provided to help the drivers to keep the trucks/tippers/dumpers on the track.

3.9 Separate haul road shall be provided for light vehicles plying in the mine premises. Where it is not practicable, definite turnouts, crossing points and waiting points shall be designated for use of vehicles.

3.10 pedestrians and two-wheelers shall not be allowed on haul roads.

4.0 FENCING AROUND OPENCAST WORKINGS:

4.1 The periphery around the limits of opencast workings shall be kept fenced with a masonry wall not less than 0.40m thick and not less than 1.2 m in height, with a parapet top.

4.2 The top edges of the opencast workings shall be kept fenced with wire rope strands or barbed wire, supported on movable posts (wooden, iron or concrete). The gap between the adjacent rope strands or wires shall not be more than 0.30 m, the bottom-most rope strand/wire shall not be more than 0.25 m above the ground level and the top most rope strand or wire shall not be less than 1.00m from ground level.

5.0 SPOIL, OVERBURDEN OR DEBRIS BANKS:

5.1 Spoil, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

5.1.1 Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

5.1.2 The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

5.1.3 The height of spoil bank/dump shall not exceed 10 m.

5.1.4 The spoil bank face shall not be retained by any artificial means at an angle in excess of its natural angle of repose.

5.1.5 Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. A clay capping shall be made over the exposed dump surface to prevent water entry.

5.1.6 Formation of any spoil bank shall be made from bottom to top. No dumping from top to bottom shall be done in the mine. It shall be ensured that no water is accumulated at the toe of the every dump.

5.2 The spoils, overburden or debris shall not be deposited within 45 m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

5.2.1 The toe of the dump shall not be allowed to approach any of the above-stated structures closer than 1.5 times the vertical height of its face.

5.2.2 A suitable fence shall be erected between any railway line, other public works or road, or building or structures of permanent nature not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

5.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

5.4 Monitoring of strata movement in dump and pit slopes at the mine shall be done by the Manager or any competent person (Mining mate or Foreman) authorized by him in writing for the purpose.

6.0 GENERAL LIGHTING:

6.1 Adequate general lighting arrangements conforming to stipulations not less than as specified in DGMS (Legis.) Circular No.03 of 2017 dated 06.11.2017 issued under Regulation 148(2) of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.

6.2 Illumination surveys at interval not exceeding 30 days shall be conducted at all work-places to ascertain the standards of illumination.

6.3 Suitable search lights shall be provided to the concerned mine officials for better supervision at night.

7.0 PRECAUTIONS AGAINST FIRE:

7.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

7.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation. Recommended procedure for testing of such fire protection system, at a given interval as prescribed by the manufacturer shall also be adopted.

8.0 SUPERVISION:

8.1 (a) The mine shall be under a sole manager, who have First Class Manager's of certificate of competency granted under Metaliferous Mines Regulations, 1961, appointed by owner or agent of the mine for the overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in the absence of the Manager. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

(b) During every production shift/maintenance shift the opencast workings shall be placed under the charge of at least a 2nd class Manager, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor.

8.2 (i) The manager appointed at the mine shall not be appointed in any other mine.

(ii) The blasting shall be carried out under the personal supervision of the Manager.

8.3 Each and every operation, including operations carried out through contractors' workers or by outside agency, shall be placed under the charge of a competent person, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

8.4 Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

8.5 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.

8.6 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code of practices and all machines and equipment etc. are installed, operated and maintained in safe working conditions.

9.0 The manager shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

10.0 INSPECTION, EXAMINATION, REPAIR AND MAINTENANCE OF HEMM AND OTHER MACHINES:

10.1 All track/tyre mounted machineries deployed in the mine shall be provided and maintained with safety features stipulated in DGMS (Tech) Cir. No. 03 of 2016 and DGMS (Technical) Circular no. 06 of 2020.

10.2 A scheme for proper maintenance, repair, overhaul and erection in respect of heavy earth moving machinery (commensurate with the capacity/size type of machines used in the mine), covering places such as repair sheds and workshops, shall be drawn and implemented. This shall also include framing and implementation of Code of Practice for erection, inspection, examination, repair, maintenance, etc. of such equipment before putting the same into use in the mine.

10.3 Every earth moving machinery or equipment or accessory (herein after called machine) shall be thoroughly examined at least once in every shift and maintained in good and safe working condition. In case of wheeled trackless HEMM like dumpers, trucks, tippers and other such machinery, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, side indicator lamps, rear view mirrors and head lights & tail lights.

10.4 A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register which shall be signed by the concerned shift engineer and countersigned by the Engineer-in-charge.

10.5 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

10.6 Any defect in any machinery, reported by its operator, shall be promptly attended to.

10.7 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; “Out of Service, Do not Use” and its use shall be prohibited until the unsafe condition has been corrected.

10.8 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

10.9 Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

10.10 Power shall be disconnected when repairs are to be carried on any electrically powered machine/apparatus.

10.11 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

10.12 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

10.13 Operation and maintenance of heavy machineries such as shovels, excavators, pay-loaders, dumpers, tippers, trucks etc. shall be done strictly in accordance with the OEM’s operation and maintenance instructions which shall be obtained from the manufacturers.

10.14 The stability of HEMM shall be carried out at least once in every year and after every major overhaul by an independent agency.

10.15 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

10.16 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

10.17 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

11.0 PROTECTIVE EQUIPMENT:

11.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

11.2 All the persons employed beyond day-light hours shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

12.0 PRECAUTIONS AGAINST DUST:

12.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and dumpers operate.

12.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.3 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m3) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

12.4 Truck mounted drill machines designed for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

13.0 Precautions during Firing:

13.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

13.2 Shots shall not be fired in crushed, broken or fractured ground.

13.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

13.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

13.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

13.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

13.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightening.

13.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

13.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

13.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

13.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

13.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

13.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

13.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

13.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

13.16 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, and fly rock with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose. The record shall be signed and dated by the manager.

14.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAYLOADER & OTHER MACHINERIES:

14.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

14.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided with -

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours; and

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard

14.2.1 The following safety features shall also be provided with every shovel and excavator -

(i) all functions cut-off switch;

(ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone;

(v) provision for limiting of hydraulic cylinders – stopper.

14.2.2 All dozers shall also be provided with roll over protection.

14.2.3 All drills shall also be provided with the following safety features -

(i) approved type of dust prevention or suppression system;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator’s cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit

(xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

14.3 The operator's cabins of every shovel, excavator, pay-loader and other HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

14.4 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorised in writing by the manager, herein called the 'Operator'.

14.5 All persons employed or to be employed to operate shovel, excavator, pay-loader and other HEMM shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

14.5.1 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of shovel, excavator, pay-loader and other HEMM.

14.6 No person other than the operator or the manager or any person so authorised in writing by the manager shall ride on a shovel, excavator or pay-loader.

14.7 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

14.8 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

14.9 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads therefrom are bought closer than 3m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energised. A notice of this requirement shall be posted at the operator's position.

14.10 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

14.11 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

14.12 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

14.13 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

14.14 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

14.15 The safety features recommended in equipment shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

15.0 DUTIES OF SHOVEL, EXCAVATOR & PAYLOADER OPERATORS:

15.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like “OUT OF ORDER”, “UNDER REPAIRS”, etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

15.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details

(i) that every warning device is in working order,

(ii) that it is mechanically sound and in efficient working order, and

(iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

15.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

15.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

15.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

15.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

15.7 The operator shall not operate the machine when persons are in such proximity as to be endangered.

15.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

15.9 Before leaving the machine, the operator shall lower the bucket to the ground.

15.10 The operator shall not allow any unauthorised person to ride on the machine.

16.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

16.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

(i) two brakes. One of the brakes shall be fail safe. Efficient service brake, secondary brake, parking brake, and speed retarder and an emergency steering in case the steering system is hydraulically operated;

(ii) efficient horn;

(iii) rear view mirrors of adequate size on either side of the vehicle and blind spot mirror apart from the rear view mirrors to enable operator to have clear visibility of blind spot in and around dumpers;

(iv) rear vision system shall be installed in the equipment especially in dumpers/tippers. The system shall be provided with a monitor which can be installed inside the cabin of the operator & an automatic switch on the reverse gear actuates ultra-low light camera with sufficient number of infra-red LEDS installed at rear of the vehicle which provide picture in nearly pitch dark & poor weather conditions and a clear and sharp picture is displayed on the monitor;

(v) automatically operated audio-visual alarm which gets switched on no sooner the gear lever is shifted in “reverse” position;

(vi) side indicator lights;

(vii) efficient head-lights, if the truck/dumper/equipment is required to work beyond day-light Hours;

(viii) Retro reflective reflectors on all sides for visibility of trucks or dumpers during night;

(ix) Auto dipping system to reduce glaring on eyes of operator during night operation;

(x) proper seat with seat belt for driver or operator along with reminder to alert operator to use the same;

(xi) a substantially strong canopy to cover the driver’s/operator’s cabin fully;

(xii) mechanical steering locking to prevent untoward movement of steering wheel;

(xiii) locking arrangement for lifted body and a hooter along with an indicator to indicate if the body is still in lifted position;

(xiiv) mechanical type anti collision device (Tail gate Protection) to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device;

(xv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(xvi) propeller shaft guard;

(xvii) proximity warning device;

(xviii) provision of restricting maximum speed of the vehicle to 30 kms/hour by blocking higher gear or any other automatic means/limiting speed device;

(xix) approved type and factory fitted fire suppression system;

(xx) Battery cut-off switch to reduce chance of fire; and

(xxi) Load indicator and recorder to prevent overloading.

16.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in dumpers/tippers/other mobile equipment.

16.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

16.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

16.5.1 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be trained and their competency shall be evaluated by a Board constituted by the management. The members of such board shall be persons who are not connected with imparting of training. However, the training officer(s) may be co-opted in the Board as observer.

16.5.2 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

16.6 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

16.7 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

16.8 No vehicle shall be loaded/unloaded on gradient.

16.9 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

16.10 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

16.11 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

16.12 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

16.13 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

16.14 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

16.15 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

16.16 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

16.17 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

17.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

17.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

(i) that brakes and steering system are in proper working order;

(ii) that the warning devices including automatically operated audio visual reversing alarm are in working order;

(iii) that rear view mirrors on either side of the vehicle, rear vision system and blind spot mirrors are provided;

(iv) that side indicator lights are in working order; and

(v) that head lights are in working order, if the vehicle is required to work after day-light hours.

17.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

17.2.1 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride in the vehicle, are properly seated and also wear safety belts.

17.3 The driver shall maintain a record of every inspection made under clause 17.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

17.4 The driver shall keep the cab window clean so as to ensure clear vision at all times.

17.5 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

17.5.1 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

17.5.2 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

17.5.3 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

17.5.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

17.5.5 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

17.5.6 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

17.5.7 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

17.5.8 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

17.6 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

17.7 The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle.

18.0 TESTING OF BRAKES:

18.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(i) Service brake test: The brake shall be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle shall stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(ii) Parking brake test: The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

18.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager.

18.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

19.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:

19.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

20.0 CODE OF SAFE WORK PRACTICES:

20.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

20.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

20.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

21.0 MISCELLANEOUS:

21.1 Separate stock yards shall be maintained for dumping and despatch of minerals and it shall be ensured that despatch of minerals is not carried out from the stock yard where dumping is under progress.

21.2 No work whatsoever shall be done where provisions of Regulation 127 of the Metalliferous Mines Regulations, 1961, are attracted due to the presence of river, jore or any nallah in the vicinity. The entire ground lying within 15m of such river, nallah or jore shall be filled up and consolidated and raised to a RL which is at least 3m above the known highest flood level of the river/nallah/jore.

21.3 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing down the slopes. The drains shall preferably be made impervious by plastering of floor and sides to minimize seepage of water through the strata.

21.4 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

21.5 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

21.6 If at any time any one of the conditions, subject to which this permission has been granted, is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

21.7 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 only without prejudice to any other provisions of law which may be or may become applicable at any time.

21.8 This permission does not absolve the owner, agent and manager from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the owner, agent and manager. This permission is subject to any order or direction from any Court of the competent jurisdiction.

21.9 This Permission is issued without physical verification of the mine area, and on the basis of the copies of valid lease agreement, appointment of manager, surface plan and other relevant documents submitted by the owner/agent/manager.

21.10 This permission specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM) without deep hole blasting** shall remain valid for a period of five (05) years from the date of issue of this letter or up to the validity of lease period whichever is earlier.

भवदीय

(इनुमुला सत्यनारायण) खान सुरक्षा निदेशक अजमेर क्षेत्र-2, अजमेर
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

Mining Area Visit








P. L. No.
Latitude: 27.663217
Longitude: 74.590685
Elevation: 352.42±2.44 m
Accuracy: 5.198 m
Time: 23-07-2025 13:36
Note: satya
Powered by NoteCam


Latitude: 27.660484
Longitude: 74.588932
Elevation: 349.83±3.85 m
Accuracy: 3.79 m
Time: 23-07-2025 17:35
Note: mine pit near temple
Powered by NoteCam


राजस्थान सरकार
खनिज एवं भूविज्ञान कार्यालय नागौर
स्वीकृत खनन पट्टे धारी का नाम
सत्यनारायण नाथुराम प्रजापत
M.L.NO 32/2008
खनन पट्टा की स्वीकृत अवधी
13/02/2009 से 50 वर्ष तक
खनन का नाम मेसनरी स्टोन क्रिशर पत्थर
सत्यनारायण प्रजापत खसरा न. 164+161
निकट ग्राम तवरा तहसील लाडनू
जिला नागौर राजस्थान Pin Cod 341304
फर्म:सत्यनारायण प्रजापत
GSTNO.08ACIPP2755P1ZV
Mo.bno 9828991050
Latitude: 27.663219
Longitude: 74.590683
Elevation: 351.86±2.46 m
Accuracy: 5.317 m
Time: 23-07-2025 13:36
Note: satya
Powered by NoteCam


P.L. NO.
A
M.L. No.
323/1997
Latitude: 27.662886
Longitude: 74.591006
Elevation: 351.25±2.25 m
Accuracy: 6.752 m
Time: 23-07-2025 13:26
Note: parmeshwari
Powered by NoteCam


Latitude: 27.663217
Longitude: 74.590685
Altitude: 304.0±2.37 m
Accuracy: 39.31 m
Time: 23-07-2025 13:36
Note: satya
Powered by NoteCam


Latitude: 27.659898
Longitude: 74.589482
Elevation: 349.06±3.84 m
Accuracy: 3.981 m
Time: 23-07-2025 17:35
Note: mine pit near temple
Powered by NoteCam





Temple, Crematorium and Nearby House Visit




Latitude: 27.6597
Longitude: 74.593659
Elevation: 347.16±2.45 m
Accuracy: 4.383 m
Time: 23-07-2025 14:37
Note: Parmeshwari devi


Latitude: 27.660182
Longitude: 74.590209
Elevation: 345.67±2.76 m
Accuracy: 3.752 m
Time: 23-07-2025 14:15
Note: Parmeshwari devi


Latitude: 27.659728
Longitude: 74.588023
Elevation: 343.37±10.8 m
Accuracy: 5.763 m
Time: 23-07-2025 14:23
Note: temple
Powered by NoteCam





Garland Drain and Siltation Pond




Latitude: 27.662791
Longitude: 74.591036
Elevation: 345.69±4.28 m
Accuracy: 3.931 m
Time: 23-07-2025 13:46
Note: parmeshwari
Powered by NoteCam

Safety Wall


Latitude: 27.660668
Longitude: 74.58873
Elevation: 345.39±2.69 m
Accuracy: 5.561 m
Time: 23-07-2025 17:36
Note: mine pit near temple
Powered by NoteCam


Latitude: 27.663214
Longitude: 74.590667
Elevation: 349.48±5.66 m
Accuracy: 4.367 m
Time: 23-07-2025 13:31
Note: parmeshwari
Powered by NoteCam


Latitude: 27.659861
Longitude: 74.589599
Elevation: 355.94±5.01 m
Accuracy: 5.748 m
Time: 23-07-2025 17:34
Note: mine pit near temple
Powered by NoteCam

Plantation


Latitude: 27.659657
Longitude: 74.588041
Elevation: 350.24±2.56 m
Accuracy: 3.924 m
Time: 23-07-2025 14:19
Note: temple
Powered by NoteCam


Latitude: 27.659657
Longitude: 74.588041
Elevation: 350.79±2.1 m
Accuracy: 58.26 m
Time: 23-07-2025 14:19
Note: temple
Powered by NoteCam


Latitude: 27.659657
Longitude: 74.588037
Elevation: 350.56±2.67 m
Accuracy: 4.596 m
Time: 23-07-2025 14:19
Note: temple
Powered by NoteCam


संवरीदेवी-गणपतराम जाट
खसरा नं. 389/112
समय अवधि 2022to2027
प्रमेश्वरी देवी w/o रामनारायण
RMC Stone Crusher
Latitude: 27.656383
Longitude: 74.586737
Elevation: 347.44±4.94 m
Accuracy: 5.677 m
Time: 23-07-2025 17:16
Note: parmeshwari and rnc
Powered by NoteCam


Latitude: 27.65632
Longitude: 74.586788
Elevation: 346.67±4.33 m
Accuracy: 4.396 m
Time: 23-07-2025 17:16
Note: parmeshwari and rnc
Powered by NoteCam



School Visit and Public Interview






Latitude: 27.66009
Longitude: 74.593847
Elevation: 346.58±3.41 m
Accuracy: 13.29 m
Time: 23-07-2025 14:45
Note: school
Powered by NoteCam


Latitude: 27.660272
Longitude: 74.593857
Elevation: 344.52±2.25 m
Accuracy: 3.832 m
Time: 23-07-2025 14:42
Note: school
Powered by NoteCam


Latitude: 27.660215
Longitude: 74.593826
Elevation: 347.26±2.13 m
Accuracy: 4.296 m
Time: 23-07-2025 14:55
Note: Parmeshwari devi
Powered by NoteCam



Shallow Blasting Demonstration






Latitude: 27.663557
Longitude: 74.590507
Elevation: 353.09±3.17 m
Accuracy: 4.338 m
Time: 23-07-2025 16:37
Note: blasting
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